MR DEPUTY-SPEAKER: Understand my difficulty. I have to run the House according to certain rules and procedure.

SHRI S. M BANERJEE: Let him ask the Finance Minister to make a statement Twentyeight lakhs of government employees are cheated.

MR DEPUTY-SPEAKER: He has responded as far as he could I cannot go further Let us get along with the business.

SHRI S M BANERJEE. It should be conveyed to the Finance Minister. He should make a statement tomorrow Otherwise, I can assure you—all my friends here will support me—we are going to stall the other Bill

MR DEPUTY-SPEAKER: I understand item 5 has not been disposed of

SHRI THA KIRUTTINAN (Sivaganja). On behalf of Shri Murthy, may I lay it

MR DEPUTY-SPEAKER: Are you member of the Committee?

SHRI THA KIRUTTINAN: Yes.

RAILWAY CONVENTION COMMITTEE

SIXTH REPORT

SHRI THA KIRUTTINAN (Sivaganja) I present the Sixth Report of the Railway Convention Committee, 1973, on "Rate of Dividend for 1975-76 and other Ancillary Matters".

SHRI JYOTIRMOY BOSU (Diamond Harbour): We should observe the funeral of the Railways.

MR, DEPUTY-SPEAKER Order, order.

14.13 hrs.

STATUTORY RESOLUTION RE.
DISAPPROVAL OF REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE AND REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

MR DEPUTY-SPEAKER: We take up further consideration of the following Resolution moved by Shri Shyamnandan Mishra on the 12th December, 1974, namely:—

"This House disapproves of the Representation of the People (Amendment) Ordinance 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October, 1974"

and the following motion moved by Shri H. R. Gokhale on the 12th December, 1974, namely:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration".

Before we resume discussion, I think I should acquaint members with the lay of the land because last time there was some amount of confusion....

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Lay of the land or law of the land?

MR. DEPUTY-SPEAKER. Lay of the land.

There was some confusion last time When some points were raised, even the Law Minister thought that perhaps those points were to obstruct the motion for consideration. It was not so. That was why I allowed him to move the motion for consideration. He did so and he made a speech. Then because there were a few minutes before 6 P.M. before we adjourned, I also called on the first

[Mr. Deputy-Speaker.]

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Shri speaker from the Opposition, Jyotirmoy Bosu, to speak. I had also said that with regard to the points of order raised by Mr. Mishra and other Members regarding the scope of the discussion, whether Members can make reference to the different election petitions pending before different courts, that was the point of order, I had said that I would reserve my ruling. Now before Mr. Jyotirmoy Bosu continues his speech I think that we must settle matter. I would not have permitted Mr. Jyotirmoy Bosu to begin his speech last time were it not for the fact that we had only two or three minutes to adjourn at 6 O'clock; I did some calculation and I decided in my mind that within those few minutes, long-winded and stout lunged as he is, weighty as he is, he would not reach even the banks of the Rubicon, not to speak of crossing it. And therefore, I allowed him and at 6 O'clock we adjourned.

I know what is worrying Mr. Sathe. I know that this is a very slippery and trecherous ground and I have to proceed very carefully. I should first dispose of one particular item so that there may not be any misunderstand-Last Thursday Shri Salve of the Ruling party drew my attention to a precedent in this House. He read out from page 901 of the book, Practice and Procedure of Parliament and on the strength of that precedent he wanted me to rule that reference to the cases before the court should not be permitted. I said then that I would have to study this particular case. If there had been a precedent like that, of course it would make my job much easier.

I think I should acquaint the House with what that precedent was. related to a particular Bill which the Home Minister at that time—I think it was the late Govind Ballabh Pant the flour in 1905. The Bill was called the Frize Competitions Bill of

1955. The Bill related to Entry List II, State list and it sought to prohibit promotion and conduct αf prize competitions which exceeded certain level; I think they mentioned a level of Rs. 1,000. The Bill was brought before the House under article 252 of the Constitution after a number of States, namely, Bombay at that time, Andhra, Patiala and East Punjab States Union had passed resolutions delegating their powers of law making to Parliament. The Bill if passed would be made applicable to the States in Part C and Union Territories; and other States in Part A and B as might pass resolutions to adopt the Act. After the Home Minister had moved the motion for consideration of the Bill, an hon Member Dr. Krishnaswami raised a point of order. He said, certain laws relating to the subject were already passed by the State Legislature of Bombay but those laws were challenged in the Bombay High Court and the Bombay High Court struck The down. Bombay Government, went to the Supreme Court on appeal and so the case was pending before the Supreme Court On the strength of the fact that the case was pending before the Supreme Court. Krishnaswami sought to say that this was sub judice and discussion on the Bill should not be proceeded with and the Bill could be considered only after the Supreme Court had given . The Speaker ruled its judgment. out the point of order and allowed the discussion to proceed on the ground that the House had the power to make laws, whatever might be the case. But, he also appealed to the members not to refer to the facts. He said:

"They will not refer to the facts, not of a law, but of the particular case under appeal."

Hon. members will see that that Bill and this Bill are not on all fours. Prize Competitions Bill was brought to this House in response to certain social needs at that time. No

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reference was made in that Bill, whether in the Bill itself or in the statement of objects and reasons, to ,any case pending before the Supreme Court. But in this particular before the House, the very genesis, the very basis of the Bill itself, as the Minister himself had said so many times both in this House and outside, is the 180 cases or so pending adju-'dication before the various courts in the country. I had said even last time, although I did not have the time to study, that this was a very unusual situation and I expressed my difficulty in these words:

"I must say that this is the most difficult situation in which I have ever found myself."

I have been presiding officer now for 4 years or more. We had faced many difficult situations, but I had never faced a more ticklish situation than this. My good friend, Shri Indrajit Gupta-unfortunately he is not here ---who we all know is a brilliant parliamentarian also said that we were standing on extremely slippery and treacherous ground. He cautioned me by saying, "Be very cautious". very cautious; I replied, "I am know." Then he said, "Don't rush in". I replied, "I don't rush in. I am not a fool to rush in where angles fear to tread."

Regarding the different points of order that were raised, I sought the assistance of the Law Minister. He did intervene once or twice and on Thursday last, he said:

"I have said that reference to facts to the merits of a particular case, is undesirable, because it is definitely prejudicing the trial which is going on.

"If you say that so many cases are pending without reference to the name of the party, without reference to what is the dispute pending, what are the allegations and counter-allegations in that particular case, that is entirely a

different matter....I would submit that this has been unprecedented: it has never been allowed. I hope, you will accept that."

That is what he said.

Before I proceed further in the matter, I would feel very much more comfortable and it would help and the House-I wish I could accept the submission of the Law Minister straightway-if even at this stage he could point out to me a precedent in the past when a similar Bill of this nature making the cases pending before the courts the very basis, the very genesis, the raison detre, of the Bill had come before the House. If he can point me out this and point out that a certain ruling had been given by the Chair saying that could not be done, I think, it would help me very much.

I do not want to proceed further in a hurry. Of course, I thought about it the whole day yesterday. I struggled with it. My duty is to maintain the balance and to give the House an opportunity of a full and frank discussion After that the House can do anything it likes. I have not been able to make up my mind. although I have some idea, and a ruling has to be given-otherwise, we cannot proceed further; I shall give a ruling, but even at this stage, if he can help me by pointing out to a precedent of a similar Bill of this kind in which a certain ruling of the Chair had been given, it would help me

SOME HON, MEMBERS rose-

SHRI VASANT SATHE (Akola) Sir, would you allow us to make a submission before the Minister says something?

MR. DEPUTY-SPEAKER. Yes.

SHRI JAGANNATH RAO (Chatrapur): Sir, you want a similar precedent so that you could give a ruling on those lines.

[Shri Jaganneth Rao]

May I refer to you the case of the Essential Services Ordinance which was passed on December 11, 1968? A point of order was raised by Shri S. M. Banerjee saying that it could not be discussed as the Ordinance was pending adjudication before many courts. The Deputy-Speaker ruled:

"According to the precedent in this House, the Speaker has held the discussion of a Bill the subject-matter of which is sub judice by virtue of an appeal pending in the Supreme Court as in order provided the Members refrain from referring to the facts of a particular case in appeal as, thereby, the debate in the House would not prejudice the hearing of the appeal by the Supreme Court."

Therefore, the Members are not allowed to refer to the facts of each case pending before the High Court or the Supreme Court. They can mention the names. The legislative power of Parliament cannot be subject to the principle of subjudice. Otherwise, Parliament will be helpless. We have got the powers to make laws. It is a sovereign body. Are we to be precluded simply because some case is pending in a court and the Parliament cannot legislate?

Here, in this particular case, the Government wants to remove the confusion that has been created by the Supreme Court which is contrary to the decision of the very court delivered earlier....

MR. DEPUTY-SPEAKER: It would help me if you give me the basis of the Essential Services Ordinance, whether any particular case was the basis for the Bill itself. That is the crucial question.

SHRI JAGANNATH RAO: I take an extreme case. Supposing there was no precedent, are you going to decide that Parliament has no power to legislate simply because some case is pending before a court?

MR. DEPUTY-SPEAKER: You were not here on the last day. We are not discussing about the power of this House to legislate. It can legislate. But that is not the point ...

SHRI JAGANNATH RAO: You say that the principle of sub judice will come in the way....

MR DEPUTY-SPEAKER: I never said that. You did not understand me then.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you have said on page 12118 of the debate:

"But if anybody, at this stage, makes a reference I cannot stop him."

MR. DEPUTY-SPEAKER: That was before my ruling. I said it in this context: at that time it was submitted to me 'Let us go on with the discussion; you can reserve your ruling'. Then I said: 'Before I give my ruling, at that stage, I cannot stop anybody'. But now we have not reached that stage, I have yet to give a ruling.

SHRI VASANT SATHE (Akola): I entirely agree with you, Mr. Deputy-Speaker, that we are facing a very ticklish situation and your problem has become more difficult because there is no direct precedent. If there was a direct precedent on all fours, as you said, the problem would not have arisen and you had only to follow the precedent. I have tried to do some research and I have not been able—I do not know whether the Law Minister has found any—to find out a direct case on all fours.

Now, Sir, the principle of subjudice is well understood. And it is no one's case or contention that this House or the Parliament is estopped

because certain matters or cases are pending in a court of law. This is a rule of self-restraint. This is a rule of prudence because we do not want to prejudice the cases in courts created by this very sovereign body. We do not want to refer to those matters lest it should prejudice them That is why, in the book by Kaul and Shakdher it has been mentioned on page 901:

"The rule of sub judice cannot stand in the way of legislation. If the rule of sub judice were to be made applicable to legislation, it would not only make Legislatures subordinate to the courts in that matter but would make enactments impossible because numerous cases concerning a large number of statutes await at all times adjudication in one court or the other"

On this, I do not think, there is any dispute. The difficulty has arisen not because of the rule of sub judice but because it was contended, as you rightly pointed out, that this Bill in terms is trying to cure a defect that has arisen out of the recent judgment in Kanwarlal Gupta vs. Chawla, Because of the recent judgment given, a certain contingency has arisen because of an interpretation given in that decision on section 77 read with section 123 of the Representation of People Act. The interpretation that has fallen from the learned judges of the Supreme Court has created a difficulty; that interpretation was that the 'authorised expenditure' would mean contrary to the earlier rulings, 'deemed to authorised'...

MR. DEPUTY-SPEAKER: Impliedly.

SHRI VASANT SATHE: Yes, impliedly authorised.

Therefore, this Bill is being brought to make clear what was till then the decision as understood of the Supreme Court and High Courts as was decided in the last case of Rajagopala Rao vs. N. G. Ranga which quoted

earlier decisions from Meghrai Patodia vs. R. K. Birla and others. I am giving the background so that we may understand the import of what we are trying to prevent This is what the Supieme Court had to say:

"This Court as well as the High Courts have taken the view that the expenses incurred by a political party to advance the prospects of their candidates put by it without more do not fall within Section 77"

Now, the Supreme Court said and underlined the words "without more". They said the words 'without more" are important. They have interpreted the words "without more" as to mean 'not as authorised knowingly or expressly but even by implication. Now, this is the extent to which the Supreme Court has gone and this is what has created a problem

Now, what is it that is sought to be done? The effort of this Bill is that where a reference has been made to the pending cases—reference to the pending cases is only qua this particular aspect-that means where 'anything more' can be interpreted as to mean implied authorisation. that much. Therefore, in the pending cases which are 180 or so. whatever it may be, there may or may not be facts which would show an expenditure by a political party and whether such an expenditure would be deemed to be authorised impliedly or not, would be a matter which, when each case comes up for consideration, is for the Judges to consider and determine. But if this judgment stands, then every such expenditure incurred by a political party would be deemed impliedly incurred by the candidate.

Ram Dayal vs Brij Lal & Others where the contention was that the expenditure incurred by the Maharaja of Gwalior should be deemed to be impliedly an expenditure incurred by Brij Lal but the Supreme Court said, No' and did not accept the principle of implied consent. But today if it is accepted, then, even that case could

[Shri Vasant Sathe]

be struck down. That is the possibility. All these candidates pending cases of various political parties stand to be affected if it is established that even friends, or groups of friends or supporters had spent for them pamphlets, propaganda, arranging meetings or anything even though they had spent that money on the understanding of the as ıt stood till the decision in Kanwar Lal Gupta's case. In that understanding, if a party has spent some money or some groups of friends have spent some money and if it is to be impliedly included, then a large number of cases, for no fault of theirs, but only because they understood the law as it stood till then. would be declared void. This is a simple problem. I am sure Gokale will appreciate my point. I am quoting the law; I am only saying the law as laid down by the Supreme And even if we facts of the case agree to the principle of sub-judice which I do agree, is not to apply and the legislation could go on, we could not make any reference because that is not essential. That is my basic point. Simply say, this is the law on that, you need not go on arguing any further. One should not refer to facts of each case because once you start doing that there will be no end to it. What would argued by the other side? They would say, yes, such and such expenses must be deemed to be authorised and then they will start giving instances and so on. That is all that they can say. They can quote X or Y or Z They want only to strengthen their reasoning that this should not be passed and that the Supreme Court ruling would hold the field. This is what they want to say, For that one need not have to refer to facts of the pending cases. And as I see it, the demarcating line would be this There cannot be blanket shutting out. It cannot be said that nobody can refer to any name of a case or any such thing. That would not be correct. The dividing line should be the rule of self-restraint. Do not say anything on the merits of facts which have been controverted. What you said in your affidavit could have been controverted by the other side. It is for the court to decide. You need not advance your arguments all over here. You may in your wisdom rule that while Members may without prejudice to sub-judice law refer to cases in general, they should not refer to facts averred which are for decision. And the moment they come to that, this Book itself says what the presiding officer should do.

Sir, the presiding officer has a duty; at the point where finds that someone is referring to facts which are likely to prejudice, he can stop. I hope that the hon. Members here can exercise that much restraint unless they want to utilise this Bill, as they have done in the recent past, to do mud-slinging and go on saying things hoping that that will go on record. I do not think that that is their intention. Therefore, they will exercise the restraint and if the ruling comes laying down this guideline. I believe, it would serve the purpose.

MR. DEPUTY-SPEAKER: I had sought the Law Minister's assistance only on one particular point, that is, to help me in pointing to a precedent of a Bill of a similar nature where the cases pending before the courts are the very basis of the formulation of that Bill and the presiding officer decided that even when a Bill is of that nature no reference could be made to those cases before the court.

SHRI SOMNATH CHATTERJEE (Burdwan): The point that we are considering here and also trying to assist on is as to what will be the scope of discussion of this Bill, and whether in the course of discussion of the Bill we can refer to any particular pending case or not? We ought to remember that we cannot discuss a legislation as an abstraction. A legislation cannot be in abstract form. It has to meet certain social needs or important changes which are sought to be brought about in the political

or social fabric of the country. So far as the present Bill is concerned, it is an admitted case that it is for the purpose of providing a protective umbrella to certain pending cases. That is the main objective of this Bill. The object of the Bill is not only to have a law for the future guidance of the people but to seek a protection to pending cases which are about 180 or so.

This Bill has been brought to replace an Ordinance.

This Ordinance that is sought to be replaced now was brought in when Parliament was not sitting. What immediate urgency was there? Clearly the urgency could not be for the future applications. The urgency was to give protection to the respondents to the pending petitions. Whether it was necessary or not or urgent or not, the only consideration is giving protection to the pending petitions and not the future law of this land.

If the intention of this Government was to provide certain changes in an electoral law as such, we have also other pending bills such as the Representation of the People (Amendment) Bill. The hon. Minister could have brought in an amendment this Bill if he wanted it only for future guidance. The protection sought to be given to such and such petitions pending in the court. umbrella is going to be given to those petitions so that the decision of the Supreme Court may not have effect or it may nullify the Supreme Court's decision in relation to particular case. Shall we not discuss here the particulars of the cases that are pending? Whether the cases require protection or not, can we not look into it? Can we not look into the question because of the rule sub judice? We may not make comments only on the facts of the case. mere narration of the facts of the case is no comment on the issues involved.

MR. DEPUTY-SPEAKER: I say I am terribly afraid of the tomes that are being brought to the House.

SHRI SOMNATH CHATTERJEE: The principle of sub judice is very clear. You should not try to prejudge the issue. There should be no comments on the merits of pending cases so that the adjudicating authority is not influenced by it. But, if I say that certain cases do not require protection, then this law is not neces-We must also know what are the facts of the pending cases. If we pass judgments in pending cases, then you can pull us up. But you cannot do that, so far we do not try to give our own opinion as to the rightness or wrongness of the contention made in the election petitions or the contentions made by the respondents in the election petition. We are not discussing the law as such in abstract. On reading the statement of objects and reasons, I find that this Bill is brought forward with reference the candidates against whom election petitions are pending. It says:

"In view of the effect which such interpretation might have particularly with reference to the candidates against whom election petitions are pending, it became urgently necessary to clarify the intention underlying the provisions..."

When we come to the objectives of the Bill, when we discuss the merits of the Bill as also refer to the pending cases. Otherwise, it will be only a mockery of the Parliamentary Procedure.

SHRI S. M. BANERJEE (Kanpur): Sir, I want one minute only..

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I think the hon Member spoke the other day.

SHRI S. M. BANERJEE: I spoke in regard to the case of Shri Chagla.

MR. DEPUTY-SPEAKER: Kindly listen to me. Were you here when I began...?

SHRI S. M. BANERJEE: I was here.

MR. DEPUTY-SPEAKER: You were not here. I allowed certain things before I proceeded to give my ruling. I had sought the assistance of the Law Minister in one particular respect to point out aprecedent of a Bill of a similar nature in the past, where the presiding officer ruled that reference could not be made to cases pending. This is the limited thing. It is after that that I shall proceed.

SHRI S. M. BANERJEE: That is what I wanted to say.

SHRI MADHU I.IMAYE: (Banka): You have not answered Shri N. K. P. Salve's question.

MR DEPUTY-SPEAKER: I have already answered that. You were not here. I have already dealt with that. I had already answered. This is the difficulty with the Members. They do not follow from the beginning.

SHRI S. M. BANERJEE: There is no lunch hour for every one of us. Kindly hear me a minute. Mr. Jagannath Rao...

MR. DEPUTY-SPEAKER: Don't refer to Mr. Jagannath Rao. I have ruled it out that the Bill to which he has referred has no similarity with this one.

SHRI S. M. BANERJEE: I am happy. Secondly, the hon. Minister has said that we should not make any reference to the pending cases in the various courts. There is another case pending, not only pending, but, Mr. A. N. Chawla himself has filed a revision petition.

MR. DEPUTY-SPEAKER: That is a different matter.

SHRI S. M. BANERJEE: My party colleague has been given a copy of that. He is bound to speak on that.

MR. DEPUTY-SPEAKER: This has nothing to do with this particular question. Let us hear the Law Minister.

SHRI S. M. BANERJEE: This is arising out of A. N. Chawla's case.

SHRI H. R. GOKHALE: Mr. Deputy-Speaker Sir, the question is what should be...

SHRI MADHU LIMAYE: Sir, may I make a submission...?

MR. DEPUTY-SPEAKER: After the Law Minister speaks, then again, if you speak, there is no end to it. I have asked a very specific and limited question. Let us do one thing. If you want, you make your submission now. After the Law Minister makes his submission on this limited point, then allow me to proceed. We should not have further discussion. I will give my ruling. I am seeking his help at this stage.

SHRI VASANT SATHE: By way of abundant caution, you may hear Mr. Madhu Limaye also.

MR. DEPUTY-SPEAKER: That is what I say If you say that you will speak after him, there is no end to it. You rather speak now. Mr. Madhu Limaye, if you want to speak, you rather make your brief submission now.

SHRI MADHU LIMAYE: What is the specific question addressed to the Law Minister?

MR. DEPUTY-SPEAKER: Let me again repeat the specific question. Are you hearing, Mr. Madhu Limaye? The specific question to him is, to point out to me a precedent where a similar Bill of this nature, where cases pending before the court constitute the genesis and the basis of the Bill,

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had come before this House where the presiding officer had ruled that reference could not be made to those cases. This is the limited question. I had asked him because I want to be satisfied on that.

SHRI MADHU LIMAYE: I have a right to reply to him.

MR DEPUTY-SPEAKER: It is not the right to reply. You are not going to reply.

SHRI MADHU LIMAYE: I am going to help you.

MR. DEPUTY-SPEAKER: I am laying down this. If you want to make submissions—I have allowed other Members to make it—you can make it. Why are you all getting excited? After the Law Minister makes his submission, I will proceed. I won't hear anybody else.

श्री मधु लिमये: उपाध्यक्ष महोदय, मेरी प्रार्थना है कि सगर श्रापकानून मंत्री के बाद मुझ को सुनेगे, तो श्राप का ज्यादा फायदा होगा ।

15 hrs.

MR. DEPUTY-SPEAKER: No.

श्री मधु लिमये: ठीक है। मैं पहले बोलता हूं। श्राप मेज पालियामेंटरी प्रैक्टिस, 15व एडीशन, पेज 380, देखिये। श्राप उस को मंगवाइये।

MR. DEPUTY-SPEAKER: It is not that we do not have a copy of May's Parliamentary Practice here. But we have the most modern edition. You are referring to the 15th edition. If you refer to the most up-to-date edition and the page number, it would not take time.

SHRI MADHU LIMAYE: This is the 15th edition, page 380.

SHRI H. R. GOKHALE: After that, there are two.

SHRI MADHU LIMAYE: The principle is the same. You prove that subsequently the Speaker has changed his ruling. This should stand unless you have got information that this ruling has been modified subsequently. This is about 'matters pending judicial decisions'.

"A matter whilst under adjudication by a court of law should not be brought before the House on a motion or otherwise. This rule does not apply to Bills".

ग्राप मंत्री महोदय से प्रिसिडेंट पूछ रहे हैं।
मैं चाहता था कि मैं ग्राप की खिदमत में एक
प्रिसिडेंट पेश करूं। इस लिए मैं कुछ समय
चाहता था। लेकिन चूंकि ग्राप जल्दवाजी
में हैं, इस लिए मैं पेज नम्बर नहीं दे पाऊंगा।
मेरे पास किताब है। मुझे निश्चित रूप
से याद है कि कांस्टीट्यूएट एसेम्बली फंबटस
आफिशियों होने के बाद जो प्रोविजनल
पालियामेंट ग्राई, उस में कांस्टीट्यूशन (फस्ट
एमेंडमेंट) बिल स्वयं जवाहरलाल नहरू
ने पेश किया था। मैं उन का पूरा भाषण
पढ़ कर स्नाऊंगा।

उस समय पटना हाई कोर्ट का एक केस था लैंड रिफार्म्ज बिल के बारे में, और वह अभील सुप्रीम कोर्ट में पेंडिन थी। लेकिन फिर भी जवाह रलाल जी ने यह बिल पेश किया, और अभने बिल के समर्थन में, हाई कौंट का रूलिंग कैसे ग़लत है, उस के तथ्य क्या हैं, इस की चर्चा मोटे तौर पर जवाह रलाल जी को करनी पड़ी। मैं आप को एक कन्कीट इन्स्टांस दे रहा हूं। जो इस से मिलता-जुलता है। अगर मंत्री महोदय ज्यादा अझंगा डालेंगे, तो मैं जवाह रलाल जी का पूरा भाषण पढ़ कर सुनांकगा।

किसी हाई कोर्ट ने मर्डर के बारे में भी कुछ कहा था। पंडित जी ने उस का भी उल्लेख करते हुए कहा कि भगर फंडामेंटल राइट्स के चैप्टर की संशोधित नहीं किया

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[Shri Madhu Limaye] जायेगा, तो मर्डर का प्रचार करने का फडा-मेंटल राइट भी प्राप्त हो जायेगा। क्या यहा कोई 1951 बाले सदस्य है ?

श्री क्यामनन्दन मिश्र (बेगुसराय) : मै 1950 संथा।

श्री मधु लिमये तो माननीय सदस्य को मालूम ही होगा। यह तो मेरी याद है। माननीय मदस्य तो खुद वहा मौजूद थे। क्या उन्होने यह भी नही कहा था कि श्रगर फडामेटल राइट्म के चैंग्टर को सशोधित नहीं किया जायेगा, तो शायद हम मडंर के बारे में भी कुछ नहीं कर पायेगे, ग्रौर क्या किमी जजमेट ग्रांर उम के तथ्यों का हवाला उन्होंने नहीं दिया?

काग्रेस पार्टी के लोग दिन-रात ससद की सर्वोच्यना, पालियामेटरी सुप्रीमेसी के बारे में चिल्लाते है, लेकिन किसी फुटलिंग ग्रदालत में कोई फालनु, फुटलिंग केम चल रहा है, उस को ले कर वे पालियामेटरी मुप्रीमेसी को, श्रांर हमारे राइट्म को, जो ब्राटिकल 105 के द्वारा हमें प्राप्त हए है, खरम करना चाहते है।

हम ने णुक्रवार को कहा था कि एक साधारण, जनेरल रूल है और एक विशेष, स्पेशल रूल है । श्री सोमनाय चटर्जी बड़े लाइयर है, मैं तो कुछ नही हू । लेकिन वह भी इस बात को मानेगे कि जब बिलों के वारे में अलग नियम है, और उस में मबजूडिम का कही उल्लेख नही है, और कास्टीट्यूशन में हमें फीटम श्राफ स्पीच का अधिकार दिया गया है, तो इस बिल पर बोलने हुए हम अदालत में चल रह अन्य चुनाव याचिका के मामलों के बारे में बोल सकते है।

हमारी फीडम झाफ़ स्पीच सबजेक्ट टुदि रूल्ज झाफ़ प्रोसीजर है, श्रीर रूल्ज झाफ प्रोसीजर के बारे मे झाटिकल 118 हैं, जिसमे कहा गया है कि ''सबजेक्ट टुदि प्राविजन्ज भ्राफ दिस कांस्टीट्युशन" रूल्ब बनने चाहिए। घुमा-फिराकर ग्राप ग्राटिकल 105 पर श्रा जाते है। इस लिए अपने मुहों ने समर्थन में 180 पेडिंग पेटीशन्ज के मभी तथ्यों को नहीं, लेकिन जो रेलिबेट है--रेलिबेट टु दि मबजेक्ट मैटर घाफ दि बिल, उन को उद्धत करने का हम को कास्टीटयशनल साविधानिक श्रधिकार है श्री गोखले श्रीर श्री रघुरामैया की दया पर निर्भर नही है। उस हक को छीनने का किसी को भी नैतिक या साविधा निक ग्रधिकार नहीं है। चुकि श्री उपाध्यक्ष महोदय हमारे अधिकारों की रक्षा करने के लिए यहा बैठे हए है, इस लिए मझे पूरा विश्वास है कि वह श्री गोखले श्रीर श्री रघुरामैया की ताना-शाही को यहा पर नहीं चलन देगे।

जब मुप्रीम कंटि के एक जजमेट के इफेक्ट को ही खत्म करने वाला यह बिल है—
ग्राप ने खुद यह कहा था कि इम बिल का उद्ध्य टु नल्लीफाई दि इफेक्ट ग्राफ दि जजमेट ग्राफ दि सुप्रीम कोर्ट है, तो 180 इलेक्शन पेटीशन्ज के ग्राठार पर, ग्रांर उन लोगा को बवान के नाम पर, यह जो सारा नाटक किया जारा है, इस का खडन करने के लिए हम लोग 180 पेटीशन्ज के ग्राउड्ज की चर्चा करेग, ग्रांर यह साबित करेगे कि यह सारा दिखावटा काम है, ग्रांर ग्रसल में था गोखले की नियुक्ति जिस व्यक्ति ने की बिनेट में की ह—प्रधान मही, उनको बचाने के लिय श्री गोखले यह काम कर रहे हैं।

MR. DEPUTY-SPEAKER: At this stage do not go into those things; we are now dealing with the point of order.

श्री मचु लिमये : कानून मनी इस देश के ग्रीर सदन के सेवल हैं, किसी व्यक्ति के नहीं, यह बात मैं बड़ी ताकत के साथ कहना चाहता हूं, ग्रीर इस लिए मैं कहता हूं कि वह इन ग्राक्षेपों को वापिस ले ले ग्रीर बहस को सुचारू ढंग से चलने दें। 297 Res. and Repre- AGRAHAYANA 25, 1896 (SAKA) People (Amdt.) sentation of the Bill

श्री एम॰ राम गोपाल रेड्डी (निजामा बाद): यहा पर जितने मेम्बर हैं, व सब देश के सेवक है। माननीय सदस्य उन में से श्री गोखले को क्यों बाहर कर रहे हैं?

श्री मधु लिमये : जमे हम इस सदन के सेवक है, वैंस ही श्री गोखले भी है, वह किमी व्यक्ति के नहीं है।

SHRI SHYAMNANDAN MISHRA. It is admitted by everybody that the rule of sub-judice does not apply to any legislation What does it mean, I should like to understand from the Chair. The rule of sub-judice does not apply to any legislation in House Any legislation which is being discussed in the House-in my humble opinion that means that there could be uninhibited discussion on that piece of legislation. This rule is untrammeled by any qualification. Has anybody produced any qualification to this rule that the rule of subjudice would not apply to any legislation? It is without any reservation. So I should submit that this has to be applied in this case also

You were pleased to say that the case that has been cited in this connection was not identical, on all fours with the matter before us just now. (Interruptions) Here is a definite attempt by the Government to fluence the judgement, in the court. That is the express objective of this measure. What is the objective *this measure?—That the cases which are pending before the court should not be affected adversely. That means that the Government is making an attempt to influence the judgements Who is doing it? The in the court cap does not fit us. It is the Government which by bringing up this measure is trying to influence judgments in the courts. It may be a good act or bad act on the part of the Government; I am not going into the merits. But the desired effect of this act is that the judgments in the court should not be adverse, against

the election petitions pending in the court on this very subject. If that is clear that the object is to influence the judgments in the courts, the duty of the House is to see that the proceedings in the court are not affected by anything you do, if we go by their own argument and then we will have to cite our own facts to show that probaly it was not required and thereiore. Government is not in order in bringing up a measure of this kind. You will kindly recall that when the Minister flist spoke to the press, he mentioned about these 180 cases The explanatory memorandum refers the same The statement of objects and reasons says that particularly because of these cases pending in the courts that this measure is being brought I underlined this on pievious day when we were discussing it that this was the particular object mentioned in the statement of objects and reasons.

After all that storm that raged in the House when the Law Minister introduced that Bill in the House, at that time, his whole speech was full of references to the cases pending before the courts. The entire speech of the Law Minister was based on those pending cases. That being so, I think this House has a clear duty to go into the facts of those cases which are pending before the courts and which, as you have been pleased to point out, form the very basis of this measure. We cannot just refrain from making references to the facts that are there.

SOME HON MEMBERS ROSE-

MR. DEPUTY-SPEAKER: I have a very difficult task even in running the business On the one hand, there is pressure from the Minister of Parliamentary Affairs that we must hurry because there is a time-limit that we have fixed Moreover, the Business Advisory Committee has made certain recommendations, which the House has adopted. On the other hand, the pressure on me is to ensure that this House has the right of a reasonable

[Mr. Deputy-Speaker]

debate, that we do not do anything hurriedly in an irresponsible manner. I have to resist pressures from both the sides. The Law Minister in this case is the spokesman of the Government, of the ruling party. You all belong to that party. The members of the opposition have their submissions to make. It would save the time if you voluntarily forgo the right to make your submissions and leave the matter to the Law Minister.

SHRI S. M. BANERJEE: Sir, what I am going to mipress upon you is that in this particular case, there are two points. Firstly, what is the genesis of the case? It arose out of the judgment delivered by the Supreme Court in the case of Shri Kanwarlal Gupta vs. Shri A. N. Chawla. Mr. A N. Chawla was a sitting Member of the House. When the judgment was given, the Government in their wisdom came out immediately with an Ordinance protecting the cases of those against whom election petitions are pending. If you will kindly read the Statement of Objects and Rea-

MR. DEPUTY SPEAKER: We have read it many times.

SHRI S. M. BANERJEE: You have read it and you are also convinced that the object of this Bill is quite clear. What is the object of the Bill? The object of the Bill is to protect those 180 and odd cases pending before the various courts in the form of election petitions.

Now, there are two aspects of the case. Firstly, if we are allowed to discuss these cases, if you kindly allow us to refer to those cases, then we will be doing injustice to those against whom election petitions are pending and we will be expressing our opinion in this House which would be the opinion of the legislators. That might go against the interest of those against whom election petitions are pending. Secondly, if you do not allow us to refer to those cases, what should we discuss then?

MR. DEPUTY-SPEAKER: That is exactly my difficulty.

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SHRI S. M. BANERJEE: You difficulty is the difficulty of us all.

My hon, friend, Shri Sathe, was saying, let us discuss the general aspect of the Bill. If we are to discuss it only in abstract terms, let them withdraw the Bill and bring a motion under rule 184 or 193. We can discuss it. In that case, it will not be a Bill. It will be a motion. I have no objection. But if you are interested in passing the Bill....

MR. DEPUTY-SPEAKER: Let us not have too many motions

SHRI S. M. BANERJEE: Sir, I want that you should take a decision....

MR. DEPUTY-SPEAKER: I will take a decision. You allow me to take a decision.

SHRI S. M BANERJEE: My submission is that if you allow us to refer to those cases, that will prejudice the cases of those against whom election petitions are pending in various courts. If you do not allow us to refer to those cases, what are we to discuss then? I feel, this Bill should be withdrawn. Let us then have a motion and discuss it.

SHRI B. V. NAIK rose-

MR. DEPUTY-SPEAKER: Mr. Naik, I had made an appeal....

SHRI B. V. NAIK (Kanara): I think, even the hon. Minister will yield for a minute to me.

What I am saying is, if you kindly bear with me that in this Statement of Objects and Reasons, without involving myself in legal hair-splitting. since I am not a lawyer but a commoner, the case that has been cited is that of Mr. Kanwarlal Gupta vs. Mr. A. N. Chawla...

MR. DEPUTY-SPEAKER: Please do not go into all that. You were not here last Thursday. You are beginning the whole thing right from the start.

SHRI B. V. NAIK: You bear with me for a minute. The subject-matter of 180 cases has not been referred to at all in the Statement of Objects and Reasons. The case under reference is post judice, not sub judice.

MR. DEPUTY-SPEAKER: You have not read the Bill; you have not followed the discussion.

A little while ago, I welcomed you after a long time you were seen in the House. I think, I will have to revise my opinion if you go on in this manner.

Shri H. N. Mukerjee.

SHRI H N MUKERJEE (Calcutta-Deputy-Speak-North-East): Mr. er, Sir, I would be very short. I think, the basic point is in regard to position of the Legislature and οi the judiciary, and we should not do anything which would prejudicially affect the balance which ought to be there. As far as we are concerned, the rule of sub-judice does not apply in so far as our power to legislate is concerned. And there may be good reasons or bad reasons for Government and Parliament to collaborate in order to bring forward legislations which would affect the country in a particular way and it does not matter what is pending in courts or not. It is, therefore, the point of Government and Parliament making up their mind about what legislation is desirable But if Government approaches Parliament with change in legislation necessitated on account of a trend in so far as judicial pronouncements are concerned, a trend which was of one sort once upon a time and appears to be of a different sort at the present moment, then, surely, it is necessary for Parliament to know exactly what these, in many cases, are about. If reference continued to be made by GovernmentI am told so; I was not here; I apologize I was not here a bit earlier-, if Government continues to rely upon the nature of certain cases pending before one court or the other and if that is the reason why legislation of another sort is supposed to be desirable-and Government went so far as having an Ordinance promulgated when Parliament was about to begin its Session—then, the **Parliament** must satisfy itself. Therefore, I feel that, since we have, as against the judiciary, the sovereign right of not having to bother about the sub-judice rule when we legislate by means of a Bill, we should also, at the same time pay a compliment to the judiciary and to the citizens of our who have gone to the courts for relief and we should know what exactly is happening which requires this change. Therefore, I feel, quite apart from the subject-mater of this legislation, if Government has relied upon the pendency of a large number selection cases, they must keep the Parliament informed in regard to the contents of those cases, the kind problems that cropped up in those cases and the kind of solutions to those problems which this country, through the Parliament, should evolve.

SHRI SHYAMNANDAN MISHRA Only this much I wish to remind this hon. House that we are discussing not only this Bill but also the Ordinance Both the discussions are taking place together. I have made a submission to you earlier, Sir, that, while one cannot urge that the Bill is dishonest one can urge, so far as the Ordinance is concerned, that it is dishonest and mala fide.

THE MINISTER OF LAW. JUS-AND COMPANY AFFAIRS TICE (SHRI H. R. GOKHALE): Mr. Deputy-Speaker, I would like, in a short time, to deal with the points raised by the hon, members today. The question is what is the scope or what should be the scope of the present discussion. To me it appears to be plain that the scope of the discussion is discussion the Bill which is before House....

SHRI SHYAMNANDAN MISHRA: Not on the Ordinance?

SHRI H. R. GOKHALE: I did not interrupt you. I expect you to allow me also to carry on without interruptions.

We are considering the motion for consideration of the Bill and his motion for disapproval of the Ordinance....

SIIRI SHYAMNANDAN MISHRA: Both are together.

SHRI H. R. GOKHALE: I know what are going together. You need not remind me of that.

The Ordinance and the Bill, in terms, are the same. So far as the legislative provisions are concerned, the Ordinance and the Bill are, in terms, the same excepting for the fact that one is a Bill converting the Ordinance into law and the other one is an Ordinance. But, in terms, between the provisions of the Bill and the provisions of the Ordinance, there is no difference. Therefore, the scope of the discussion is the scope that will apply to discussion of the Bill or, let us say, the Ordinance also.

Now I would submit, with respect. that the Bill or the Ordinance not show this-a reading of the provisions of the Bill or of the Ordinance; I will come to the Statement of Objects and Reasons later because a reference has been made to also-; the Bill, in terms, seeks rectify the position which arose account of a judgment of the Supreme Court, although, in terms, no reference is made to that case in the Bill or the Ordinance. Naturally it could not be made. It only seeks to correct the legal position, it seeks to amend section 77 of the Representation of the People Act, because what was thought that the section really ought to mean one thing but the interpretation of the Supreme says that it means another. There have been innumerable instances in which,

Sir, a law has been undertaken set right decision of the Supreme Court in order to make the intentions of the Parliament clear. There is no difficulty about that. Therefore, there is no question that the Parliament has the power to make a law because it thought that a certain law or legal decisions taken by the court in a particular case were quite different and not the correct decisions and that they required rectification by a proper legislation. Therefore, I think and I submit with respect that it is not correct to sav that the legislation is in respect of any particular pending case. In fact, the case in which this proposition was laid down has been excluded from the operation of the ordinance and also from the operation of the Bill because the provisions will show that it does not apply to decisions which have become final in the High Courts or and in the Supreme Court

SHRI JYOTIRMOY BOSU: Why this urgent ordinance?

SHRI H. R. GOKHALE: Let me deal with it. I have not forgotten the Objects and Reasons reference also. To that I will come step by step. I will deal with all the points.

SHRI ATAL BIHARI VAJPAYEE: Why this discrimination? Why not allow Shri Amar Nath Chawla to sit in the House?

SHRI H. R. GOKHALE: When this question has been raised before the courts as to why this discrimination of excluding a particular case, the courts have laid down, and I have got one judgment here right now where they have said,—that there is no discrimination at all if Parliament were not to touch that very case in which a particular proposition of law has been given, and the reasons given by the Bombay High Court are that when litigants go to the court....

SHRI SHYAMNANDAN MISHRA: We will study that.

SHRI H. R. GOKHALE. You may study or may not study. But a point has been raised and I am answering that....(Interruptions) It has been said that when a client goes to the court and gets a favourable judgment, he spends a lot of money, time and energy for obtaining a particular judgment and, therefore, it is not right to deprive him and in this case, Mr. Gupta. of the benefit of that favourable judgment. That has been the view taken by courts and, therefore, there is no discrimination in this. This question was considered and decided

by the courts.

Now, apart from the question, cause I was taken a little aside because of the interruptions, the submission which I wish to make is when you think of precedents, it is well-known that you do not think of facts for precedents I am making this respectful submission What we think of is the ratio even in respect of the legal propositions which have been followed from time to time in different cases in the past It is unfortunate that you have already said something about the ruling which was cited before you But I would respectfully submit that the ratio the basic prinholds ciple underlying that decision even to-day in respect of any other legislation is undertaken case where for the purposes of rectifying a legal position taken in a decision ъу а This question we will have to court. decide not on whether A or B or C or D or E or F or such other facts which obtain in the earlier cases obtain in this case. Even in the earlier case there was a matter pending in the court and it was argued that without reference to the facts of the case, we cannot proceed with the consideration of the Bill. The Speaker, with respect rightly pointed out that you cannot prevent consideration of the Bill and you can do that but without reference to the facts of that case because the facts of that case have nothing to do with the consideration of the Bill. Today, a reference to Mr. Chawla's case will come on only in respect of the question of law because that is the position which is sought to be recti-My hon, friend, Mr. Mishra fied. may not agree with me. That is a d.fterent matter. On his side he has already made his submissions why the position of law taken in the Supreme Court is correct. That is a different matter With regard to that, I will deal with it later on when I deal with the merits Therefore, we look to the precedents, not for the facts the preyous cases We look to the precedents. a ratio, some basic principles, some first principles which have been the guiding principles of our deliberations here and in the matter of rule of subjudice, when you apply it outside the House also I would request you to consider this

Again, I submit with great humility and respect that here, what is the ba-If principle? you discuss le-Sic gislation, you discuss the merits of the legislation by all means. You can say that this legislation is not justified. You may as well say that this is motivated, that the Government ulterior ends and purposes for bringing this legislation It is your right to say all these things in opposing this legislation and it is my right to defend and privilege to defend the Government which I will do. Therefore, that no case exactly on point and a case of similar facts were not available is not necessary. The basic principle, the first principle is that when you discuss anything in this house and if you discuss any legislation, you can discuss the merits demerits of the legislation. and principle you will not On first happen which allow anything to will prejudice the fair conduct of a trial in a civil court, may be in a criminal court or as in England where they have referred to even Martial and such other forums before whom judicial adjudication place, there are references in Parliamentary Practice. References were made just now saying, this this principle applies to Motions. principle applies to questions etc. can briefly refer to this. This is from page 228 and the heading is. sub[Shri H. R. Gokhale]

judice matters. This is from para 11. This is the 18th Edition. It says:

"By a Resolution of the House matters awaiting or under adjudication in a criminal court or a court martial and matters set down for trial brought before civil court may not be referred to in any debate or question."

what is the principle underlying this? It is not the case of A. N. Chawla. The judgment is there ready before everybody. It is no longer open for discussion and I am not going to discuss the facts of Chawla's The Supreme Court is final arbitor and on facts the Supreme Court has decided that thing. But now can we refer to other cases and say that in that particular case certain allegation is made etc.? That is the question; and we can certainly refer to in general terms, in regard to pendency of the case, where a question as regards excess expenditure arises, where similar question of law arises or 15 pending consideration. If one were to go further and say that we will discuss the merits of those cases, that would be, I very submit, an irregular respectfully thing and by this you would be only setting down a precedent for the tuundesirable. ture which would be This is my submission.

As regards the other point raised, it is a well-known and well-recognised principle of all interpretations you for understanding the meaning of a legislation, we do not wimply look at its Objects and Reasons. That is a well-known principle that you cannot look at them unless there is any doubt or some such thing in understanding the provision itself. It is only for the purpose of clarification of that thing that you can refer to the Statement of Objects and Reasons. that statement itself cannot wovern the interpretation of a section which is otherwise clear. That is to say, the interpretation of the section will be

on the section itself and on nothing else. But apart from this, what does the Statement of Objects and Reasons state here? One thing is this. What is the position in law which this Bill seeks to remedy? The position in law is stated in the Statement of Objects and Reasons. Certain provision (namely. Section 77) has been understood in a particular way in previous decisions of the courts and by all concerned who are connected with elections. And it is therefore now thought necessary to clarify the intention so that the doubt created by the Supreme Court might be met by clear-cut and unequivocal legislation. That is the sum and substance of the objects of this legislation. it proceeds to say the second thing. What we proposed is this. Because. if the intention of Parliament is this-I am assuming that Parliament will eventually pass this Bill,—that such an intention of the legislation should be clarified by amendment in the Bill, it is also mentioned that in order that that intention should be clarified, this Bill must be passed. The purpose is two-fold. First of all, to lay down the law, what Parliament thinks is the law for the present and for future and the second purpose is, if that is going to be law, giving the benefit of that to all those cases where the same question of law arises. It has no reference to any facts of any pending cases. I would again repeat that it will be very unfortunate if a precedent of this type is taken. Thank you.

SHRI H. K. L. BHAGAT (East Delhi): Sir, I may be allowed just half-a-minute. I want to read from the debate of 26th September, 1955. Or you may refer to page No. 15253 of debate date 26th September, 1955 on Prize Competitions Bill. What the Law Minister just now stated about the Objects and Reasons is precisely mentioned in the observations made by the then hon. Speaker whereas he has clearly said that intentions are to be seen from the enactment itself. There he has even gone to the

extent of saying, in my mind, it is irrelevant. Along with this you may also read pages 15251, 15251 and 15252. If you read these pages you will find what the Law Minister has said is absolutely correct and borne out.

SHRI MADHU LIMAYE (Banka): I have got Eighteenth edition of May's Parliamentary Practice. I quote:

"A matter, awaiting or under adjudication by a court of law, should not be brought before the House by a motion or otherwise. This rule applies to motions for leave to bring in bills, but not to other proceed-dings on bills."

AN HON. MEMBER. What about the foot-note!

पूटनोट दास्याद्या है।

तो आप भी चैम्बर में बुलाकर रूलि। दैष्टिय, फर्क वया पडता है ।

MR. DEPUTY-SPEAKER: Please read it again.

SHRI MADHU LIMAYE: I quote:

"A matter, awaiting or under adjudication by a court of law, should not be brought before the House by a motion or otherwise. This rule applies to motions for leave to bring in bills, but not to other proceedings on bills."

इ.व इंट्रोडन्शन स्टेज पर नहीं है, इन्मित नहीं मांग रहे हैं, लीव नहीं सीय कर रहे हैं। कंसीडरें कर रटेज पर है। यह एक भी बात को नहीं काट रहे हैं। जब जवाहर काल जी को मुझे पेश करने दीजिये, उन्होंने रपेसिनिक इंस्टसेंज रेकर विये हैं....

भी वसंत साठे: ग्रव ग्राप भी जवाहर साल जी को कोट वरेंगे ?

श्री सभू लिससे : सगर मेरे पक्ष में कोई सात जार्न है तो मैं जरूर कहुंगा। एक ही मुद्दा इस वक्त है कि कंसीडरेशन स्टेज पर किन किन मामलों की चर्ची हो सकती है ? जवाहरलाल की ने फस्ट कांस्टीट्यूशन एमेंडमेंट बिल रखा तो उस में हाई कोर्ट की एक जजमेंट का उल्लेख किया था और उसका जो फैक्ट या ग्रांउ ड या वह भी बताया था। दैट बाज इन ग्रंगील बीफोर दी सुत्रीम कोट।

भी भटल विहारी वाजपेवीं : बहुत पुराना हो गया है ।

श्री मधु लिनयेः पुराना हुमातो क्या हुमा।

श्री भटल बिहारी वाजदेवी : ये नए लोग नहीं मानेंगे।

भी मचु लिमये: ये न पुराना जानते हैं न माज का जानते है मौर न ही भविष्य का जानते है।

श्री **एव** श्रार गोवले । सब भाप जानते है।

श्री सचु लिसये: मैं नही जानता। मैं सीखता हू। सीखने का जो निष्कर्ष है वह श्रापकी खिदमत में पेश करता हं।

जवाहर लाल जी कहते है :On page 8828, Vol. XII-XIII, Part II dated 16-5-1951 this is what he said:

"It is clear that the original clause, as interpreted by the superior courts in this country, has put this Government or put any government into a very difficult position. The House knows-and it is mentioned in the Statement of objects and Reasonsthat one of the high courts held that even murder or the like offences can be preached. Now it is an extraordinary state of affairs when that can be done. It may, and I am quite sure, it would be in the long run, as in other countries, that judicial interpretation would gradually bring things more in line with-which I would beg to say is—the spirit of the Constitution."

[श्री मधु लिमये]

और भी लैंड रिफार्म्ज एक्ट से कई मैटर्ज हाई कोर्ट में विचाराधीन थे। उनका शैंड रूल में उल्लेख किया गया और सारे फैंक्ट्स के ऊपर चर्चा हुई। मैं इस तपसील में जाना नहीं चाहता हूं।

SHRI VASANT SATHE: He was referring to the case law which was sought to be remedied. So, what does it matter? He is referring to the facts of the case.

श्री मणुलिमपे : हाई कोर्ट में एक कैस था। उसके फैक्टस क्या था?

SHRI H. R. GOKHALE: We have had discussions on Thursday and to-day. Now we will abide by your ruling.

श्री घटल बिहारी वाजपेथी: मैं केवल एक स्पष्टीकरण चाहता हूं। यह कहा गया है कि फैक्टस का हवाला नहीं दिया जा सकता है। फैक्टस का घर्य है तथ्य। यह तथ्य है कि प्रधान मंत्री श्रीमती इंदिरा गांधी राय बरेली से लोक समा का चुनाव लड़ीं...... ग्राप जल्द बाजी न किरये।

MR. DEPUTY-SPEAKER: Why bring in other cases?

SHRI MADHU LIMAYE: Why bring in the murder case? When the matter was pending before the Supreme Court, if Shri Nehru could do it, we can also do it.

MR. DEPUTY-SPEAKER: We are referring to the discussion on principles without going into any other case or any special thing.

श्री घटल बिहारी वाजपेयी: यह कहा जा रहा है कि फैक्ट्स का उल्लेख नहीं हो संकता है। लेकिन हर उम्मीदवार चुनाव जीतने या हारिने के बाद भी अपने खर्च का एकाउंट देता है। वह एक पब्लिक डाकुमेंट होता है। अब यह बात अलग है कि उस चुनाव को कोर्ट में चुनीती दी गई है....

MR. DEPUTY-SPEAKER: That point was made by Mr. Mishra.

भी भटल बिहारी वाजपेयी: क्या उस पब्लिक डाकुमेंट का हवाला नहीं दिया जा सकता है? अदालत में जो भी एफीडेविट दिया गया है और जो सब जानते हैं जो जनता की सम्पत्ति है, जिस की सर्टिफाइड कापी प्राप्त की जा सकती है, क्या उसको उद्धृत करना फैक्ट को उद्धृत करना माना जाएगा? इसके वारे में आप अपना विभाग तय करिये।

MR. DEPUTY-SPEAKER: That submission has already been made. Now you will kindly cooperate with me. Let us not forget how this discussion started again. I had proceeded with the ormulations of certain thoughts in my mind. Before I proceeded.....

SHRI MADHU LIMAYE: Are you also giving private ruling?

MR. DEPUTY-SPEAKER: No private. No question of private, I have nothing private, nothing to hide, my life is an open book. Now, at a certain stage, while I was formulating my approach to the whole question, and then expressing my difficulties, sought the Law Minister's assistance on one specific issue, to give me a precedent when a Bill of this nature had ever been brought before House. That is all. Now, it is abvious from his intervention that he had not been able to oblige me on this perticular question. I have not got anvthing to catch hold of I cannot catch hold of anything.

SHRI MADHU LIMAYE. I have given you something to catch hold of.

MR. DEPUTY-SPEAKER: I will have to hire somebody to carry all those things.

SHRI MADHU LIMAYE: I have not quoted from every book.

MR. DEPUTY-SPEAKER: On the other hand, he pointed out certain, what he calls, well-established principles. I am not a lawyer. Again, 1 express this ignorance.

SHRI S. A. SHAMIM (Srinagar):

That makes you more objective.

MR. DEPUTY-SPEAKER: May be. He mentioned the expression, first principles and he also mentioned the ratio of rulings. I think that is what he meant. From what I understand from him, the first principle is that we do not refer to cases, to facts or merits of cases, as he would like to say, that are pending adjudication. That was what he wanted to enunciate as the first principle here. Also, by ratio of ruling he meant that in the past, many rulings have been given prohibiting a reference of this nature. I think that is what he wanted to submit. Now,....

SHRI S. M. BANERJEE: All the cases, or some cases. ...

MR. DEPUTY-SPEAKER: Ratio of ruling is over-whelming in that. In all that has happened in the past....

SHRI S. M. BANERJEE: Ratio means 10 per cent or 20 per cent?

MR. DEPUTY-SPEAKER: agree with him that in this respect, the ruling were overwhelmingly that we cannot refer. Coming to the question of, first principle, I must say that it is a question of interpretation. Now, we are discussing this Bill and judgement of the Supreme Court is the cause for this Bill. In the past, the Supreme Court had given a judgement in a certain manner. This time, in its wisdom, it had given a judgement in another manner. It is a question of interpretation. As far as the rules of this House are concerned

SHRI SHYAMNANDAN MISHRA: Supreme Court does not say that. Supreme Court says that the judgement is in keeping with the past. Even the Chair will have to say what the Supreme Court has said. Chair will not say what the Law Minister says.

SHRI H. R. GOKHALE: I am only saying that you are entitled to say that.

MR. DEPUTY-SPEAKER: What Mr. Mishra has said has gone on record. I am just saying, we must be very very accurate in what we say.

But as far as our rules of procedure are concerned, it is also a question of interpretation by us here. Now, what should be the first principle in this particular case, this particular Bill? That is the main thing.

SHRI MADHU LIMAYE: Eighteenth edition. That conclusively settles the question posed by you. There is no room for debate.

MR. DEPUTY-SPEAKER: Order please.

As far as our rules are concerned, I think they have many times, everywhere mentioned this. I will just mention some: 41, (2) (xvii)-(xxii), 58, 59, 173(5), 175, 186(viii), 188, 210(viii) and (xii) and 352(i). These are those rules of ours which have again and again said that reference should not be made by question, motion or anything to cases pending before, awaiting, adjudication. Our rules have said that so many times. But also our rules say that wherever anything is not specifically provided by these rules, then the Chair, the Speaker, will regulate. obviously anticipating that there might arise situations....

SHRI S. M. BANERJEE: Speaker includes Deputy-Speaker.

MR. DEPUTY-SPEAKER: When I sit here, I am the Speaker.

Now obviously this provision is in our rules to take care of certain unforeseen situations and circumstances, when these rules do not quite provide the answer. As I stated at the beginning, this is a very unusual case, a very unusual situation, a very unusual Bill. Therefore, I have to decide in this particular case where not a precedent could be cited in a special way. I agree with the Law Minister that I should not set a precedent by this. This is only for this particular case.

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SHRI JYOTIRMOY BOSU: Let him sit up now.

SHRI SHYAMNANDAN MISHRA. He is very happy.

SHRI B. V. NAIK: Can you stop your successors from taking the precedent from you?

MR. DEPUTY-SPEAKER: I hope a Bill like this will rever come before this House (Applause). Do not misunderstand me. You are taking it in a wrong way in the sense that Government has brought a wrong Bill and therefore, when I say this, it is a kind of censure on them. I do not say that (Applause). I am only saying that this Bill is creating for me and for the Chair very great difficulties. I would not like to face this kind of difficulties again, in future. That is the limited sense of what I said. Please do not misunderstand me.

In this particular case, what should be the first principle?

SHRI S. M. BANERJEE: Why don't you convene a meeting?

MR. DEPUTY-SPEAKER 1 have made up my mind here. Now here, both the Law Minister and Shri Madhu Limaye have helped inc 1 y pointing out certain decision, or certain rulings or guidance given in this book, May's Parliamentary Practice, which we are following.

SHRI S. M. BANERJEE. I cannot keep the book because I do not tring it.

MR. DEPUTY-SPEAKER. Does not matter.

Now the Law Minister has read out from p. 328 of this book, the latest edition, the 18th edition.

I will read that again-

"Matters sub judice—By a Resolution of the House (House of Commons) matters awaiting or under adjudication in a criminal court or a court martial, and matters set down for trial or otherwise brought before a civil court may not be referred to in any debate or question. If the subject matter of the question is found to be, or becomes, sub judice after notice of the question has been given, the Member is asked to withdraw it, or the Speaker may direct it to be removed from the notice paper or refuse to allow it to be asked if it is on the Order paper".

Obviously this relates to question.

Mr. Madhu Limove drew my attention to another provision in this took which is on page 362—

"Matters pending judicial decisions.—A matter, awaiting or under adjudication by a court of law, should not be brought before the House by a motion or otherwise. This rule applies to motions for leave to bring in bills, but not to other proceedings on bills.

This is within "Debate".

That this provision in May's I arliamentary Practice has thet the situation in this particular instance up to this stage is clear

We have proceeded with the consideration of Bill. There is no question about that. The question is whether matters pending judicial decision can be brought in at a later stage after the motion to consider the Bill has been moved—that is the point I think this provision of May is very clear. That it should not be brought, does not apply to this. At least that is the interpretation.

SHRI MADHU LIMAYE. You have made it absolutely clear.

MR. DEPUTY-SPEAKER: Not so clear. It is clear up to this and because it suits your purpose, you want me to stop here. I think there is another first principle in this House and I request you hon. Members also

to think about it. The first principle, if you ask me, is laid down in our Constitution, Article 105, freedom of speech and freedom of expression. To me I should say this is the first prin ciple. I think our rules also follow this principle. If you read the rules there is a provision for closure, that whenever a debate has become too protracted somebody can move a motion that the question be now put. In that rule it says clearly that the Speaker has to decide whether he should accept this motion or not, having regard to the fact whether it infringes the right of reasonable debate.

SHRI MADHU LIMAYE. That is enough.

16 hrs.

MR. DEPUTY-SPEAKER. It is not enough, I will proceed and in proceeding I should first like to share with the Members my approach to this question, my approach to the House, to all questions that are before the House I have always viewed that we are all co-partners in this House. The Speaker cannot run this House alone. I cannot run the House just with the Government. I cannot sun the House just with the opposition We are all co-partners. We have a common interest and we have to get along. Matters as tar as possible should not be decided by a mere majority or by just directives from the Chair in the shape of obiter dicta or pontification. That is not for the Chair to do. As for as possible by consensus we must try to proceed That is what parliamentary demo-Acy is. Of course, we have different duties to do. The Government has the duty to bring forward policies and decisions and to defend them and the opposition have their duty to pick holes in the Government and say this and that and I have the duty to hold the balance and make decisions sometimes pleasant, sometimes un-pleasant.

I will first deal with some peripheral questions which were raised even on the last occasion. I think this morn-

ing there was an uproar in the House and many members were saying, this point was not answered or that point was not answered. I do not want to fall into the same trap. I will first attention to turn my Mr Madhu Limaye. He raised two questions-Can an Act be amended by just adding an explanation? Should an Amendment to an Act be just of a negative nature and seek to nullify the effect of the original Act? He pointed out rule 344 in which it is said that an amendment should not be of just a negative nature. If an amendment is just of a negative nature, it is not admitted That is what he submitted. Now, an amending Bill can take any form Here this Bill says very clearly that because the meaning of this particular provision-section 77 of the Representation of the People Act-is not very clear, because we have not brought it very clearly, we have run into this cifficulty arising from the Supreme Court judgment and therefore, we want to make the meaning of this particular provision very clear and we do it in the form of an explanation fore, on that score that the amendment is sought to be inade by an explanation-I. do not think that objection can be maintained and I do not accept it About the amendment being negative, this would apply to motions and amendments to clauses, under the rules. For instance, the Law Minister has moved the motion that the Bill be taken into consideration. If there is an amendment saying that the Bill should not be taken into consideration, that is merely a negative amendment and it would not be acceptable.

Mr. Mavalankar raised another ticklish issue, which Mr. Banerjee has now repeated. He said that there is no bar to discuss the case of Mr. A. N. Chawla because that has been mentioned again and again. He said that Mr. A. N. Chawla had filed a review petition before the Supreme Court. On that day, I sought an authoritative information from the Law Minister about it. He said, yes, he had filed a review petition before the Supreme

[Mr. Deputy-Speaker]

Court but he did not know whether that petition had been admitted or not. I take it that the petition has not yet been admitted and, therefore, to that extent, it is not sub judice.

SHRI SOMNATH CHATTERJEE.
The review petition has been filed.

MR. DEPUTY-SPEAKER But not admitted.

I was saying that the Law Minister had said that it had been filed but he had no information whether it had been admitted or not. Therefore, as long as it has not been admitted by the Supreme Court, the Supreme Court is not served of it. To that extent, it is not sub judice.

Then, Mr. H. K. L. Bhagat and Mr. Stephen made the point last time that it was wrong to construe that this Bill was only to give protection to those 180 cases pending before various courts. They said that this law will be of a permanent nature to take care of a future situation, and, therefore, we can discuss this law on its merit without reference to all those cases I think, Mr. Bhagat had made it very clearly that any reference to these pending cases was only incidental This was the word he used.

Now, I am afraid, this contention of Mr Bhagat and Mr. Stephen was not supported by the Law Minister in his speech on that very day. I quote from what the Law Minister himself said on that day:

"A Bill to amend comprehensively the Representation of the People Act. 1950 and 1951 has already been introduced in Parliament and is pending in the Lok Sabha. There will be enough opportunity for the Members to make suggestions in the tight of decision of the Supreme Court during the consideration of the Bill in the House."

Therefore, that Bill is coming. From what the Law Minister had said here, it is apparent, very clear, that this Bill is purely of a temporary character. This is what I understand

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): What I said was that the Bill to amend the Representation of the People Act, 1950 and 1951 is coming and has been introduced in the House. Therefore, at that time, it will not preclude Parliament from changing this Bill also if it wants so. As soon as this Bill is pessed, it becomes law and becomes part of the Representation of the People Act.

MR. DEPUTY-SPEAKER: Now, that comprehensive Bill is coming and. therefore, I feel that this Bill is to meet a particular contingency. As the Law Minister himself has sa.d in his speech many times, in the reasons for the Ordinance, in the Statement of Objects and Reasons, and also outside in the press, on the television and even in his speech on Thursday, that contingency is the 180 cases or so pending before various courts. Now, let me come to the core of the ques-These are all peripheral questions....

AN HON. MEMBER: Hard core.

MR. DEPUTY-SPEAKER This is the core. Nothing more. This is the core. While coming to the core I think, my first Juty is to delineate the ground, I must delineate the ground. And I must also identify the boundaries. If I make mistakes about those boundaries, members can correct metif I leave out only landmark, please remind me about it because I want to go along with you, I do not want to say something out of my own mind,

Now, these are the boundaries of the ground. We do not, normally, discuss the facts and ments of a case before a court of law in this House on the healthy principle that there should be no interference with the functioning of our courts. This [Mr. Deputy-Speaker]

is one. We do not discuss the conduct of the Supreme Court or of a High Court or of judges thereof--the general boundaries-except upon a motion for presenting an address to the President. It is very clear. On the other hand, a case pending before a court of law does not stand in the way of legislation by this, House, and Mr. Madhu Limaye has just read out that sub judice does not apply to Bills. It does not, many times. Whatever be the case, we can make our law and after we have made the law. the court will interpret the law as we have made. There is freedom of speech here and the right of reasonable debate These are the boundaries

The balance between these different provisions of our Constitution and of the Rules of Procedure of this House has been a long-standing question before the Legislatures of the country, including our House, and constitutes the essence of Parliamentary democracy.

In their report of September, 1968, the Committee of the Presiding Officers—it did a very useful duty.

SHRI MADHU LIMAYE Did you attend that meeting?

MR DEPUTY-SPEAKER. Always; until the one held in my home-State or home-town; until that time when it looked as if the Speakers' Conference was a forum for running down one presiding officer or the other. Until that time, they did a very useful duty.

In their report of September, 1968. the Committee of the Presiding Officers had this to say on this question—they went into this question:

"The Committee feel that, while applying the restrictions regarding the rule of sub-judice, care should be taken to see that the primary right of freedom of speech is not impaired to the prejudice of the Legislature, Every attempt should 2571 L.S.—13

be made to strike a balance in this regard."

Coming to this Bill, the main question that has been asked is: should any discussion take place on the conduct of the Supreme Court and should references be made to the 180 cases or so pending before the different courts. This is the question.

SOME HON. MEMBERS Yes, ves.

MR. DEPUTY-SPEAKER: Theoretically, the answer is simple, but, with reference to this particular Bill before the House, it is difficult to give a straight forward answer

While participating in the discussion last Thursday, Shii Salve said that the purpose of the Bill was to supersede the Supreme Court judgment That was on record what Mr. Salve said.

I do not wish now to repeat what has been quoted at some length Iast Thursday from the Statement explaining the circumstances which necessitated the promulgation of the ordinance. We read it last time, and from the Statement of Objects and Reasons appended to the Bill, these were referred to to-day also. But the Law Minister himself has elaborated on all those things and on the Bill's raison detre while moving for its consideration when he said:

"However, the Supreme Court in the recent case of Kanwar Lal Gupta vs. Amarnath Chawla and others, civil appeal 1549 of 72, has by its observation imported an element of doubt into a hitherto well-accepted and well-understood principle underlying Section 77 of the 1951 Act."

I would like the hon. Members to record and register this in their minds.

"...that the Supreme Court has imported an element of doubt into hitherto well-accepted and well-understood principle underlying Section 77 of the 1951 Act."

"This judgment...

I am continuing:

"...by giving a wide meaning to the expression 'incurred or authoried' has created a serious problem, particularly, with reference to the candidates...

Here the candidates-

"...against whom election petitions have been filed and are still pending decision. For no fault of theirs, their election might set aside...

SHRI MADHU LIMAYE: That has to be seen. That is a controversial subject.

MR. DEPUTY-SPEAKER. I am quoting:

"...Their election might he set aside because they had participated in the election having regard to the then prevalent position in law which had also received judicial approval."

SHRI MADHU LIMAYE: Question.

SHRI SHYAMNANDAN MISHRA. What a great solicitude!

MR. DEPUTY-SPEAKER:

"...To meet this situation created for the candidates, it has become necessary to make clear the intention underlying Sec. 77 of the Representation of Peoples Act 1951, namely, that in computing the maximum amount under Sec. 77 any expenditure incurred or authorised by any other person or body of persons or political parties would not be taken into account. The President promulgated the Representation of People (Amendment) Ordinance 1974 to avoid a situation wherein it would have been necessary to follow the wider interpretation given by the "Supreme Court in pending election petitions..."

So, it is avoid that contingency.

"In the circumstances, I am sure, all sections of the House will appreciate that the President, in promulgating the Ordinance on the 19th October, 1974 and the Government, in bringing the Bill for replacing that Ordinance only wanted to ensure that candidates who have contested elections and whose petitions are pending in various High Courts and the Supreme Court on the understanding of the provisions of the law as hitherto interpreted by the Court should not be made to suffer undue hardship consequent upon a sudden departure in the judicial interpretation of the provision."

This speech of the Law Minister created for me more difficulties...

श्रीमधुलिमये : 180 कैडीडेट की बात ग्रासक्ती है यह इन का कहना है ।

SHRI SHYAMNANDAN MISHRA: In any by-election there may be a case; but that would not be covered according to the Law Minister; this is strictly confined to these cases only!

MR. DEPUTY-SPEAKER: I read his speech and his statement the whole day yesterday; I went on revolving this question in my mind.

SHRI MADHU LIMAYE: It is settled now; no ruling is called for.

MR. DEPUTY-SPEAKER: This has created more difficulties. I would like the Law Minister and the House to help me in resolving my difficulty here. I want to put this question to all of you to give me an answer. In these observations of the Law Minister, the expressions 'import an element of doubt in the hitherto well-accepted and well-understood principles' and 'sudden departure'-the word 'sudden' -would be very significant,-"sudden departure in the judicial interpretation of the provision of law and of courts," whether by these observations we have not entered into a dicussion of the conduct of the Supreme Court. Well, I put this question. Whether we have not entered into a discussion.

SHRI JAGANNATH RAO (Chatrapur): In the Constitution Amendment Bill we have discussed about Judges; I think we referred to that in the Golaknath case.

MR. DEPUTY-SPEAKER: I have not said anything. I have only posed a question.

Now I come to the corpus of the provision of the Bill.

PROF. MADHU DANDAVATE: (Rajapur) From 'core' you are going to the 'nucleus'.

श्री मधुलिमये : आप साधा निर्णय दीर्व थे । 'मेज' की रूलिन की आप मानते टेकिनडी टे

उपाध्यक्ष महोदय ' खत्म करो भाई ।

The Law Minister and some hon. Members have made this point that the Statement of Objects and Reasons is not part of the Bill, and therefore we need not discuss about that. I now come to the corpus of the Bill. The Member Shri Salve, said that the provision of the Bill itself is to supersede the Supreme Court judgment. Now, what does the Bill say? I quote.

"Notwithstanding any judgment, order or decision of any court to the contrary, any expenditure incurred or authorised in connection with the election of a candidate by a political party or by any other association or body of persons or by any individual (other than the candidate or his election agent) shall not be deemed to be and shall not ever be deemed to have been, expenditure in connection with the election incurred or authorised by the candidate or by his election agent for the purposes of this sub-section."

Therefore, the provisions of the Bill itself refer to this particular judgment. The Supreme Court in its judgment had formulated a principle on which it based its conclusion. I quote:

"When the political party sponsoring a candidate incurs expenditure in connection with his election, as distinguished from expenditure on general party propaganda, and the camdidate knowingly takes advantages of it or participates in the programme or activity or fails to disavow the expenditure or consents to it or acquiesces in it, it would be reasonable to infer, save in special circumstances that he implied authorised the political party to incur such expenditure and he cannot escape the rigour of the ceiling by saying that he has not incurred the expenditure but his political party has done so. A party candidate does not stand apart from his political party and if the political party does not want the candidate to incur the disqualification, it must exercise control over the expenditure which may be incurred by it directly to promote the pool prospects of the candidate. The same proposition must also hold good in case of the expenditure incurred by friends and supporters directly in connection with the election of the candidate. This is in fact what the law in England has achieved. There every person on pain of criminal penalty is required to obtain authority from the candidate before incurring any political expenditure on his behalf."

The Law Minister obviously strongly disagreed with this formulation of the Supreme Court and he wants the House to agree with him. It is quite legitimate for him to do so but would it not be fair to this House for him to be more forthcoming in giving grounds for his disagreement with the Supreme Court before the House can discuss the matter? For example, is it true that in England whose form of democracy we are following even a party has to obtain authority from the candidate concerned in respect of expenditure in

[Prof. Madhu Dandavate]

his constituency. A mere and bald statement that the Supreme Court has suddenly departed from a well-accepted judicial interpretation leaves us gaping.

The intention of the Law Minister is also amply clear. He wants, in his own words, "to ensure that candidates who had contested elections and whose petitions might be pending in the various High Courts and the Supreme Court should not be made to suffer any undue hardship consequent upon a sudden departure in the judicial interpretation of the provisions."

This is the clause. It has been submitted that reference to these petitions in the House would prejudice the trials in the sense that it may influence the outcome of one or the other.

SHRI SHYAMNANDAN MISHRA: That is my submission.

MR. DEPUTY-SPEAKER: I shall repeat

It has been submitted that reference to these petitions m the House would prejudice the trials in the sense that it may influence the outcome of one or the other. Is not the Bill itself which is before us meant to influence the judgment in a particular way? This is the question.

The Supreme Court had given a certain judgment, it had laid down the law and now it has been told that that was a wrong interpretation and the interpretation should be in a particular way. This is what we are trying to do. It is granted that the House has the power to do so. We have the power to do so. But in passing this Bill, are we not collectively going to lay down a particular direction to the Supreme Court?

We can do that. We have that power. We can do that. But, should not the House have fuller information on the matter in order to facilitate a fuller and more perspective discussion so that we may have the feeling that we have done the best that we can and we are now being railroaded into a particular decision. The Law Minister himself realised the importance of this when he raid last Thursday at another stage. I quote him:

"The question is that there are pending cases. The cases are not only, quite only, one but, as I said, they are more than one. There are quite a number of cases which I will substantiate when I am replying to the debate."

This is one positive statement made by the Law Minister but I feel that it will be more helpful and fruitful if such substantiation is made at the beginning so that the House can fully discuss it and come to a decision rather than at the end when fresh questions will come up and the whole thing begins all over again.

Shri Indrajit Gupta has demanded that "somebody has to satisfy us. Simply this bald statement made in the statement of objects and reasons will no suffice...But this should have come first of all." Shri Mavalankar made a similar demand and wanted a synopsis of the cases to be made available. Shri S. N. Mishra stated that the facts as alleged by different parties to the petitions in affidavits and submissions are public knowledge and that copies of them can be obtained by application and by paying certain fees.

Therefore, as I said, this is a very unusual Bill and this is a very unusual situation in which we find ourselves. The quandary was highlighted last Thursday by Shri Salve when at one stage he got up and told me:

"I may submit that you may rule that they may refer to it."

But we don't have to rush. Even at this stage, if the Law Minister has anything to say to help me out of the difficulties which I have tried to delineate, I shall welcome his help If he has nothing more to say, the best thing I can do is to rule that it is difficult for me in the circumstances to prevent Mempers from making reference to these cases. In doing so, however, I would earnestly request them not to cross the limits and upset the delicate balance between Parliament and judiciary Whatever submissions they might make in this regard should be within the limited purpose of whether a measure of this kind is called for, whether it is justified and whether we should go in for it They should not try to prohounce on the merits of the various allegations and submissions. Nothing on merits. They should not even try to say that these are facts because the facts are to be determined by courts. We are not to determine the facts. It is the courts ...

AN HON MEMBER What about the affidavit?

MR. DEPUTY-SPEAKER Affidavit
is your submission

SHRI MADHU LIMAYE What about admitted facts, admitted by the respondents?

MR. DEPUTY-SPEAKER. When they are out from the courts. But, it is the courts that determine the facts and not we. They should not even try to say that these are the facts because the facts are to be deermined by the courts and not by us and the merits of each petition are to be determined by them, by the courts and not by us. We should not pronounce on that. Of course, after we pass this Bill, and it has become an Act courts will have to interpret the facts as they find in the light of this Act.

PROF. MADHU DANDAVATE:
After listening to you, it has become
very clear why the Speaker and the
Deputy Speaker are called the Speaker
and the Deputy-Speaker.

SHRI SHYAMNANDAN MISHRA: I meant to make a small submission Although on 12th December, 1974, the statutory resolution was moved, in "Today in Parliament", there was no mention of the fact that a statuory resoluion was moved. This is a very serious thing. When the statutory resolution has been moved, the organ of the Government did not think fit to refer to this in "Today in Parliament".

SHRI JYOTIRMOY BOSU (Diamond Harbour): No, Sir, I must at the very outset say a word in appreciation of the useful judgment that the Supreme Court Judge Mr. Bhagvati has delivered. Now, to counter-act that, this undemocratic Government had brought this amendment and the object of the amendment is to supersede and make ineffective the recent Supreme Court judgment in which the Court held that expenditure incurred by political parties. You know fully about that.

16.39 hrs.

[SHRI VASANT SATHE in the Chair]

It is a very interesting case. Mr. Chairman, Sir, this is the judgment I am reading. In the application filed by Shrimati Indira Gandhi, in the case against Mr. Raj Narain—I mean, Mr. Raj Narain is the petitioner—it has been stated that:

"This has been made an occasion by the leaders of opposion parties and opposition press and papers to freely comment on the pending election petition against respondent No. 1. They are widely prejudicing the public by distorted, incorrect and imaginary facts in their statements".

This is when the Ordinance was brought out-

" that the applicant is attaching a true copy of an article appearing in Panchajanya. In that it is stated that it is obvious that even on the law as laid down by the Supreme Court in Kanwarlal's case, the respondent is not at all affected, that whatever advantages, the parties ip election petitions may get out of the Credinance promulgated by the Credinance promu

[Shri Jyotirmoy Bosu.]

respondent No. 1, does not get any advantage out of it as her case is irrefutable even on the law as laid down by the hon. Supreme Court in Kanwarlal Gupta's case".

This is the copy I obtained from the Allahabad High Court.

Then the Order was:

"The relief asked for 1s not at all understandable"—Mrs. Indira Gandhi's petition and the High Court's judgment—

"If the respondent No. 1 believes that anything said about the Ordinance can have a bearing on the issues involved in the case and can amount to contempt, it is for her to decide whether she should on should not say that and obviously the court cannot allow any party to do an act which is wrongful. Application rejected".

On the one hand, they promulgate an an ordinance; on the other, they go to the court to shut out our mouths, that the Opposition should not be allowed to criticise this atrocious, draconian piece of ordinance and law, and the court has very rightly rejected the petition, to my mind, with the contempt it deserves.

Then what did they say in the ordinance? I do not want to go into details because it has been discussed at length.

"There was every likelyhood of such wide interpretation being followed in other election petitions"—

will come to the election petitions; have got a copy-

"which were pending and on which the issue related to the question of incurring or authorising of expenditure at an election. In that event, candidates who had fought elections on the basis of the provisions of the law in this behalf, as they were well-understood and according to the provided decisions of the courts, would have been exposed to the risk of their election being set aside..—

We have said time and again as to whose election is really in danger, whose election is causing concern in the minds of many of my friends—

"which situation would undoubtedly have been unfair to such candidates...."

I do not want to go into details of the Representation of the People Act..

MR. CHAIRMAN: His time is up. The Business Advisory Committee had allotted six hours. Your party has six minutes. You had already started last time. Even excluding that today you have taken six minutes.

SHRI JAGANNATHRAO JOSHI (Shajapur): The debate will go on for six hours. How can it be only six minutes for him? Then we will get three minutes only. We are entitled to 18.

MR. CHAIRMAN. The breakup has already been given here; it is not prepared by me.

SHRI JYOTIRMOY BOSU: That is not correct. I am entitled to at least 24 minutes. You can calculate on the basis of six hours and 26 members.

MR. CHAIRMAN: For the Jan Sangh it is 8 minutes. For the CPI it is 6 minutes and for the CPI(M) it is 11 minutes.

SHRI JYOTIRMOY BOSU: The judgment clearly states:

"Can the Limit on expenditure be evaded by a candidate by not spending money on his own but leaving it to the political party or his friends and supporters to spend an amount far in excess of the limit?" That is the question. The object of the provision of limiting the expenditure is twofold.

Then it says:

"Douglas points out in his book called Ethics in Government at page 72, 'If one party ever attains overwhelming superiority in money, newspaper support and (government) patronage, it will be almost impossible, barring an economic collapse, for it ever to be defeated. This produces anti-democratic effects in that a political party or individual backed by the affluent and wealthy would be able to secure a greater representation than a political party or individual who is without any links with affluence or wealth."

Since the time is short I would much rather leave it to somebodyelse to deal with the subject. Of course there is the question of tours conducted and the money spent. I know of one tour for visiting Orissa during the last election. That tour of some V.I.P. belonging to the ruling party had cost 16 lakhs. Here is a paper cutting which says The Bihar Ex-Chief Minister details P.M's poll tour expenses; it is given here as Rs. 35 lakhs.

Now I should like you Mr. Chairman to give me your undivided attention because I am going to lay this paper on the Table of the House. This is an extract from the blue book, in which it is stated....

SHRI JAGANNATH RAO: It is not relevant.

SHRI JYOTIRMOY BOSU: I have already written.

MR. CHAIRMAN: You have written to me. Under the rules if you want to lay anything on the Table you will have to give it to me and it will be for the Speaker to decide whether it should admitted or not. In the meantime do net quote it.

SHRI JYOTIRMOY BOSU: This is something new. I can read out.

श्री सतपाल कपूर (पटियाका) : मेरा पायट आफ आडं र है । अभर कोई डाकुमेंट स्पीकर साहब की मन्जूरी के बर्गर टेबल पर नहीं रखा जा मनता है, तो उसको राड आउट करने का क्या मतकब है ?

SHRI JYOTIRMOY BOSU: I am entitled to quote from the papers. I request you to accept it for laying on the Table. You can decide whether it should be accepted or not. But it should be accepted because there are two specific rules.

MR. CHAIRMAN: What are the rules? You must assist me. Direction 117 says that a private Member may lay a paper on the Table of the House when he is authorised to do so by the Speaker. Direction 118 says: if a private Member desires to lay a paper or document on the table of the House he shall submit a copy thereof to the Speaker in advance so as to enable kim to decide whether permission should be given to lay the paper or document on the Table.

SHRI JYOTIRMOY BOSU: I shall read this out.

SHRI SAT PAL KAPUR: You canmet read that.

MR. CHAIRMAN; What is the rule?

SHRI JYOTIRMOY BOSU: Rule 368.

"A paper or document to be laid en the Table shall be duly authentiexted...," etc, [Mr. Chairman.]

The actual laying of the paper on the Table 1s governed by the Directions.

SHRI JYOTIRMOY BOSU Rule is supreme. All right, Sir; I would not lay it on the Table

MR. CHAIRMAN. Therefore, don't quote from it.

SHRI JYOTIRMOY BOSU Sir, you are a lawyer Taking the Speaker into confidence and showing it to him etc. is only for laying on the Table, but I can quote from it and incorporate it in my speech.

MR CHAIRMAN. I will not allow it.

SHRI SOMNATH CHAFTERJEE On a point of order, Sir Rule 352 prescribes the rules which are to be observed while speaking. These are the only restrictions. Subjet to that, article 105 of the Constitution applies I can quote from any journal or any document I want Only if I want to make it a public document by laying it on the Table that I have to get the prior sanction of the Speaker Please don't make a mockery of the rules. A member can quote from any document that he possesses Subject to Rule 37? and article 105 my right to speak in Parliament is supreme. cannot be dictated as to what document I shall read here and what document I shall not

MR CHAIRMAN. I shall hear how members on this point of order

SHRI JAGANNATH RAO This matter about the Blue Book is pending decision in the Supreme Court. The petitioner having lost in the Allahabad High Court has gone to the Supreme Court. Secondly, this matter is not relevant at all and not germane to the Bill before us. On these two grounds, he should be debarred from reading from it

SHRI JYOTIRMOY BOSU: Sir, firstly, under article 105 of the Constitution, I am entitled to speak and quote any document that I may choose to

SHRI SAT PAL KAPUR: No; he is wrong.

SHRI JYOTIRMOY BOSU: Secondly, Mr. Jagannath Rao has given a wrong picture of the story. This is already before the court of law. The court of law is wanting the whole Blue Book. I am only reading out from an extract—a change that has been brought in during the present regime as compared to what it was in existence. This is not a matter which is sub judice Therefore, I should be allowed to quote it because this is very relevant here

MR CHAIRMAN. The first thing that I would like to know is: Is this a public document that you want to quote?

SHRI JYOTIRMOY BOSU It is a Government publication.

MR CHAIRMAN. Every Government publication is not a public document. Is it available to any citizen on payment of fee?

SHRI JYOTIRMOY BOSU: It does not concern the security of the State

MR. CHAIRMAN. This is not a public document. It is a privileged document. Unless the court asks for it, gets it and makes it public, till them, it will not be treated as a public document. Therefore, if it is a privileged document and yet you want to quote it and produce it, the right thing for you is to take the Speaker into confidence under Direction 117. Otherwise, it will be a very unhealthy thing.

Why I say this? Mr Chatterjee was pointing out that this will curtail the fundamental right of speech. For example, tomorrow, suppose any privileged document, say, a secret document of Army—I am only giving an analogy

-or some secret document on Defence comes in your hand and, while speaking here, without taking any permission of the Speaker, you quote it. The analogy is the same. You say, "I have got the fundamental right of speech. I will quote it; I will produce it." Now, if you quote it, before you take the consent of the Speaker to produce it, it goes on record and it becomes the public property. It will be quoted in the newspapers also. You understand the implication of it. That is why there is the healthy practice here that you must take the Speaker into confidence. If he allows it, I have no objection. You give an advance copy of that to the Speaker. Till then, this cannot be produced and it cannot be quoted. Nothing quoted from it will go on record. I have given my ruling. (Interruptions). I heard yyou patiently and fully. I have given my ruling.

SHRI SOMNATH CHATTERJEE: The scope has been enlarged by your ruling. Is it your ruling that every document read in the House must be presented to the Speaker first?

Mic CHAIRMAN: If it is already a public document, it is not necessary to do so. That is why I asked: Is this a public document? The newspaper is a public thing. Why do you give the analogy of a newspaper. I ask: Is this a public document? Is it available to every critizen? Then, why do you say that it is a public document? It is not a public document. It is a privileged document. It cannot be produced. I have given my ruling... (Interruptions).

17.00 hrs.

SHRI KRISHNA CHANDRA HAL-DER (Ausgram): Last Thursday, Mr. Jyotirmoy Bosu quoted from the CBI report and Mr. Speaker was in the Chair.

MR. CHAIRMAN: I am absolutely not concerned with that. I will go by the rules. I have heard you all, Under the rules—this is my ruling—you cannot produce that document unless the Speaker gives his consent. If the Speaker has given his consent, then I cannot help. (Interruptions).

SHRI JYOTIRMOY BOSU: Where is the rule? Show me the rule.

MR. CHAIRMAN: I will show you the rule.

SHRI SAMAR MUKHERJEM (Howrah): That is in relation to laying only. You cannot prevent him from quoting. How can you prevent him from quoting?

MR. CHAIRMAN: After all, what is the idea of quoting? Let us try to understand. Mr. Samar Mukherjee, I am willing to listen to you. Do you want to make a submission?

SHRI SAMAR MUKHERJEE, Yes.

MR. CHAIRMAN: I am willing to listen to you. But, ultimately, you must allow me to decide the matter. I will decide as I think fit under the rules.

SHRI SAMAR MUKHERJEE: Mr Jyotirmoy Bosu wanted to lay on the Table the papers from which he also wanted to quote. But the relevant rule you have referred to is about laying on the Table—where the consent of the Speaker is necessary.

SHRI JYOTIRMOY BOSU: You said, 'Handover to me'. I am prepared to hand it over to you.

SHRI SAMAR MUKHERJEE: He said that he was not laying it on the Table just now; he was only quoting from that. As regards quoting from it, you have not referred to any rule. Simply because some friends there objected, you immediately stood up and said that you were not going to allow him to quote. This is not a ruling according to rules. So many things we have quoted in order to place our

[Shri Samar Mukherjee]

point of view; we want to substantiate how our points of view are justified and for that purpose, we are always entitled to quote from the relevant documents. If this is prevented, it means that you are preventing free expression of opinion here, free discussion here This amounts to gagging the voice of the Opposition. We cannot allow this to take place. Because this thing is unpalatable to some friends there, you cannot gag us in this way. You must allow this to be quoted if it is relevant You can only make your comments whether it is relevant or not. Beyond that, you cannot gag him from quoting

श्री जनेश्वर मिश्र (इलाहाबाद) · ऐसा है, समापति जी, पिछली तारीख को जब हम लोग यहा मिले थे, ज्योतिर्मय बम् जी ने सी० बी० ग्राई० रिपोर्ट कह कर यहा पर कुछ पढाथा। ग्राप जिन रुल्ज की चर्ची कर रहे है, उन के साथ साथ ग्राप यह भी ध्यान में रखेंगे कि इसी कूसी पर म्रज्यक्ष महोदय बैठे थे। श्री बसूजी ने कहा कि मैं मी० बी० आई० की रितोर्ट को टेबिल पर रखना चाहता ह। विरोध पक्ष के लोगों ने कहा कि रख दीजिये। हम ने अध्यक्ष महोदय से कहा कि ग्राप ने मी० बी० ग्राई० की रिपोर्ट देखी है, ग्राप उस से अम्पेग्रर कर लीजियं, कि मही है या नहीं है । उन्हाने कहा--प्राप यकीन मानिय, हम ने श्रव तक नहीं देखा है। उस समय बसूर्जा उस को लगातार पढते चले गये ग्रीर वह रिकार्ड पर श्रा गया। लेकिन, ग्रव्यक्ष महोदय की रू लिंग के मृताबिक वह सी० बी० ग्राई० की रिपोर्ट नहीं मानी गई। इस लिये यहां कल्ज के भाम पर भगर वही व्वाइन्ट ब्राफ़

प्रार्डर जो प्राप भीर सतास्त अल के प्र अ माननीय सरस्य लोग—पहले प्राप भी यहा पर उठाते थे—प्रगर वही लाइन प्राप इस स्थान पर बैठ तर लेंगे तो हम लोगों के लिये थोडी मुख्यिल हो जायगी । इस लिये मैं इतना ही निवेदन करूगा कि ग्राप एड जस्ट की जिये

श्री सतपाल कपूर ये वमकी दे रहे है ।

भी जनेश्वर मिश्र हम लोगों के लिये मुश्किल पड आयगी—यह हम अपने को धमकी दे रहे है, आप को क्या धमकी दे रहे है, हम तो आप में नियंदन कर रहे है

सभापति महोदय यहा मुझ स्पीकर समझकर एड्रम कीजिये।

भी जनेश्वर मिश्र ग्राप को हम उतना ही सम्मान देना चाहते है हम यह नही चाहते है--जैम ग्राप यहा बैठे रहते है ता म्राप के साथ जैसी बक्तक करने है. उनी ही वहा भी करनी पडे। इस लिंग विनन्त्र निजेदन है कि ग्राप कुछ एडजस्ट कीजिये, जिस तरह मे स्पीकर माहब वहा बैठ कर एडजस्ट करते है। श्री ज्योतिर्भय बसू जैसे सी बी बाई की रिपोर्ट को पढते लगे ग्रीर वह रिकार्ड पर ग्रा गया, उसी तरह से जो यह पढना चाहते है, उम को बढ़ने दीजिये । ग्राप ग्रानी तरफ संयह कैसे कह सती है--चुकि यह पब्लिन डाक्यूमेन्ट नही है, इन लिये जो पढ रहे है उस को हन नहीं नान जे है कि यह पब्लिक डाक्यूमेन्ट है या उन की कोई रेलेबेन्सी है, उस को रिनार्ड स कैसे हटा देंगे।

SHRI S. M. BANERJEE (Kanpur): I was sitting in the back seat when Shri Jyotirmoy Bosu wanted to quote something from a paper. I do not know whether it is a newspaper report or any paper. He was not allowed to quote that. May I invite your kind attention that under the Rules, whether it be the Directions of the Speaker or the Rules of the House, a Member can quote and when he quotes, other Members can demand laying the document en the Table of the House. But, in this particular case, without knowing what he is quoting and without knowing what he is reading, how can any Member object to it?

When the hon. Deputy Speaker was giving a ruling, I pointed out danger of it When this entire came up for discussion, I had pointed out the danger of it because this will involve disclosure of many things which we do not want and which we do not want the Members to do. I would request for your kind indulgence and invite your kind attention that something objectionable was said or something derogatory was said by the hon. Member, that portion you can possibly expunge it and you can say that it is expunsed...

SHRI JYOTIRMOY BOSU Under the rules.

SHRI S. M. BANERJEE. But when it is not derogatory or unparliamentary it cannot be expunged. Then, when an hon. Member wants, authenticity, he can authenticate the document. In this case, I fear they will be falling into their own trap. If they want authenticity, will Mr. Jyotirmoy Bosu authenticate it and will they accept it? Any Member in this House, when he quotes from a particular document, he knows what he is disclosing and he may be asked to establish it and if somebody challenges, let us assume that all members of this House are as responsible as Shri Jagannatha Rao or any bodyelse, he will establish it. ruling party members and the ruling

party should not be so much touchy about the whole thing. I do not know why they are so much touchy. Out of 180 election petitions 70 are of the ruling party and the leftists are only three or four just as Jan Sangh, Cong. (O) and other parties. I have got the break-up. When you sit in the Chair, you are the custodian of the powers and privileges of the House. I request you to use your discretion. I will accept your ruling unreservedly, if it is according to the rules. I have been a Member of the Rules Committee and I know that these rules were framed by our elders who were in this House and they really wanted that these rules should be flexible. You are the custodian of the liberties of the House. I appeal to your sense of impartiality to consider these points and give your decision in the matter. Thank you

SHRI B. R. SHUKLA (Bahraich). I would like to refer to the observations made in Practice and Procedure in Parliament by Kaul and Shakdher at page 829

"Normally a Member is not expected to spring a surprise on the Speaker, the House and the Government by quoting from a document which is not public. In fairness to all, and in accordance with the Parliamentary conventions. he is expected to inform the Speaker and the Government in advance so that they are in a position to deal with the matter on the floor of the House when it is raised. If this requirement is not complied with, the Speaker may stop the Member from quoting such a document, and ask him to make available to the Chair a copy before he can be allowed to proceed with any quotation therefrom.

While the Government cannot be compelled to admit or deny the correctness of any alleged copy of a document which is certified as secret or confidential it is necessary for the Member who quotes from

tation of
[Shrl B. R. Shukla]

Res. and Represen-

such a document to certify that he has verified from his personal knowledge that the document is a true copy of the original."

You will see the rationale of not allowing a Member to quote from a document for which prior consent of the Speaker has not been obtained. The Government should know these and they should be enabled to give effective reply. The other members should be enabled to give effective rebuttal to the charges levelled therein Therefore an advance copy must be sent to Speaker. But in this case this has not been done at all If he is allowed to quote that will create a wrong impression, as if he is quoting from some source which is authentic and so on. Therefore my submission is this. He cannot therefore spring a surprise on the House. Therefore he cannot be allowed to quote from that This is my respectful submisnow. sion, Sir.

SHRI S M BANERJEE I would like to remind the House that Shri D. K. Barooah, the then Minister for Petroleum and Chemicals, brought a surprise for the House when he brought the Secret Bill.

SHRI SAMAR GUHA (Contai): Sir, now it has become almost a practice to very frequently quote either from May's Parliamentary Practice or from Mr. Shakdher's book. I think they are only by way of clarification and we should be guided by the book on rules and procedures. The objection that has been raised is untenable even from what we know from this House. There is no necessity of going back or to citing any example or precedent. Just two to three days back Member after Member in course of the privilege motion against Mr. Goenka were quoting from certain secret and even CBI reports and the Speaker did not object to that. Reports of several Ministries were quoted and the words were used within quotes. There was not a single occasion when the Speaker ebjected as to whether the report is authenticated or not or the report should have been placed or that it has not come in the Press. Therefore, if you take the convention and precedent this House permitted quoting and citing reports after reports almost verbatim in the form of quotations

I want to give you one classical example When Mr H. V. Kamath was the Member of the House he brought a CBI report on the basis of which Mr Malviya was sacked and has now again been rehabilitated. A challenge was made to Mr Kamath whether it was a real CBI report or not and the Speaker who was in the Chair accepted the authentication of the report. was neither placed on the Table of the House nor published. He simply quoted. If any Member quotes any document and on the basis of that if any allegation or anything derogatory to the hop Member or right or privilege of the Member of the House is affected then the Member is allowed to move privilege motion

I should say that if he makes genuine remarks out of his own imagination, this blue book again provides for the rules under which that Member can be brought before the House and if he makes a wrong statement then he may be taken to task, Therefore I want to make my submission that there cannot be any restriction or any obstruction in quoting from any document or wh tever it may be But if those documents were found wrong later or if anybody finds it wrong you can take legitimate action against him according to the of Procedure of this House Otherwise von cannot object to the quotation being feed from any document whatso-ever by any Member of this House.

SHRI SEZHTYAN (Kumbakonam): As I understand the position, Shri Bosu wasted to quote from a decument which has not been allowed on the ground that he has not given the tecument beforehand to the Speaker

I think the hon. Member quoted from the book on which I am also relying. If you go through it very carefully, it states:

"A member can ordinarily quote from a document that is treated by Government as secret or confiden tial, and which the Government have not disclosed in public interest"

Afterwards it says.

"Normally, a member is not ex pected to spring a surprise on the Speaker, the House and the Government by quoting from a document which is not public. In fairness to all and in accordance with the pir liamentary conventions, he is ex pected to inform the Speaker and the Government in advance so that they are in a position to deal with the matter on the floor of the House when it is raised. If this requirement is not complied with, the Speaker may stop the member from quoting such a document and ask him to make available to the Chair a copy before he can be allowed to proceed with any quotation therefrom".

Here he has already informed the Speaker. I further quote:

"While the Government cannot be compelled to admit or deny the correctness of any alleged copy of a document which is classified as secret or confidential, it is necesary for the member who quotes from such a document to certify that he has verified from his personal knowledge that the document is a true copy of the original with the Government and will do so on his own responsibility, and the Speaker accordingly would permit him to proceed. In case the members not prepared to give a certificate in these terms and insists on quoting from with a document, the Speaker may find out from the Government before the Chair will be final in determining whether that document is genuine or not. Where the Government decline to admit or deny the correctness of the alleged copy, the Speaker allows the member to proceed and it is for the Government to give such answer as they deem fit."

In case the Member is not prepared to give such a document, then it is the discretion of the Speaker whether or not to accept that as a genuine document to be laid on the Table of the House. I have quoted from Page 829. But, under Art 121 of the Constitution. I quote:

"No discussion shall take place in Parliament with respect to the conduct of any Judge of the Supreme Court or of a High Court in the discharge of his duties except upon a motion for presenting an address to the President praying for the removal of the judge as hereinafter provided".

Therefore, Art. 121 of the Constitution is the only provision restricting the scope of a discussion. Nowhere else under the Constitution, there is a bar. The Rules of Procedure make it clear. That is, if a Member begins quoting from a document, in all fairness to the House and to the Speaker, the Hon Member should inform the Speaker about it that he is going to quote from that document. If he does not inform the Speaker earlier, then the Speaker has got the right to ask him not to proceed with quoting from that document because he has not given the information to him earlier. The second thing is that if he refuses to certify the document, there is a course of action that the Speaker may take. He may or may not allow him to lay it on the Table of the House. If the hon Member has certified that document, whether it is genuine or not, it is for the Government to deny or accept. Here, it has been stated very clearly. Even if the Member is not prepared [Shri Sezhiyan]

to certify the document, it cannot be rejected. This is what is stated here:

"In case the member is not prepared to give a certificate in these terms and insists on quoting from such a document, the Speaker may find out from the Government about the authenticity of that document and the facts placed by the Government before the Chair will be final in determining whether that document is genuine or not. Where the Government decline to admit or deny the correctness of the alleged copy, the Speaker allows the Member to proceed and it is for the Government to give such answer as they deem fit."

Therefore, even if the Government is not prepared to accept or deny, it, ever then, even if the Member does not give a certificate, the Chair cannot prvent the Member from quoting or placing it. It is for the Government to give such answer as they deem fit. In this case, I understand the hon. Member has informed the Chair. Therefore, he is within his right as a Member of this House to quote from a document and give his certificate. Then, once the certificate is there, it is for the Government to deny it or accept it.

श्री मधु लिमपे: (बांका) यह जो दस्ता-बेज उदत करने का मामला है और टेबल पर रखने का मामला है उसके सम्बन्ध में मेरा जो तुच्छ ग्रनुभव है वह मैं ग्रापकी सेवा में पेश करना चाहता हं—

श्री क्यामनन्दन मिश्र : श्रीर वह कुछ कम नहीं है।

भी मधुलिमये: मैं तुच्छ ही कहूंगा।

1966 में जब सचिन बौधरों साहब बित मत्नी थे तब मैंने आडिंगनम सालिसिटर फर्म का मामला उठाया था और मैंने डायरे-क्टोरेट आफ एनफोर्समेंट के एक गुप्त दस्ताबेज से कुछ जमले उदत किए थे। अब सदन ने मुझसे मांग की कि उसको सभा की मेख पर रखनाचाहिए। तो मझे ग्रच्छी तरह से याद है कि भुझे थोड़ी हिचक हो रही थी लेकिन सभापति महोदय ने कहा कि जब भापने एक दस्तावेज उदत किया है तो भगर उसकी नकल ग्रापके पास है। ग्रीर उस में से ग्राप ग्रगर पढ एहे हैं तो ग्रापको वह रखना चाहिए। ग्रब सारे इतिहास को मैं ग्रापके सामने नही रखुगा। पांच सितम्बर, की बात ली जिए। इसी साल की है। उस व्यापार मंत्रालय के द्वारा जो चार गुप्त दस्तावे च तैयार किए गए थे उन मे से मैं उद्दा कर रहाथाकुछ मित्रों ने पूछा था कि वहां कहां में उद्दत कर रहे हो तो मैं ने बताया था कि इन में से उदत कर रहा है। उन्होंने कहा कि स्राप कां मेज पर रखना चाहिए। मै तैयार हो गया। उन समय विधि मन्नीने कहा कि ये क्या कर रहे हैं , इनको टेबल पर रखने की श्रनमति नहीं देनी चाहिए। इस पर जो सभापित महोदय उम समय विराजमान थे उन्होंने कहा कि इस तरह से ग्राप नही रख सकते है, भ्राप भ्रभो मेरे पास दे दी जिए मीर इनको मार्थेटिकेट कर दी जिए भीर मै इनको देखगा। श्राप जानते हैं कि दखने के बाद चारों दस्तावेजों को यहा रखने की इजा-जत दी गई भ्रीर बुलिटिन नम्बर 2 में वे प्रकाशित हुए। ग्रभी ग्रभी मोदी रबड़ के डाकुमेट मैं कोट कर रहा था, कंटिनैटल जर्मन कंपनी के साथ जो उन्होंने गृप्त करार किया था। वे मेरे पास थे---(इंट : प्लांक) मेरे पास फोटो कापी भी है। बहुत सारा माहित्य रहता है। सब का इस्तेमाल मैं जल्दी नहीं करता हूं। उस समय भी मैंने वह मेज पर रखना चाहा था, मैंने उदत किया या लेकिन किसी ने प्राक्षेप नहीं उठाया । लेकिन मेज पर रखने के पहले सभापति महोदय ने कहा या कि वे कागज यहां धाने चाहियें। जैसा कि माननीय सदस्यों ने कहा है, वह भी स्वीकार किया गया, मेज पर रखा गया भीर ब्लिटेन नम्बर 2 में प्रकाशित हुया ।

जहां तक दस्तावेजों को क्वोट करने का सवाल है, उस पर किसी तरह की रोक नहीं है। लेकिन ग्रगर कोई उस को मेज पर रखने की मांग करे, या सदस्य स्वय उम को मेज पर रखना चाहे, तो सभापति कहते हैं कि पहले मैं देखूगा ग्रीर देखने के बाद इजाजत दूगा। क्वोटेशन के लिए किसी तरह की पाबन्दी नहीं हैं। जब पूरी दस्तावेज रखने की बात ग्राती है, तो पहले ग्राप उम को चक करते हैं।

ग्रगर माननीय सदस्य, श्री ज्योतिमंय बसु, ब्लू ब्ल में यह उद्दूत करते हैं कि प्रधान मत्री के चुनाव-क्यौरे के लिए क्या इन्तजाम करना चाहिए, उन का खर्चा किम को करना चाहिए, राज्य सरकार उस में से कितना ग्रश दं ग्रीर पार्टी कितना दे, ग्रादि, तो किसी तरह की ग्रापत्ति नहीं होनी चाहिए । ग्रगर हम लोग यह माग करते हैं कि माननीय सदस्य जिस दस्ताबेज से उद्धृत कर रहे हैं, ग्रगर वह उन के पाम है, ग्रीर वह उसी से पढ रहे हैं, तो वह उस को मेज पर रखे, तब सभागति कहते हैं कि पहले वह उस को देखेगे ग्रीर वह बाद में मेज पर रखा अधिगा।

इम लिए इम वक्त यह जो ग्रापत्ति उठाई गई है कि माननीय सदस्य क्वाट नहीं कर सकते, वह बहुत ही हास्यास्पद है, एकदम रिडीकुलम है। किसी भी देश की लोक सभा मे ऐसी नही होता है। मै माननीय मदस्य को यह कागज वापिस दे रहा हु ग्रीर इस बारे मे ग्राप का यह निर्णय चाहता ह कि जो ग्राक्षेप उठाया गया है, उस को रह कर दी जिए, मस्वीकार की जिए, भ्रौर बाकी भी जो वह क्वोंट करना चाहे, उस के लिए उन को पूरी छुट दो जिए । म्राप को सिर्फ इतना ही देखना है कि वह रेलिवेट है--वह रेलिवेसी के रूल के मुताबिक है। मैं ने माननीय सदस्य का भाषण नहीं सुना है, लेकिन मेरा धनुमान है कि वह यह साबित करना च हते ये कि प्रधान मंत्री के दीरे पर, भीर खासकर उन के क्षेत्र में, उन का एथाराइज्ड एक्सपेंडीचर क्या

था। क्या माननीय सदस्य यही न साबित करना चाहते हैं कि प्राइम मिनिस्टर, का रैथाराइज्ड खर्चा क्या है ?

श्री ज्योतिमंथ बसु. सही बात है।

श्री मध लिमये : इस लिए मेरी राय में यह बिल्कुल रेलिवेट है, नियमों के ग्रन्दर ग्राता है। एक ग्रीर श्री रघुरामैया कहते हैं कि हम लोग बिल को जल्दी पाम नहीं कर रहे है, श्रीर दूसरी श्रीर सत्तारूढ दल की तरफ में यह ग्रहगेबाजी चल गही है, कलिंग पार्टी इस तरह के भ्रावस्ट्रक्शनिस्ट टैक्टिक्स से काम ले रही है। जिनने भी पायट्स ग्राफ म्राडंग उठ रहे हैं, वे मत्तारू दल द्वारा उठाये जा रहे है पहले पायट ग्राफ ग्राइंग पर पाच घटे बर्बाद हो गए। हम लोग पैडिंग पैटीशन्ज की बातों को उठाना चाहते है। काग्रेम के मदस्यों ने इस का विरोध किया। इम लिए झगडा हमा। प्रब श्री ज्योतिमर्य वस् क्वोट कर रहे थे। मैने उन पर ग्राबजेक्ट नहीं किया, काग्रेसियां ने एतराज किया ।

स्राप का अधिक समय न लेते हुए मैं स्राप में प्रार्थ ना करता हूं कि स्राप श्री ज्योतिमंथ बमु को स्रापे बढ़ने दी जिए स्रीर उन में प्रेम-पूर्वक स्राप्रह की जिए कि जितने डाकुमें देन है, वे सब पढ़े।

SHRI JAGANNATH RAO: I submitted earlier that this matter about the production of the Blue book is pending a decision in the Supreme Court.

SHRI MADHU LIMAYE: No.

SHRI JAGANNATH RAO: Secondly, Government is claiming privilege. Thirdly, it is not relevant for the purpose of this discussion.

SHRI MADHU LIMAYE: Jyotirmoy Bosu is not claiming privilege.

SHRI JAGANNATH RAO: Government is claiming privilege.

SHRI MADHU LIMAYE: Let it. He is quoting.

SHRI JAGANNATH RAO: If Government is claiming privilege in respect of a document from which extracts are quoted, the member could not have got it by legitimate means, but by illigitimate means. This is unbecoming on the part of an hon. member. We are talking of misdemeanour of members Is it misdemeanour or is it decent behaviour?

SHRI H. K L BHAGAT (East Delhi): I do not know whether what he wants to quote is part of the Blue book or not. But the question is not that simple as Shri Madhu Limaye has tried to make out It is not a question of placing this so-called document on the Table. The parallels which he has mentioned are not parallels indeed. This is a matter itself the subject of judicial determination. From whatever we have read in the press. Government is claiming privilege about this documents in the High Court. The matter has gone even to the Supreme Court. Whether this document should be made public or not is a pending before the Supreme Court it-How by placing this government document on Table or quoting would be making this sofrom it called document-I do not know whether it is the real document-public and commenting on it. I would further submit this. If you kindly peruse the ruling given by the hon. Deputy-Speaker today, he has also made it clear Some friends opposite had asked 'Suppose we quote from some admitted document....'. He said, 'No, no'. He asked them to read the rules. Things become facts only when courts determine on them. This is a matter which is pending before the High Court on which a judicial decision has to be given. It is a privilegeed document. We cannot comment on that. Can Parliament make it public? This obviously will create a very diffioult situation and we should be able to meet the situation according to our rules. The Deputy-Speaker has given a ruling that they can refer to the ease but not to the facts which have not been established by the courts as such Here it is not a question of even the court accepting it or admitting it. That has not arisen. The case is in a very preliminary stage. To permit him to place the document on the Table of the House would be making this issue open for discussion in this House on which a judicial decision on a fact is pending. Therefore he is not entitled to do it under the rules and also in terms of the ruling given by the Deputy Speaker.

SHRI H. R. GOKHALE: Shri Shyam Babu and some other hon. Members were not here when you gave the ruling. You want to hear some persons now. Shyam Babu is here. After Shyam Babu you can give your ruling.

MR. CHAIRMAN: I know I had given the ruling. But senior Members like Shri Mukherjee wanted to make some submissions and by way of accommodating them I shall listen. I am open to correction if they can satisfy me.

SHRI SHYAMNANDAN MISHRA (Begusarai): My submission is that there are only two conditions and no more which restricate a Member in this matter. One condition is that the Member will not spring a surprise. He should submit to the Speaker the information that he is going to quote from the document. And the other condition is that the act of the Member should not be inconsistent with national interest or security of the country; except these two there are no other conditions.

MR. CHAIRMAN: Is he not to give a copy?

SHRI SHYAMNANDAN MISHRA No.

MR. CHAIRMAN: Is it your contention that all that he is required to do is only to say: there is some secret document with him from which I am

I

going to quote. The Speaker may not have a copy of that?

SHRI SHYAMNANDAN MISHRA:

I am going to submit to you how it is.
Government can quote from any document and we can swallow it. Do not we? The Speaker also swallows it.
The Speaker does not require the full document to be placed before him.

MR. CHAIRMAN: I do not agree.

SHRI SHYAMNANDAN MISHRA: The assumption behind this is, it is bound to be in any case, that one has to go by the truth and nothing else. If the hon Members think that he has to place the things in the interest of truth he will do it Even the Chair cannot prevent him.

MR CHAIRMAN: Should he not take the Chair into confidence? He has not given me a copy.

SHRI SHYAMNANDAN MISHRA: Only in not springing a surprise.

SHRI JYOTIRMOY BOSU. I have given notice to the Speaker. The other day I had profusely quoted from a CBI report which I had in my possession When I wanted to lay it on the Table of the House hon, Speaker said. you cannot lay it on the Table of the House because you have not given me notice. I am sending for the debate and will convince you what I am saying is correct The Speaker had no objection for my reading from the document He said that I cannot lay wit on the Table of the House because I had not given his notice. Only Notice is necessary.

SHRI SHYAMNANDAN MISHRA:

"He has to give only information to the Speaker so that no surprise is sprung not only on the Speaker but on the House and on the Government. It says, "Normally a member is not expected to spring a surprise on the Speaker, the House and the Government." If

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springing surprise relates to the Speaker, to the House and to the Government, the document will not be made available to the Speaker, to the House and to the Government. In all these cases, the same rule will prevail that he will give information to the Speaker and through the Speaker to the House and to the Government and not spring a surprise. That is the real intention. This is for not only Speaker but for the House and for the Government as well. The second condition is, it should not be inconsistent with the security of the country or national interest. The hon, member is not compelled even to give a certificate. If he does not give a certificate, the Speaker cannot prevent him from quoting from the document. The Speaker allows him to quote but the Government will have the right to reply to it and say whether what the hon. member has quoted is a correct thing or not. These are the only two condi-The condition regarding national security does not apply and one condition he has already fulfilled. May I remind you, only a few days ago. when I quoted from a file of the Government in respect of the privilege motion against the hon Minister of Railways, Shri L. N Mishra, I was allowed to quote and it is on the record. I have quoted the minutes recorded by the Minister on the 23rd August, 1972. When I was asked by the hon member, Shri Limaye, wherefrom I was quoting, I said, I am quoting from the relevant file of the Government An hon member asked, where are those files? I said, those files had been submitted to the CBI. I was not compelled to quote entire file or to produce it. So, it is the right of the hon. Member to quote, subject only to those two conditions which I have mentioned

SHRI BHOGENDRA JHA (Jainagar): In the last two months, inside this House and outside, there have been voices against the very existence of parliamentary democracy and perhaps that has also made the treasury

[Shri Bhogendra Jha]

benches very panicky. They have become so panicky that even things which should be part of normal democratic discussion and debate are sought to be prevented. Otherwise, the very utility of the system of all of us being here will disappear. We are discussing a matter regarding which scores of cases are pending in courts. The Deputy-Speaker has categorically stated that members should keep restraint and try to be on the other side of the dividing line so that it should not influence the judgment one way or the other in any of the pending cases The point is, what is being discussed is not such a secret document for safety and security of the Prime Minister There is nothing so much sacrosanct or secret about it. The Treasury Benches have nothing to hide from the House or from the public A certain expenditure has to be met by the party concerned for whose campaign the Prime Minister goes on tour

I would request you, as you have been very reasonable to say that you have given your opinion but you are still with an open mind, to revise your ruling This will in no way jeopardise any particular case unless any Member refers to any particular case pending before the court If it is discussed in an abstract manner, there is no harm in it Let the public know it.

In such a situation, I would again request you to revise your ruling. The Treasury Benches should cooperate so that the people outside should have more confidence in the discussion inside the House and the forces and elements which are casting aspersion and doubt on the very futility of parliamentary democracy should also be compelled to do re-thinking or to change their views or they should be compelled to change their views.

In conclusion, my submission is that it will be good if you revise your ruling and you allow Shri Jyotirmoy Bosu to quote from the document which will in ne way influence any particular case pending before the court.

की सतपान कपूर (पटियाला): समा-पित महोदय यह डाक् मेंट वह डाक् मेंट है जिस इश्यू पर सुप्रीम कोर्ट में और हाई कोर्ट में गवनं मेंट ने अपना प्रिविलेज क्लेम किया है भीर सुप्रीम कोर्ट ने इस इश्यू का अभी फैसला नहीं किया है।

दूसरा प्वाइंट जो में भ्राप की सेवा में रखना चाहता हूं यह यह है कि कौन से डाक् मेट को भ्राप यहा पर रख सकते हैं कौन से डाक्-मेट को नहीं रख सकते हैं। ग्रगर कोई प्रिन्टिंड मेंटर है, किसी ग्रखबार में कोई चीज छपी हुई है किसी कोर्ट का फीसला है जो प्रिन्ट हुआ है, पब्लिक डाक मेट हैं उस की हर एक प्रादमी जा कर ले मकता है, उस की नकल ले सकता है, वह डाक् मेट भ्राप यहा पर रख मकते है उस पर किसी को बोई एतराज नही हो सकता । लेकिन कोई डाकमेट जो ग्रभी कोर्टमे पेश नहीं हम्रा, जिस के बारे में ३ थ्य का ही फैमला नहीं हुन्ना, उस का सोर्स नहीं मत्लम कि ज्योतिमर्थ बम् जो डीटेल यहा पर रखना चाहते है उसका सार्स भ्राफ इन्फार्मेशन क्या है, ग्रीर यह प्रिविलेज्ड डाक्मेट है, यह तब रखा जासकता है जब स्पीकर से यह इजाजत ले कि में यह डाक मेट रखना चाहता हु मुझे इस की इजाजत दी जाय. तब यह रखा जा सकता है। तब तक उस को कोर्टभी नहीं किया जा सकता। इसलिए ग्राप की जो स्लिग है वह बिलकुल ठीक है। भोग्रेन्द्र झाजी का यह कहना कि म्राप कोम्रापरेट करें या मधु लिमये जी का यह सर्मन देना कि मैंने फंला साल में यह किया था, फलां साल में वह किया था. ग्राप ने वह सब कुछ किया था लेकिन यह प्रिविलेज्ड डाक्मेंट भाग इस टबल पर बिना स्पीकर की मंजुरी के नहीं रख सकते दि उस को न ही कोर्ट कर सकते है। यही मेरा देश के अवद काइका है।

MR. CHAIRMAN: Now, Shri Jyotirmoy Bosu had sent a letter on 12th December, 1974 saying:

"During the debate on the Representation of the People (Amendment) Bill, I would like to lay an authenticated extract on Government expenditure, P.M.'s tour."

This is the letter which he has written My difficulty is this. I have heard all the hon. Members. I will again refer to this portion which was cited to me by Shri Sezhiyan and others—page 829 of the book by Kaul and Shakdher.

"Normally, a member is not expected to spring a surprise on the Speaker, the House and the Government by quoting from a document which is not public. In fairness to ail and in accordance with the parliamentary conventions, he is expected to inform the Speaker and the Government m advance so that they are in a position to deal with the matter on the floor of the House when it is raised. If this requirement is not complied with, the Speaker may stop the member from quoting such a document and ask him to make available to the Chair a copy before he can be allowed to proceed with any quotation therefrom."

My objection was not to his right of quoting. My only objection has been that I do not have the opportunity or advantage of knowing what the document is...

SHRI JYOTIRMOY BOSU. 1 will give it to you right now.

MR CHAIRMAN. It is not fair. The right thing would be that a document, unless it is a public document—let us distinguish this, unless it is a public document, no question arises.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. CHAIRMAN: While I am giving the ruling, there cannot be any point of order. SHRI SHYAMNANDAN MISHRA: If the first requirement, that is, giving information to the Chair, is not fulfilled....

MR. CHAIRMAN: I am trying to interpret. All that I understand in the spirit of all these ruling and rules is this. I have read out direction 118. If you read all these together, you will see the spirit of it.

Direction 117 says:

"A private member may lay a paper on the Table of the House when he is authorised to do so by the Speaker."

Direction 118 says:

'If a private member desires to lay a paper or document on the Table of the House, he shall supply a copy thereof to the Speaker in advance so as to enable him to decide whether permission should be given to lay the paper or document on the Table'

Here, the permission that has been sought is:

"I would like to lay an authenticated extract "

So, when 'laying' is to be done and not 'quoting', then this rule says that an advance copy has to he given. So, we are on the point of this request I have to give a ruling on this request. This request is for 'laying. I am giving my ruling on that. If you want only to quote and not to lay, that would be a different matter. That is not what you have been saying. All the time you have been arguing that you want to lay it. The next moment you will say, 'I have how quoted, I want to lay this'.

This, I will not allow. Therefore, if you want to quote, you can do so, but, whatever worth the document may be, we will not take cognizance of it.

SHRI JYOTIRMOY BOSU: Right, Sir.

MR. CHAIRMAN: But it cannot be laid.

SHRI JYOTIRMOY BOSU: This is an extract from the Blue Book—Rules and Instructions for the protection of the Prime Minister while on four or on travel. The provisions that were there before 19th November 1969 during the regimes when her father was the Prime Minister as also when Lal Bahadur Shastri was Prime Minister. Were considered adequate and fair. What did they read:

"It has been noticed that the rostrum arrangement is not properly made because the hosts sometimes are unable to bear the cost. As the Prime Minister's safety is the concern of the State, all arrangements for putting up the strum and the barriers at the meeting place will be undertaken by the State whatever may be"

The amended paragraph issued on 19th November, 1969 says:

"71.6 It has been noticed that the rostrum arrangements are not always properly made because the hosts are sometimes unable to bear the cost. As the security of the Prime Minister is the concern of the State, all arrangements for putting up the rostrum, bearriers, etc. at the meeting place including that of the election meetings...

which was not there earlier.

"...will have to be made by the State Governments."

Now, prior to 19th November, 1969, for those two brilliant Prime Ministers, Pandit Jawaharlal Nehru who had the eminence of the whole world, and Shri Lal Bahadur Shastri, it was considered enough for their security, but from 19th November 1969, this new one line paragraph has made all the difference to others who will be opposing her and all her party candidates in the elections.

Then it says:

"The expenditure on all these stems made in the first instance is to be borne by the State Government and then recovered from the political party concerned. In regard to the rostrum only 25 per cent of the cost of the rostrum or Rs. 2500/-whichever is less...

SOME HON. MEMBER: Wah wah.

SHRI JYOTIRMOY BOSU: This is the Garibi Hatao.

This I do not know what you would call. A fraud on the exchequer. I have never seen such a big fraud on the exchequer. What was thought to be good and fair by the two successive Prime Ministers till 1969 from 1947 for 22 years was undone by her in one stroke of her pen in order to defi aud the exchequer.

Now, I am reverting to what I was saying. The election petition of Raj Narain vs. Smt. Indira Gandhi, etc. I would make no comments These have been mentioned in the petitions. I will neither say 'Yes' or 'No'. 'good' or 'bad'. Nothing at all. What does it say? It says:

"Shri Yash Pal Kapoor, the Election Agent to Shrimati Indira Nehru Gandhi...

(Interruptions.)

SHRI JAGANATH RAO: How is it relevant?

SOME HON. MEMBERS: He has said that he will make no comments.

SHRI JYOTIRMOY BOSU: "...of-fered to pay a sum of Rs. 50,000/- to respondent No. 2, Swami Achutanand as a gift with the object of directly inducing him to be a candidate at the said election, and the payment of Rs. 50,000 was made by Shri Yashpal Kapoor to Shri Achutanand on 28th January, 1971 in the town of Rsc Bareilly. A corrupt practice of bribery

under Section 123(1)(A) was thus committed by Shri Yashpal Kapoor, the Election Agent."

श्री प्राणि भ्रषण दक्षिण दिल्ली सभापति जी,श्री थणगल करूर राज्य सभाक मन्बर ह, उनको यहा कसे कौट कर सकते ह ।

SHRI SHYAMNANDAN MISHRA: Who knows? He may be a different person

SHRI JYOTIRMOY BOSU. " . A the said election liquor was also distributed freely...."

MR. CHAIRMAN. What are you quoting?

SHRI JYOTIRMOY BOSU I am quoting from the election petition of Shri Raj Narain against Shrimati Indira Gandhi, a case which is so much within the 180 cases.

MR. CHAIRMAN You are quoting from the petition,

SHRI JYOTIRMOY BOSU. It is said that at the said election liquor was distributed freely among the voters by a number of agents.

SOME HON. MEMBER. It is most unfortunate.

(Interruptions)

MR. CHAIRMAN. What is the purpose of this quotation? What are you driving at:

SHRI JYOTIRMOY BOSU: Expenditure incurred, corrupt practices. It is one of the 180 cases.

MR. CHAIRMAN: These are the allegations. That you are referring to. The Deputy Speaker had categorically stated that you shall not aver to the facts which are yet to be decided on. He has categorically stated that you

shall not mention facts. Until the court gives a decision, these are mere allocations. Are they admitted facts?

SHRI JYOTIRMOY BOSU. I am not saying that these are facts. I am only reading the petition

18 hrs

MR. CHAIRMAN. The are only allegations and not facts. All these allegations which are read out will not form part of the record (Interruptions) I have given a ruling. Please sit down.

SHRI JYOTIRMOY BOSU: *

MR CHAIRMAN. Nothing that he quotes without my permission will go on record.

SHRI JYOTIRMOY BOSU How can you shut me like that?

MR. CHAIRMAN I will be within the limits of the Deputy Speaker's ruling because it was a very fair ruling.

SHRI JAGANNATHRAO JOSHI All sorts of allegations were made against Mr Goenka and Jayaprakasa Narayan and you never stopped them and all that went on record

MR CHAIRMAN. You need not talk about irrelevant matters. On this very point I am within the Deputy Speaker's ruling. We have all heard it. That is what I understand Under his ruling and he has said it very clearly, that he facts on which a decision is to be given, if they are mere allegations, they cannot be quoted. Howican I allow you to quote? I cannot do that (Interruptions)

Otherwise, if you read it the whole petition, will the ruling have any meaning? Then... (Interruptions). Then, what is the meaning of the Deputy Speaker's ruling? If the entire

^{*}Not recorded.

[Mr. Chairman]

petition is to be read out in every one of the 180 cases, we will never finish. Is that the idea and the understanding of the Deputy Speaker's ruling? That is not fully understanding of the Deputy Speaker's ruling?

SHRI SHYAMNANDAN MISHRA: May I seek your guidance?

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): No argument after your ruling.

SHRI SHYAMNANDAN MISHRA. Is it your pleasure to say that if the complainant is the CBI, then all this, facts mentioned in the complaint.

MR CHAIRMAN No, no I am not going beyond the Deputy Speaker's ruling. I will neither comment on nor improve upon the Deputy Speaker's ruling

SHRI SHYAMNANDAN MISHRA: Please read out the ruling.

SHRI JYOTIRMOY BOSU. If you kindly read it the ruling—I have very carefully listened to it and I got it recorded in my head—it is that I shall not be entitled to pass any comments on what is stated in the petition (Interruptions) I beg of you to listen. I say it on my own responsibility. What is the remedy. Sir, when you are proved wrong tomorrow?

MR. CHAIRMAN: As I understand the Deputy Speakre's ruling, I will not allow you say something which will prejudice the case. If the Speaker or the Deputy Speaker allows you tomorrow you vote the whole thing. The court may hold that all these allegations are false. Now, should I allow you to say something as if you are reproducing an allegation on which the House is expected to form its mind? I cannot allow. How can I be a party to that.

I do not have here the copy of the Deputy Speaker's ruling. We will solve it this way. At present, you do not quote. You say on other points and tomorrow when the Speaker or Deputy Speaker.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH). This has to be passed today. That is a decision of the House ...

(Interruptions)

SHRI H. R. GOKHALE: You are seized of the matter. You said something on the basis of recollection. That is my recollection also

(Interruptions)

But what I am submitting is, it is not necessary for you to postpone this, You can decide this matter.

SHRI BHOGENDRA JHA: Mr. Deputy Speaker gave a ruling on this point. If you read that sentence everything will be clear.

MR CHAIRMAN. I do not have that with me

SHRI SHYAMNANDAN MISHRA: We have already gone beyond six now. What is your pleasure Are we to go on till midnight? What is this?

श्री क्यानन्त्रन मिश्राः दो घंट तीन घंटे कितने घंटे बढ़ेगा ?

एक माननीय सबस्य : देश का काम है

भी अनेत्वर निक्यः विश्व के लिए होता तो हम लोग कर देते । लेकिन यह की इंदिया गोधी के लिए है ?

MR. CHARMAN: Order, order.

SHRI K. RAGHU RAMAIAH: The Business Advisory Committee decided and the House has also endorsed this decision. If necessary, by sitting late, this shall be finished today. There are other matters which have to be passed tomorrow, there are specific Demands for Grants and other matters We have other work on the next day. This has to be passed today and this has to go to Rajya Sabha. This is my submission.

SHRI SHYAMNANDAN MISHRA: If it is one hour or one-and-a-half hours more one can understand. You have allotted 6 hours for this. Now itself it is 6 already. Are we to go upto 12 O'clock? Is it humanly possible? If it is 8 O'clock we are prepared to sit. It is very undesirable to except us to sit upto 12 O'clock.

SHRI K. RAGHU RAMAIAH I make a sportig offer that no one on our side will speak except the Minister. To that extent we will cooperate Let us pass the Bill. I request all sections to cooperate please.

श्री जनेदवर मिश्राः हम नहीं मानेंगे। कांग्रेस में भी मिनिस्टर्ज के ग्रलावा कुछ काबिल लोग है।

SHRI P. G. MAVALANKAR: Sir, may I make my submission? As far as I understand, it was the decision of the Business Advisory Committee which was endorsed by this House that this particular measure would be passed to-day by sitting late which means it may be by 10 'O' clock or midnight or 2 A.M. We cannot help it. That is my understanding. By sitting late, may be by midnight or 2 A.M., we have to pass this Bill because tomorrow the other business comes up For the whole of last week we had certain time bound discussions. We must now end it. Another thing is that the other issue may come day after tomorrow.

Se I would suggest that we are dutybound, legally and morally, to

complete the discussion today. That is Number One. Secondly, the Minister of Parliamentary Affairs has now come with a sporting offer. (Interruptions.)

SHRI SHYAMNANDAN MISHRA: It was a reasonable assumption of being late.

SHRI P. G. MAVALANKAR: You may differ from me; I can also differ from you. That is why we are here. He may not like it; I am not bound to please him; I am bound to please my conscience. We are legally and morally bound to conclude this.

SHRI SHYAMNANDAN MISHRA: Please do not rush up.

SHRI P. G. MAVALANKAR: The point is this. On this particular measure the Members on the Opposition Benches have to speak. The Minister for Parliamentary Affairs has already made a sporting offer that none from the Congress Benches will speak. That means the hon. Members from the Congress Benches would be adequately covered by the Law Minister himself. Therefore, let the Chair now go in the order of the speakers from the Opposition. From others there will be no speech.

Lastly, about quoting by Mr. Bosu, recollection. I am not depending on I suggest that you may depend on the recollection. He may not depend on recollection. I would request you to kindly go through the ruling yourself and verify it. Till then, Shri Bosu may continue with his speech without referring to the document.

After they complete their submissions, if you give your ruling, we have to accept your ruling as final.

MR. CHAIRMAN: I am reading that ruling.

SHRI SAMAR GUHA; I am not challenging your ruling. Would you kindly give me a minute? Res. and Representation of

MR. CHAIRMAN: I heard you last time. You do not remember that. You will please sit down. I am now reading out the Speaker's ruling.

SHRI SAMAR GUHA: Just a minute please.

MR. CHAIRMAN: You do not cooperate at all.

SHRI SAMAR GUHA: Mr. Bosu was reading a quotation from a certain document that has been produced before the court. I want to draw your attention that these documents which have been persued by the courts are available there to anyone. They are available to the newspapers also. He simply quotes from there without making comments. How can you say that he cannot? If he wants to make any comments, I can understand that. He is simply quoting from the document without making any comments. I think that is permissible, to quote from that documents without any comments whatso ever.

MR. CHAIRMAN: This is what the Deputy-Speaker had said:

"Therefore, as I said, this is a very unusual Bill and this is a very unusual situation in which we find ourselves...At this stage, if the Law Minister has anything to say to help us out of the difficulties which I have tried to delineate, I shall welcome his help, but if he has nothing more to say, the best I can do is to rule that it is difficult in the circumstances to prevent the Members from making reference to these cases. In doing so, however, I would earnestly request them not to cross the limits and upset the delicate balance between Parliament and judiciary."

This is important. You must not do anything here which is pending adjudication there on which they have to decide and reproduce it to cast an aspersion. The Deputy-Speaker, had further said:

submissions "Whatever they might make in this regard should be within the limited purpose of whether a measure of this kind is whether it is justified called for. and whether we should go in for They should not try to pronounce on the merits of the various allegations and submissions. They should not even try to say that these are facts because the facts are to be determined by the courts and not by us and the merits of each petition are to be determined by them."

This is the quotation. Mr. Bosu. Now, you quoted from the petition. What was the objective of your quoting? You said that this is the allegation as if it is a fact which you are trying to establish here. Now, this is the only purpose that can be served by this. Otherwise, you will read out the whole petition. You can read out the entire petition, within inverted commas that this is the petition and you read it out. That becomes irrelevant completely. understanding of this ruling is this. Allegations should not be reproduced for the purpose of your statement of facts.

SHRI JYOTIRMOY BOSU: I want to cooperate with you. Let me make it clear What I am reading out are from the petition, allegations. They may or may not be facts I am not making any comments on the same. I am not saying whether there is merit or no merit. That is left to the court. I am only quoting from the election am only quoting from the election, what has been alleged in that, for the purpose of this Bill only. Sir, it has been stated:

"Hiring charges of vehicles Rs. 1,28,700/- The cost of petrol and diesel used—Rs. 43,230/- Payments made to the drivers—Rs. 9,900/- Repairing and servicing charges—Rs. 5,000/- Payments made to the workers engaged for the purpose of

election propaganda amounting to Rs. 6.69,000.

"Expenses of the election of respondent No. 1's poling camps—Rs. 10.000/-

Expenses of the election of rostrums for the public meetings (from certain date to certain date)—
Rs. 1,32,000/-

Expenses of loud speaker etc Rs. 7,200/-

Expenses on respondent No. 1's transport—Rs. 1,68,000/-"

I would like to be corrected, if I am wrong I am only saying that it has been claimed. if I am right, that the total excenses come to Rs 15,86,030/-

"Agent. State Bank, Rae Bareli, along with the registers of payments made to Shri Yashpal Kapur from 1st January 1971 to 30th June 1971 and on the basis of coded messages received from New Delhi and full details of the accounts from which and the persons on whose instructions these vayments were made as also the full details of all the payments made to him on the basis thereof"

"Agent, State Bank, Rae Bareli along with the complete account or full extract thereof...

MR. CHAIRMAN: This is from what?

SHRI JYOTIRMOY BOSU: Some—allegations.

"...including register of payment for the cheques..."

All these total up to Rs. 3,95,000. according to this. I do not know whether it is correct or not, whether it is a fact or not .(Interruptions)

SHRI BHAGWAT JHA AZAD: Quly he can quote? I would like to know whether it is true or not. MR CHAIRMAN: He said I do not know'.

SHRI JYOTIRMOY BOSU: I do not know.

Now there is a question of facts. In the petition, there is a list of allegations Allegation is:

"Shrimati Indira Gandhi procured jeeps (32) on hire and incurred expenditure on them".

To that, the reply is:

"Para 17(a) (b): Out of the jeeps, none was procured by Mrs. Gandhi or her election agent 17(b). Out of these, 32 jeeps (number of 22 jeeps admitted)..."—

I do not know whether it is 22 or 2; it is not clear—

'were procured by the District Congress Committee of Rae Bareilly for 3 parliamentary constituencies".

Then it is said here:

"Mrs. Gandhi did not specify any amount of expenditure. However a modest amount of Rs. 6,000 per jeep for the election period is hereby assessed on account of hire and petrol expenditure..."

This also comes to a big total of money.

There are so many other things. I do not want to go into them. These things will speak for themselves. The court will sit in judgment. Let the country know what the allegations against the Prime Minister are and why the election petition has remained pending from 1971 to 1974.

Then we have an institution called the Election Commission. Its conduct has been scandalous and disgraceful. It has been so criticised

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throughout by all the opposition parties that it does not justify its existence. It has been headed by servile, superannuated, job-seekers. .

MR. CHAIRMAN: How is it relewant here?

SHRI JYOTIRMOY BOSU: an election matter.

MR. CHAIRMAN: This is against the Election Commission.

Is it relevant under this?

BOSU Of SHRI JYOTIRMOY course.

MR. CHAIRMAN: How? Ιt is irrelevant.

I will SHRI JYOTIRMOY BOSU: show you.

MR. CHAIRMAN: This is under the Representation of the People Act. It is not about the Election Commis-Why are you side-tracking?

SHRI JYOTIRMOY BOSU: The minimum time for a bye-election is 1 month 13 days, maximum time 11 months 17 days. For the Legislative Assembly, minimum time is one month . . . (Interruptions); maximum time 3 years 1 month and 22days. But if it is for the ruling party, one by-election can be held on 1 month 12 days.

MR. CHAIRMAN: You are not on the Bill.

SHRI JYOTIRMOY BOSU: I am.

I am drawing your kind attention to what the Joint Committee on amendments to election law, of which you were an able member, has said. They said:

"It is too great a burden for a single person to exercise super-vision, direction and centrol over

elections effectively. As a result, he is likely to be exposed and vulnerable to charges of arbitrariness partiality. The Committee and therefore recommend that the Election Commission should be a multimember body as envisaged in art. 324(2) of the Constitution".

Now it had a Congress Chairman. Most of the members were Congressmen But what has happened? They do not want to touch it. But they are doing this in order to protect their Prime Minister, by bringing in a draconian law in a most shameless manner.

I want to conclude. I want to say that my party has said that there should be restrictions not only on the expenses incurred by the candidate and his party but also on the number of posters issued, vehicles used and other propaganda material distributed, etc.

MR CHAIRMAN: I have called Mr. Jagannath Rao.

SHRI JYOTIRMOY BOSU: have said that the All India Radio and television should for the duration of the election campaign be under the supervision of an all parties committee.

In the issue of People's Democracy dated 1st December, we have listed a six point formula and I would urge the House to consider that to prevent rigging and distortion of people's will.

SHRI JAGANNATH RAO: We do not want to speak.

CHAIRMAN: From 4.30 to 6.30 Shri Jyotirmoy Bosu alone has spoken . . . (Interruptions).

SHRI JYOTIRMOY BOSU: In this debate I took somewhat less time because physically I am a little run down ... (Interruptions).

SHRI BHOGENDRA JHA (Jainagar): This Bill has been introduced to replace the ordinance which was promulgated after the Session of the Lok Sabha was prorogued. The necessity for this arose after the Supreme Court gave a certain interpretation to the expenses incurred in the case of Shri Amar Nath Chawla. Some new interpretation has been given to the expenditure that can be incurred by a candidate or a party, accounts to be maintained, etc.

I should like the House to take into consideration the relevant part of the judgement; on page 14 it says:

"When the political party sponsoring a candidate incure expenditure in connection with his election as distinguished from expenditure on general party propaganda, and the candidate knowingily takes advantage of it or participates in the programme or activity or fails to disavow the expenditure or consents to it or acquiesces in it, it would be reasonable to infer, save in special circumstances, that he impliedly authorised the political party to incur such expenditure and he cannot escape the rigour of the ceiling by saying that the political party has done so. A party candidate does not stand apart from his political party and if the political party does not want the candidate to incur the disqualification, it must exercise control over the expenditure which may be incurred by it directly to promote the poll prospects of the candidate. The same proposition must also hold good in case of expenditure incurred by friends and supporters directly in connection with the election of the candidate. This is the only reasonable interpretation of the provision which would carry out its object and intendment and suppress the mischief and advance the remedy by purifying our election process and ridding it of the permicious and baneful influence of big money."

On page 15 it says:

"But we do not think so. In the first place, a political party is free to incur any expenditure it likes on its general party propaganda though, of course, in this area also some limitative ceiling is eminently desirable coupled with filing of return of expenses and an independent machinery to investigate and take action."

We all know the contradictions and stresses through which our parliamentary democracy is passing through. The contradiction is, we have a system of adult franchise where every adult has got one vote, and the right to get elected or to elect, irrespective of status, wealth, caste. religion, etc. On the other side, there is the huge amassing of wealth, mostly unearned, looted, exploited wealth, concentrated in a few hands. These few people who are hated by the society are influencing the elections, influencing the Government, the ministers and the Members of Parliament, as we have seen. So, big money is having its influence on our system. Under this contradiction, the stage has been reached now when our democratic interest and democratic advancement must be strong enough to curb the power of big money and big business. I am raising this point because those who have huge money, struggled or defalcated money, and who have been influencing the Government, the administration and the political parties, feel strong enough now to openly challenge the very system of parliamentary democracy. A few years ago we were reading in the papers about the sanctity of the parliamentary democratic system. Whenever we on this side-the communists and other democrats—wanted some improvement in the system, we were told that we were following the pattern of the Mother of Parliaments—the British Parliament—and there should be no change. Now the monopoly press is directly attacking the parliamentary system and directly helping the forces

[Shri Bhogendra Jha]

who through violence and other methods are attacking the very system of parliamentary democracy. people who are big-moneyed like Mr. Naval Tata or Mr. K. K. Birla find that even their security deposit is forfeited, they think, "To hell with this democracy and election system. After spending millions of rupees, one gets his security deposit forfeited." So, the attack is now being made on the sysitself. Slogans like partyless democracy are openly supported by the press owned by monopoly houses. In such a situation, there is greater need to curb the power of big money and enhance the democratic content in the Constitution and in our electoral law. Many of us feel it is an unequal election campaign. Almost 80 to 90 per cent of the people are on one side, but minus money, when the final count comes, if you secure a majority, it is a fortunate thing. Even then, on one side you see 10 or 15 thousand persons marching on their legs from village to village. On the other side, there are hundreds of jeeps and cars Booths are captured by usurious landlords in the rural areas. In such a situation, the country expects that there should be some change in our election methods and election law. like proportionate representation. curbing the power of money etc. Shri Uma Shankar Dikshit, when he was Home Minister made a statement which was publicised in the press that Government should meet the expenses of the candidates. And that there should be a ceiling on that.

We had thought that that was a serious proposal. But, I think, that could not materialise.

Now, through the present Bill, what is being attempted to be done is to give full freedom to big business, full freedom to black money and full freedom to corrupt men openly. They will openly come to capture the whole electoral system on the basis of money power. I am very much apprehensive of that. If we adopt this Bill as it is,

then they will come openly to do what . they have been doing stealthily and surregtitiously. Uptill now, they have been telling a lie and they have been filing wrong returns. Now, they will not be required to tell a lie. Then can be required to tell a lie. They can come openly now and say that their friends, individuals, associations, chambers of commerce, have spent millions of rupces for their elections There is no need of hiding it. If w adopt this Bill as it is, this is what will happen. This is a very serious indication. I do not know if the whole Cabinet or the ruling party has seriously thought over it.

This is the provision of the Bill:

"Notwithstanding any judgment, order or decision of any court to the contrary, any expenditure incurred or authorised in connection with the election of a candidate by a political party or by any other association or body of persons or by any individual (other than the candidate or his election agent) shall not be deemed to be, and shall not ever be deemed to have been, expenditure in connection with the election incurred or authorised or authorised by the candidate or by his election agent."

So, if anybody, any individual or any association spends millions of rupees for me, that will not be taken to be incurred for my election.

This is strange. When there is a direct attack on the parliamentary democracy from one side, there is another counter attack on the parliamentary democracy from the Treasury Benches, the ruling party. The result will be the same. I think, the money bags, the smugglers, the black marketeers, the people with black money will have a free play. They will become honourable men. They will not do it stealthily as they have been doing in the past. They will openly do it now. So, there is a very serious danger to our parliamentary democracy. I am giving this warning....

SHRI B. V. NAIK: Do you believe that the electorate can be bought?

SHRI BHOGENDRA JHA: Had it been so, I would not have been here.

MR. CHAIRMAN: Neither the electorate nor the elected, nobody is being bought.

SHRI BHOGENDRA JHA: I am atalking of the electorate.

 We have dealt with one case. Now, we are dealing with another case. I do not have the courage to say that In such a situation, what is being pro-'vided in this Bill will give a deathblow to at least the apparent curb on money power which our election law has provided uptill now. ·House should take into account the serious implications of this as to what will happen once this freedom is given We should not think that those who are in the Treasury Benches today will remain there for ever Therefore, they should not fail to understand the seriousness of the situation, that the money bags are very powerful not only on their own but also in league with foreign imperialist powers, they are influencing and are attempting to influence our national political situation which may affect our democratic system The ruling Party is playing with fire by providing for this thing Millionaires will come openly for this and that candidate publicly and none scan say that they are being stealthily In such a situation, what I am afraid is, they are more than Americanising our election system. So, Sir, I have given notice of an amendment. In the condition when the Supreme Court has given a new interpretation, I understand and appreciate the difficulty that there should not be any curb on a political party. It's Central organ or the State organ gives names or lists of candidates and asks people to vote for them. Naturally it will be very difficult for a candidate or for any election authority to find out the exact sphere of the particular candidate or a particular constituency, what his election expanses will be on the particular issue of a newspaper or hand-

bill and so on. Both with regard to individuals or associations or groups of persons, the position is different. I submit, the Treasury Benches should think over it. They are in a great hurry to pass the Bill today. I think. the Business Advisory Committee is also committed to it. At least, they should delete the following words, namely, "or by any other association or body of persons or by any individual (other than the candidate or his election agent)". This portion must not remain., Otherwise, our democracy, which has been advancing very slowly, but nonetheless advancing, will be given a very powerful blow from the Treasury Benches, at the time when it is receiving and facing a blow from outside from certain forces in the name of partyless democracy or dissolution of Assembly....

PROF MADHU DANDAVATE Spare Mr Jayaprakash Narayan here

SHRI BHOGENDRA JHA: I have not named him. I think, you also belong to a party. When the partyless thing comes, as long as you do not dissolve your party, you will be with me ...

AN HON. MEMBER: Classless class

SHRI BHOGENDRA JHA: We all know what happens when a classless society is there ... (Interruptions)

MR. CHAIRMAN: Please conclude

SHRI BHOGENDRA JHA: As I was saying, the Bill, in its present form, is not only harmful for one side or the other-it may serve some purpose, some particular election this way or that way-but it will be disastrous for our electoral system and very harmful for the healthy process of democratic life. In such a condition, I urge on the House to accept my amendment which seeks to delete that aspect-that particular portion which I have mentioned. It will at least put some carb on the power of money money, hoarders' smuggled bags, money and so on.

[Shri Bhogendra Jha]

Otherwise Sir, the House should muster courage, if this amendment is not accepted, to reject this Bill That is my submission, Sir

बी जगसाय राव जोशी: (शाजापुर) । सभापति महोदय, सदन में जिस विधेयक पर चर्चा चली है उसका विरोध करने के लिए मैं खड़ा हुमा ह। इस के दो पहलू है -- एक नितक भीर दूसरा राजनीतिक सर्वोच्च न्यायालय ने जो निर्णय दिया इस की भोर हूसरा जो पहलू है राज़नीतिक' उस दृष्टि से केवल देख कर उस खामी को दूर करने की कोशिश की है। किन्तुयहर्निर्णय क्यो द्याया, इतने दिनो के बाद क्यो ग्राया, इसकी कोई पृद्धभूमि है कि नहीं इस का सारा बिस्तृत वर्णन उन्होने अपन निर्णय में किया है। वास्तव मे जिस गति से हम देश को भागे से जाना चाहते ने क्या उस के साथ यह भ्रष्ट्यादेश या विधेयक सुसगत है[?] हम जरा सोचे तो सही । राजनीतिक विचार यह है कि दुष्ठ व्यक्तियों को बचान के लिए हम देश को एक बढा भारी धक्का दे रहे है. इसकी भोर शायद हमारा ध्यान नही गया, ऐसा मुझे लगता है। क्यांकि इस के पहले जब सर्वोच्च न्यायालय का कोई निर्णय म्राया उसकी वजह से वई लोगो को कुछ। न कुष्ठ धक्का जरुर उठाना पड़ा। जब हम ने भूमि की मर्यादा तय की ता कुछ लोगों को भूमि छोडनी पडी। जबप्रिवी पर्स को समाप्त किया तो राजा महारा आधी को क्या प्रिकी पर्स नही छोडना पडा? तो वैसे ही सर्वोचय न्यायालय के निर्णय को स्वीकाप करते तो **कुछ लोगो को शांलयामैट या विधान** समाभो से स्थान छोड़ना पड़ता।

ब्राखिर हम बहाते क्या ह ? पिछले कई सानों से सवातार क्या यह वर्ष नही है कि पैसे का ब्रश्चाक्ष उच्चोत्त बुनाव में हो रहा है ? इस की घोर सब ने विस्ता

प्रकट की है। स्वयं प्रधान मंत्री ने भी इस के अपर चिन्ता प्रकटकी है क्योंकि केवल चुनाव का बची ही नहीं, चुनाव के प्रलाबा भी जो खर्चा होता है, जो सरकार करती है -राष्ट्रत कार्य के रूप में कोई कारकाना खड़ा करने के रूप में जिस की दृष्टि से अवदा की किसीन किसी रूप में कुछ स कुछ पहुंचे इस को भी न्यायालय ने ठीक नहीं समझा। उन्होने यह कहा है कि यह कोई इल्लीगर्स प्रेक्टिस नही है, किन्तु यह इविल प्रक्टिस है। यह क्यो कहना पड़ा? गुजरात मे जैसे ब्नाव था रहे हैं तो वहा फटिलाइजर कम-प्लेक्स लग रहा है बड़ोदा मे कागज के नोट ष्ठापने का कारखाना लग रहा है। तो यह सब इंविल ''प्रक्टिस है। फी फीर पेयर चुनाव होना चाहिए। एक मामान्य व्यक्ति को जनता का प्रतिनिधि बनने का भ्रधिकार है उस का प्री तरह से उपयोग करे, यदि यह मशा है तो उस के विरोध में यह अध्यादेश ग्रीर विधेयक जाता है। क्योंकि जब चुनाव का सारा मामला तय हुन्ना उसी समय की मर्यादा क्यो तय की गई कि खर्च कितना हो, लोक सभा श्रीर विद्यान सभाग्रो के चुनाव मे क्तिना खर्चाहो ? यह इसीलिये तय की गई थी वि सही रूप मे जनप्रतिनिधि यहा द्यासके, श्रीर कोई साधारण व्यक्ति पैसे के सभाव की वजह से विचित न हो जाय। जब पता चला कि उम्मीदवार खुद खर्चा न करे बल्कि उस नाकोई दोस्त खर्चा करे तो जो वास्तव मे मर्यादा रखी गई थी, उस का तल्लधन किसी न किसी रूप मे होता " रहा। तो न्यायालय का कुछ उत्तरदायित्व 🛊 है कि नहीं। वास्तव मे इस दायित्व को स्नाय% को निभाना चाहिए या। जो कि धाप वे नही निश्रामा । जब आप ईंगसिटेरियन सोसायदी की बात करते हों, समाजवादी समाज की बात करते हो वैसी हालत में यदि सारी रोक निकाल देगे ती क्या मेरे बैसा ग्रादमी चून कर ग्रा सकता है ? क्रभी नहीं का सकता । एक बार पेसे का श्राम्य व वर्ष

[क्री जनन्कान दाव जोशी]

करने की प्रवृत्ति पैदा हुई ती उस पर रोक सबनी चाहिए या नहीं ? हम ब्रास्थिर क्या करवा भाइते हैं ? लैंड सीलिंग के बाद भाष भवंन सीलिय का विधेयक लाने वाले हैं ज्यादा पैसे बाखों पर टैक्स लगाना चाहते हैं. स्मविलग को रोकना चाहते हैं, चाहते हैं, कि कोई गलत तरीके से पैसा कमा कर बड़ा न बने बाखिर यह सब किस लिए? सामा-जिक विष्ट से चाहते हैं कि शादी विवाह के श्रवसर पर वैसे का बलार डिसप्ले नही होना चाहिए। यह दुष्टिकोण हमारा इसीलिए है न कि हम समाजवादी समाज की स्थापना चाहते हैं। में बिल्कुल विरोध नही करता यदि ग्राप ग्रमरीकन रिपब्लिकन पार्टी की तरह से गहते बगिग वर्गैरह सब करते। किन्तु जो हमारी मान्यतायेहै यह विधेयक उन के विरोध में जाता है इसलिए हम इसके विरोधी है। यदि भाष गुरू से ही कहते कि हम करेंगे तो हम मान लेते। इसलिए मेरा कष्टना है कि कथनी और करनी में ग्रन्तर नही रहना चाहिए ग्रन्यथा धर्मचन्न प्रवर्तनाय नही होगा ग्रापितु ग्राधर्मचत्र प्रवर्तनाय खुले रूप से होगा। धर्म का मतलब है कर्तव्य । श्रीर चुनाव में जब कोई खड़ा होता है तो उस की क्या विचाराधारा है, देश भीर समाज का कल्याण कैसे होगा, इस को समझाकर मैं जनताका प्रतिनधि बन्। इस में पैसे का स्थान है ही नही। किन्तु भांखों में धूल क्षीक कर जो बात कर रहे हु। जो पहुले मर्यादा सवायी थी उस का उल्लंबन जब होने लगे तो क्या उस को नही रोकना चाहिए ?

सर्वोक्च न्यायालय ने यह नहीं कहा कि पार्टी अपने दल के लिए खर्च नहीं कर सकती। उस पर कोई रोक सुप्रीम कोर्ट ने नहीं लगायी क्रेकिन जब किसी क्यक्ति के लिए पार्टी खर्च करती है तो उस को क्यों न निना जाय। इस में कौन सी गूलत बाद है? जिस पैसे की वजह से समाज की धारणा विगइ रही है उस को रोक्का ही बड़ेगा। कांचन पाछयिता। सबंबग: सबंगुणा: कांचन पाछयिता। पुरातन काल से यह चालू है। इसलिए उस पर कैसे रोकलगायी जाय इसी दृष्टि से सोचना पहला है। संविधान ने एक मर्यांदा दी, सब को समान अधिकार दिया। तो क्या यह समान अधिवार का उल्लंबन नहीं है कि एवः सामन्य व्यक्ति खड़, हो चुनाव से वह तो 7,000 के खर्च करे और दल का कोई आदमी हो तो सात लाख खर्च करे। इस का मतलव क्या है। यदि हम, समानता चाहते है तो उसकी ओर क्या यह बिल ले जा रहा है ?

विधि मती ने कहा कि 180 लोगों की पेटीशन्स पेडिंग है। प्रश्न यह नहीं कि कितनी पेटीशन्स पेडिंग है। प्रश्न यह है कि हम कहा जा रहे है ? क्या हम वहा जा रहे है जहा पैस और अधिकार का दुरुपयोग हो या जहा इस चीजों का दूरुपत्रीय न हो श्रीर प्रत्येवः व्यक्ति को खुले रूप से धानने विचार व्यक्त करने का अवसर मिले, ऐसी व्यवस्था हम लाना चाहते है जो विः सविधान मे निहित है। एक बार पालियामेट के ग्रिधिनार को जब मर्यादित क्रिने का विचार द्याया नो हम ने उस का विरोध. विधा। विधान से जो डायर्शक्टव प्रिमिपलम है उस दिष्टि में समाज को धार्ग ले जाना चाहते है। उन डायरेक्टिव प्रिन्सिपल्स को यदि व्यवहा मे लाने की दुष्टि से कोई कानृत है, सर्वोच्च न्यायालय का कोई निर्णय है तो उस को हम को स्वीकार करना चाहिए। मुझे ऐसा लगता है कि जो शासनखुद नहीं कर सकी यदि वह सर्वोच्च न्यायालय ने तो उसका स्वागत करना चाहिए था। 180 लोगों की बात नहीं है। 19 hours.

सदा देश में लोकतांतिक ढांचा काथम एहे भीर इस लोकतांतिक ढ़ांचे में बिचार प्रकट करते झा धवकाय रहे, ऐसा यदि हतें नहीं ज़बता है की 180 कोनों की बचाने के जिल्ह इस सरह

[श्री जगमाच राव जोसी]

का विधेयक लाना उन्तित नहीं हो सकता है। यह एक पीछे की घोर ले जाने वाला विधेयक है। इस तरह की बात ग्राप क्यो कर रहे है यह समझ मे नहीं भा रहा है। भाप तो भागे से जाने की बात किया करते हैं। भव उसको छोड कर जैसे मेरे मिला ने सभी कहा है कि यह तो फ्लंड गेट्स खोल देगा, पहले कम से कम चोरी से करते थे भीर भवती खुले में खेंचें करेगे। पैसे का प्रयोग बिल्कुल भी न हो, कोशिश तो यह होनी चाहिए। सरकार सारा खर्चा बहुन करे, कोशिश यह होनी चाहिए। बह खर्ची कोई ज्यादा नही बैठता है। हमारे ब्राध्यक्ष महोदय श्री घडवानी ने हिमाब लगा कर बताया है कि सरवार का कितना खर्च होगा। उन्होने एक एक निर्वाचन क्षेत्र का हिसाब लगा कर बताया है कि वे प्रत्याशी जिनकी जमानत बची है ऐसे लोगो का हिसाब करके उन्होंने बताया है कि 78 लोग थे जिन की जमानते बची है ग्रीर लीगल सीलिंग जो एक्सपेडीचर पर है वह 35,000 है। सारा हिसाब लगा कर उन्होने बताया है कि लोक सभा का खर्चा प्राएगा 3 करोड 6,6 लाख 13 हजार यदि सरकार इस खर्च को बहुन वरे। विधान समाग्रा के लिए उन्होंने बताया है कि 8 करोड 28 लाख 4 हजार खर्चा ग्रापको बहन करना पडेगा। इस तरह से कूल मिला कर सरकार का खर्च भाएगा ग्यारह या साढे ग्यारह करोड़ रुपए। प्रो॰ के॰ टी॰ शाह ने कस्टिट्यूएट ध्रसैम्बली में यह बात निपाली थी। उस समय यह बताया गया थ वि नारवार के पास पैसा नहीं है। यह फीजिबल है या नहीं यह नहीं बताया गया । विधान सभाची भीर लोक सभा का साथ साथ प्रगर चुनाव होता है तो खर्ची चौदह पन्द्रह करोड झाता है। लेकिन झाज ब्राप लोगों के इसको डी लिक कर दिया है, एक बार इधर झाप पद्रह करोड़ करते हैं ग्रीर दूसरी बार उद्घर ग्राप पंद्रह करीं के भरते हैं। इसके बंजाय दोनों साथ संख करके ग्राथ पैसे की बंचत कर सकती है। दलों की ग्रीर सरकार यह खर्च वहन कर सकती है। दलों की ग्रीर से जो खर्च होता है या बाहर का जो खर्च होता है या बाहर का जो खर्च होता है उस पर रोक लग सकती है ग्रीर ग्राप चाहे तो दलों को भी ग्राप रिटन फाइल करने के लिए बाधित कर सकते हैं खर्चा कम हो ग्रीर कोई मामला ग्राधेरे में न हो इसकी ग्रापको व्यवस्था करनी चाहिए।

माज भी मै माप ने प्रार्थना करता हू कि इसके पीछे जो नैतिकता है उसकी मीर माप ज्यादा ध्यान दे। राजनीतिकता मे फस कर सदा मिन्नकार मे माप रह मके, इस विचार को मगर मापने सामने रखा तो माप देश को गड्ढे मे ले जायेगे। प्रजा-तज्ञ को बिल्कुल माग लगाने की बात माप कर रहे है। मैं समझता हू कि इस लेट स्टेज पर भी माप इस पर जरा गम्भीरता सं सोच विचार करके इसको वापिस ले ले तो ज्यादा म्रच्छा होगा। वर्ना हमको इसका विरोध करना पड़गा।

*SHRI E R KRISHNAN (Salem): Mr Charirman, Sir, on the Statutory Resolution moved by my hon friend Shri S N Mishra and others disapproving the Ordinance promulgated by the President and also on the Representation of the People (Amendment Bill I rise to say a few words on behalf of my party, the Dravida Munnetra kazhagam

On 19-10-1974 the President promulgated the Ordinance stating that the expenditure incurred by a political party on its candidates will not form part o fithe election expenses of the candidates on which there is a ceiling. In order to give statutory shape to this Ordinance, this Bill has been introduced by the Government.

The original speech was delivered in Tamil,

The Supreme Court in its judgment unseated the ruling party Member. Shri Chewla on the ground that the money spent by the Congress Party on him formed part of the election expenses of the candidate, which exceeded the ceiling. The Central Government argue that this Ordinance is necessary in order to give protection to 180 election petitions pending before the Courts of our country. two days of the Supreme Court's judgment, this presidential ordinance was promulgated. I would like to know whether this amending Bill has been introduced just to spite the Supreme Court for having unseated a ruling party member or whether this has become an imperative necessity for giving statutory protection to the Prime Minister against whom an election petition is pending in a Court. I also wonder at the sudden solicitude of the ruling Congress Party for the Opposition Parties, when the Law Minister says that this Bill will give protection to Opposition Party Members against whom election petitions pending before the Courts. Is it not a surprise that the ruling Congress Party has extended its support to the Opposition Parties at the cost of the Supreme Court?

19.13 hrs.

[SHRI JAGANATH R'AO JOSHI in the Chair]

Here, I would like to refer to the behaviour of the Central Government at the time when the Supreme Court gave its judgment against the Abolition of Privy Purses Act and against the Nationalisation of Banks Act. The Central Government superseded three senior judges of the Supreme Court and appointed a junior judge as the Chicf Justice, who was in the good books of The three senior the Government. judges later on resigned in protest. But now, the favoured Chief Justice has given this judgment against the ruling Congress Party. I have no hesitation in saying that the Government have insulted the Supreme Court by promulgating the Ordinance and 2071 LS-15

introducing this Amendment bill. Not only the Supreme Court but also all other Courts in the country have been insulted by the Government.

The Prime Minister as also the Law Minister have been repeatedly saying that there is need for reforming the election law. The Chief Election Commissioner, in his Report after every General Election, has been emphasising the need for reforming the Election Law, particularly in regard to election expenses. I would like to quote from page 181 of the Report of the Chief Election Commissioner, which he presented after the Fifth General Election:

"The Joint has not accepted the proposals of the Election Commission about the filing of return of election expenses by the political parties. I should once again strongly urge that the recomendations of the Election Commission should be accepted in toto, if some improvement in the position relating to the incurring of expenditure at elections is to be expected and achieved."

This recommendation has not been accepted by the Ruling Congress Party. There is no meaning, in this situation, in decrying the Opposition Parties. Unless this recommendation is incorporated in the Election Law, we cannot expect free and fair elections in our country.

From 1952 to 1971, during the five General Elections 253 petitions against Lek Sabha Elections and 1680 petitions against Legislative Assembly. Elections have been filed in the courts. Most of these petitions are against the Congress Party candidates on ground of excessive expenditure in the elections. Sir. a sum of Rs. 35,000 has been fixed for Lok Sabha election. At the present rate of inflation and the declining value of rupee, this amount of Rs. 35,000 should be statutorily enhanced to a suitable sum. Then only unfair means can be avoided in the elections. I would like to know what steps the Government propose to

[Shri E. R. Krishnan]

take in this direction. Similarly, the ruling Congress Party should become the beacon light for all other political parties in the country by submitting its annual statement of revenue and expenditure in the form of duly audited Balance-sheet to the Chief Election Commissioner.

Sir, there is widespread belief among the people of the country that the delimitation of constituencies before the General Election is being done in such a way that the ruling Congress Party is enabled to get majority in the constituencies. The Law Minister should find out legislative means for removing this impression among the people of the country. None in country can refute that the ruling Congress Party unhesitatingly uses the official machinery for election purposes. The illuminating illustration in this respect can be the All India Radio. Another example is the laying of innumerable foundation-stones of big porjects by the Prime Minister in the Uttar Pradesh just before the recent Elections. Six months before Elections in U.P., Shri Kamalapathi Tripathi was removed from the political scene of U.P. and Shri Bahaguna from here was installed as the Chief Minister of U.P. in order to ensure success for the Congress Party in the polls. As an election sop, Bhahaguna confirmed all the Government servants who were not confirmed for the past 20 years. Even the Government servant with one year of service was confirmed. Are all these things not meant for the success of the Congress Party in the elections?

Sir, the last public function of late Shrimati Sucheta Kripala was giving evidence before a Committee under the chairmanship of Shri Tharkande on 24th November 1974—a week before her death—in the India International Centre. This is what she said before this Committee:

"When I was the Chief Minister of U.P., there was a conflict between the Congerss High Command and myself. The main reason for this conflict was because I refused to collect money for the Election Fund of the Congress, as dictated by the High Command. The High Command was greatly displeased with me. Though in the 1967 Elections 1 wanted to stand for the U.P. Assembly, the High Command said no and asked me to stand for the Lok Sabha. They wanted to drive me away from U.P. political arena. There was also another conflict. The High Command wanted me to use the official machinery during the Elections and I stoutly refused to do so. Consequently, the Congress Party got defeated in the U.P. In other States, the Congress Party had resounding victory because it could use the official machinery for elections."

Sir, none in this House can suspect the patriotism of late Shrimati Sucheta Kripalam. She was the leading woman-patriot of the country, who sacrificed her entire life for the good of the nation—this is what our President, Shri Fakhruddin Ali Ahmad, has said about her.

I have referred to this because there is urgent need for comprehensively amending the Election Law to root out all corrupt means during the Elections. As if to substantiate the contention of Shrimati Sucheta Kripalani, the Central Government have recently lifted the ban on the donations of Companies to the political parties. Can anyone in this House deny that this has been done in the interest and welfare of the ruling Congress Party?

Before I conclude, I would say that the Government have shown unseemly haste in promulgating this Ordinance. While there is urgent need for comprehensively amending the Election Law, the Central Government have come forward with this half-hearted measure. As is being stated by the Prime Minister as also the Law Minister both inside and outside this House, the Election Law should be amended

in such a way that free and fair elections become possible of achievement.

In conclusion, I demand that the election expenses of the candidates should be borne by the Government Then only it will become possible to avert the violent display of differences of opinion among the political parties. This will also pave the way for free and fair elections, eradicating once and for all the corrupt practices and unfair means in the elections. This will also eliminate the habit of filing election petitions. Secondly, within 24 hours after the announcement of the dates of General Election by the Chief Election Commissioner, the Ministry at the Centre and the Ministries at the States should resign. This will avoid for ever allegation of the use of official machinery for election nurposes people will also be free from the pressures and pulls of the governmental machinery m exercising their franchise. This arrangement should form part of the Election Law. In the end, I would urge upon the Government of India to find out ways and means for expeditious disposar of election petitions, which are now pending before Courts for four years and more. election petitions must be disposed of within six months. Adequate legislative and executive steps should be taken by the Government in this matter.

सभापति महोदय : श्री जनेश्वर मिश्र । एक प्रार्थना है कि यह विषय विवादग्रस्त है, इस लिए जो भी विचार व्यक्त करने हैं, वे संयमपूर्ण शब्दों में भीर रेलिबेंट करते हुए करें।

श्री परिपूर्णनम्ब पैन म्यूली: गड़गाल): मंत्री महोदय ने भीष्म पितासह की तरह यह घोषणा कर दी है कि हम पर बाहे जितने वाण छोड़े जायें, हम खड़ें रहेंगें, भीर हम उत्तर नहीं वेंगे।

श्री जनेहबर विश्व (इलाहाबाद) : अधापति महोदय, मुझे ऐसा लग रहा है कि इस सदन में कांग्रेस पार्टी तानाशाही के रास्ते पर जा रही है। ग्रमी श्री रघुरामें या ने इन लोगों के नतम एक हुक्स जारी कर दिया कि हमारी पार्टी का कोई सदस्य नहीं बोलेगा, और इन लोगों की जुबान बन्द हो गई। यही तानाशाही कहलाती है। मंत्री महोदय इन लोगों की जुबान पर नाला लगा दें, श्रीर ये धपने ग्राप को मीष्म पितामह समझें, यह कितनी हास्यास्पद बात है।

हम ने उस समय भी यह निवदन किया था कि काग्रेस पार्टी में बहुत से काबिल लोग भी हैं श्रीर उन लोगों की राय से इस सदन को अवगत कराना जनतंत्र के हक में हैं। यहां पर केवल हम लोगों के भाषण का कोई मतलब नहीं है। यह विचारों का आदान-प्रदान है। ये लोग अपनी बात हम को समझाते श्रीर हम श्रपनी बात उन को समझाते। लेकिन उन्होंने जिस तरह से यह फ़ैसला कर लिया कि हम नहीं बोलेंगे, उस से उन्होंने इस बिल पर बहस का रस ही समाप्त कर दिया है। यही ताना-शाही के रास्ते पर जाने का षड्य व कहलाया है। खर, इस को छोड़ियें। मुझ इस से मतलब नहीं था।

बहुत दिनों से जनतंत्र भीर धनतंत्र का विवाद इस देश की राजनीति मे चल रहा था एक तरफ़ इस तेश का जनतंत्र था भीर दूसरी तरफ़ धनतंत्र था। यह बहुत पुराना विवाद है— यह भाज से नहीं पिठले दी दशकों से चल रहा था।

श्री बी बार शुक्ल (बहराइच) ः जनतंत्र से जनेश्वर श्राये ।

भी जनेश्वर विश्व: भीर धनतंत्र से भाप भायों।

ग्रक्सर य शिकायते मिलती थी कि जनता के चुने हुए प्रतिनिधि धाष्ट हो जाते हैं, भौर भगर मैं विषय से थोड़ा सा हट कर कह दूं, ता मुझ ठीक से मालूम है कि भगर खहर का कुर्ता घोती, पायकामा भौर टोपी पहन कर

[भी जनेश्वर मिश्र]

धावमी सडक पर बला जाय, तो साम शादनी. पाडे वह रिक्सा वाला हो, बोन्चे बाला या र्टन्सी बाला हो, या क्कानदार या स्टडट हो. एक डी टिप्पणी करता है कि वह अरूर कोई बार-सौ-बीसिया राजनेता है। इस का एक ही कारण है कि पिछले 27 साल के दौरान हिन्दस्तान के जनतज्ञ पर जनतज्ञ हावी हो गया है। 1947 से पहले जब यही कूर्ता, धोती भीर टोती पहन कर लोग सडक पर निकलते थे. तो भंगजो के इर के बारे भले ही कोई न बोले. लेकिन मन ही मन सम्मान से सिर झक जाते थे। लेकिन पिछले 27 साल के दौरान इन लोगों ने पूरे देश की राजनीति को धनतक के कारण इतना भ्रष्टा बना दिया है कि भ्राज आम आदमी राजनेताओं से नफरन करने लगा है। इसी धनतन से मक्ति पाने के लिए विरोध-पक्ष के लोग लगातार 27 साल स सत्तारुढ दल स लडते रहे । सत्तारुढ दल भी यह कहता रहा कि हम चुनाव के तरीकों मे कोई सशोधन करेग लेकिन वह नहीं कर पाया।

सत्तावढ दल जिस काम से फल कर गया. सर्वोच्य न्याबालय ने प्रपनी कलम की नोक से उस काम को कर दिया। एक-बक ग्ररीब जाविभयों के बटों को लगने लगा कि हम भी हिन्दुस्तान की राजनीति में हिस्सा से सकते हैं जो लोग इफरात से पैसा सर्च कर के देश की राजनीति को भोगवत्ति के रास्ते पर ले आ रह हैं उन से इस दश की राजनीति को मक्ति मिल सकती है, यह उम्मीद की सुनहरी किरण विखाई दी । लेकिन मझे प्रक्रतीस के साथ कता पडता है कि वह उम्मीद की किरण केवल बिजली की तरह कोंछी, लेकिन राष्ट्रपति के धार्यादेश के काले बादल ने उस की दक दिया ! भौर भाज फिर एक बार यह शक होने लगा है कि इस हिन्दस्तान में गरीब धावमी का बटा जसतक में हिस्सा ल सकता है या नहीं। क्या करते हैं बाप पैसे के बल पर वा क्या करते हैं बोट लेने वाले लोग । साप से मेरा सतलक

सत्तारुड दल के जोगों से ही नहीं है, कहीं कही विरोधी दल के लोग भी, कही कहीं निर्दलीय लोग भी क्या करते हैं पैसे के बल पर ? शराब पर, कम्बल बांट कर, रेडियों बाट कर और उत्तर प्रवेश के चुनाव के बारे ने तो धशी इविड मुनेल कडगम के साथी ने चर्चा की. माप की प्रधान मंत्री का दौरा हुमा भौर दौरे में हर जगह पर कारखानों का शिलान्याम होने लगा, प्रधान मली जी, के हाब से सगमरमर के पत्थर गाडे जाने लगें। हमारे इलाहाबाद में फुलपुर में भी एक खाद क कारखाने का पत्मर गाडा गया था। उस के तीन महीनों बाद जब मैं फूलपुर गया, वहा के एक मुसलमान ने मुझे चाय पर बुलाया था, तो दखता ह कि वह सगमरमर का पत्थर उन के दरवाजे पर रखा है। मैं ने पूछा कि महा क्यों रखा है तो वह कहते है कि मजा झाता है नहाने मे. बडा चिकना है। 60 से भी ऊपर पत्थर इस तरह के गाडे कए थे। धमर इसी तरह प्रधान मबी उत्तर प्रदेश के ऊपर एक दो हफ्ते नहीं, दो चार महीने क्रपा कर देती तो पूरे का पूरा उत्तर प्रदेश सगमरमर के पन्धरों का कब्रिस्तान बन जाता । इस के बावाला भीर कुछ नहीं होता । यह प्रलोमन या जनना का बोट लेने के लिए और इतना ही नहीं, राजा साहब दिनेश सिष्ठ यहा इस समय नही है। पिछले पालिया-मेट के चुनाव के समय उन के इलाके से मैं चला जा रहा थाती मैं ने क्या देखा कि एक दैक्टर के कारखाने का बढ़ा सा साइबोर्ड लगा हुमा है। उस समय राजा साहब मकी से। मैं ने बहुत के लोबों से पूछा कि यह क्यो सगा हवा है तो लोगों ने बताया कि यह कारखाना खुलने वाला है। किस तरह लोगो को, ग्राम जनता को खरीदा जाता है ताकत के बल पर, पैसे के बल पर, केवल यह बता रहा हु। रेलीबेंसी को चैबेश मत की जिएगा। सब की दफा फिर म वहा बया था तो दे खता हू कि उस साइनडोई का दिन बाबा टूट बुका है और कारखाना की वहां लगने वाला नहीं है। इस तरह से सत्ताद्ध दल अपनी ताकत का इस्तैयाल कर के जनतंत्र को भोगवाद के रास्ते पर ले जा रहा है।

अब सर्वोच्च न्यायालय ने एक निर्णय दिया । उस निर्णं य पर हम समझते ये कि धाप लोगो को इन्जल के साथ अपना सिर झकाना चाहिए था। आप ने यही तर्क दिया है कि सर्वोच्च न्याबालय के इस निर्णय के पहले के जितने न्त्रीय चनाव लडे थे. जिन लोगो के खिलाफ सालिकाए कल रही है, वे लोग मास्म है, बे लोग जिस कानून के तहत चुनाव लडे थे उस कानून के तहत निर्दोष होते हुए भगर यह 'निर्णय सर्वोच्च न्यायालय का रहता तो उन लोगो का गला कट जाता। तो क्या विगड जाता? 180 मुकदमे ही थे न । घाप यह भी कहते हैं कि केवल हमारे ही लोग नही, विरोधियो के लोग भी है। कट जाने देते सब के गले। क्या बिगड जाता ? मान लीजिए 180 लोग हादसे में आ कर मोटर से लड़ आये और मर जाये तो ग्राप क्या करेगे? ग्राप कहेगे कि पाच साल के लिए चने गए थे इतने दिनो तक भना देगे ? यणतंत्र मे यह सब तर्क नही चला करता है भीर वह हादसा नहीं, सुप्रीम कोर्ट का निर्णय था. विवेक का निर्णय था। मैं हादसे की बात ग्रंब कर रहा ह । मैं जो चुना गया ह या साल दो साल चार साल पाच माल जब तक यह सदन है, मान लीजिए कोई भाज चुने गए, उस के दो महीने बाद भाप कही मर गए मोटर ऐक्सीडेट में या रेल ऐक्सीडेंट में या मैं मर गया तो धाप क्या करेगे ? क्या पाच साल तक लगातार सैलरी देंगे कि जनता ने तो इन को बोट दिया था ये चने गए थे । इसी तरह सर्वोच्च न्यायालय का फैसला हिन्दस्तान की भ्रष्ट राजनीति पर, फ्रब्ट हेमोकेसी पर एक हादसा था भीर उस हादसे का सम्मान होना चाहिए था। यह तक दे कर के कि पूराने कानून थे, उसी मे सीम चनाव लडे थे, निर्दोष थे, मासूस थे, यह कह कर आप सुप्रीम कोर्ट के फैसले का अपमान करते हैं। और वह सुत्रीम कोर्ट कीन साबा। असी साल भर पहले ही सर्वोच्य न्यायासम के खबेख की निवृक्ति करते समय, ग्रस के सब से बड़े जब की नियुक्ति करते संसयं बाप ने गड़ी कहा था कि देश भी जो

वर्तमान मान्यताए और बाजश्यकताएं है उस के मुताबिक इस जूडिशियरी के ढाजे में परिवर्तन करना है। वह आप की प्रगतिशील जूडिशियरी के सुप्रीम कोर्ट का निर्णय था, पहले वाली जूडिशियरी नहीं जिस के तीन जजेज इस्तीफा दे कर चले गए ये बल्कि आप के मुताबिक प्रगतिशील जूडिशियरी थी, उस का निर्णय था। आप ने उस के बाद भी समझा कि यह निर्णय गन्डा हो गया। आप को जरूरत पड गई कि राष्ट्रपति जी को मजबूर करते है अपनी कलम चलाने के लिए और अध्यादेश जारी करने के लिए।

तो इन 180 केसेज में मैं निश्चित राय का ह कि केवल एक मुकदमे की हिफाजत के लिए भाप यह बिल लाए हैं। प्रिय रजन दास मशी यहा नहीं हैं। जब हम लोगों ने कहा कि कितने बजे तक आप इस सदन को बैठाने वाले हैं तो उन्होने बड़े तपाक से कहा था कि देश की जनता का काम करने के लिए हम 6 बजे सुबह तक बैठेंगे । 180 मुकदमे भौर उन 180 मुक्तवमी मे भी सब से सरगना मकदमा प्रधान मती का उन की हिफाजत के लिए उन की सुरक्षा के लिए 6 बजे सुबह तक बैठेने भीर दावा करेने देश की जनता का। यब मैं प्रधान मुत्री जी के बारे में बताना चाहता ह। प्रधान मञ्जी जी ने भपने चनाव का खर्ची पेश किया केवल 12 हजार 892 रुपये 97 पैसा । इस से भी बड़ा मजाक कुछ हो सकता है ? यशपाल कपूर उन के एलेक्शन एजेंट थे, उन के दस्तखत से यह श्रीमती इदिरा गाधी का चनाव खर्चा पेश किया गया है। किस मद मे क्या हवा वह मैं नहीं कहना चाहता है। यह इन्होंने रायबरेखी के निर्वाचन श्रधिकारी की अपना सर्वा दिया है। 12 हजार का सर्वा प्रधान मली जी ने विया है। मैं समझ नहीं पा रहा ह कि प्रधास मंत्री जी रासनामी भीड कर गई वीं या कोई फकीरी करने वर्ष की । उसी के साथ साब अगर सर्वोच्च न्यायालय का यह फैसका धाव देखेंने धीर सर्वोच्च त्यायालय का फैसला

[श्री जनेश्वर मिश्र]

नही बल्कि वहां के स्टेट बैंक के एजेंट तिवारी का बयान देखेंगे तो मालम होगा कि श्रीमती इदिरा गाधी के चुनाव कार्यालय में जो रुपये हा किए गए चेक से वह एक लाख से ऊपर हैं। यह रसीदी टिकट के साथ कागज है, कहिए तो मैं इस को रख सकता हं। यह स्टेटमेट एफिडेबिट पर है स्टेट बैंक के एजेंट तिवारी का। कहिए तो मैं इस को टेबल नर रख दूं। यह एक लाख से ऊपर का है। इस से भी ज्यादा सब्त चाहिए क्या? यह प्रधान मन्नी जी के चनाय में दलबहादर सिंह जो वहां के काग्रे । पाटी के ग्रध्यक्ष थे उन्होंने भीर यशपाल कपूर ने जो पैसे चेक से लिए हैं वह एक लाख से ऊपर की राशि श्राती है। ... (व्यवधान)... खर्च नहीं किया गया, उस को रखा होगा, य८ इन का कहना है। यह जो चाहे कह सकते है। 12 हजार खर्चा दिखा सकते हैं, ग्रीर गक लाख दो लाख रूपया ले सकते है, 60 लाख भी इन लोगों के नाम से ले लिया जाता है भीर वर् खर्च तो होता नहीं, कौन सा वह नागरवाला केस हम्राथा, तो ये तो कुछ भी बोल देते हैं। रघुरमैयाजी ने इन लोगों को बोलने के मिर्फ इसीलिए रोका है कि इस बिल पर अब वोट होने लगेगा तो बटन तो ये लोग दबा ही देगे हम लोग चाहैं जितना चिल्लाए इस्रिल्इन को रोका है। इन लोगों ने हम लोगों को बार बार रोका है कि किसी केस का आप लोग जिक मत की जिएगा और आप ने भी कहा है किकट बात हम न बोले। मैं प्रधान मंत्री जी के बकील ने जो एकि डेविट में कहा है वह पढ़ता हूं।

"That an Ordinance was promulgated by the President of India on such and such date, being Ordinance No.... of 1974 in respect of election expenses incurred by political parties, in respect of their candidates in election

उसी के बारे में वह गई थीं सफाई देने। मैं पूरा का पूरा पढ़ कर सुनाना बाहता हूं: "That" this Ordinance restores the law as interpreted by the Supreme Court before its judgment in the case of Kanwarlal Gupta vs. Amarnath Chawla;

That this has been made an occasion by the leaders of Opposition parties and Opposition newspapers to freely comment on the pending election petition against the Respondent No. 1.

सभापित महोद्य: यह ज्योतिमंय बसु जी ने बता दिया था। रिपीटिशन मत कीजिए।

श्री जनेक्वर मिश्र: इस में इन्होने ग्राखिर में जाते जाते बाहा है:

"That all the evidence of the petitioner, Shri Raj Narain is practically over and is before the court;

That it is obvious that even on the law as laid down by the Supreme Court in Kanwarlal Gupta case the Respondent No. 1 is not at all affected."

श्री मधु लिनये : मेरा प्वाइट झाफ आंडर है। इन्होंने जो पढ़ कर सुनाया उस में श्रीमती इदिरा गाधी स्पष्ट कह रही है कि चावला गुप्ता केस में जो सुप्रीम कोर्ट का फंसला हुआ है उस का मेरे केस पर कोई असर नहीं होगा ... (व्यवचान).... इसलिए मैं केवल यह कह रहा हूं कि जब उन को सुप्रीम कोर्ट के निर्णय से कोई मतबल ही नहीं है तो बेकार गोखले साहब इतनी मेहनत क्यों कर रहे हैं और हम को जगा रहे हैं? साई सात बज चुके हैं। अब हम कब घर आएंगे कब खाना खाएंगे, कब सोएंगे ? क्यों मेहनत कर रहे हैं ? इन्दिराजी को इस को जकरत ही नहीं है।

श्री जनेतवर निश्वः इस पर इन्होंने जो प्रमर किया है-वह इस तुरह से है---

It is, therefore, prayed that respondents may be permitted to correct 397 Res. and Repre- AGRAHAYANA 25, 1886 (SAKA) People (Amdt.) sentation of the Bill

the distorted facts being propagated by Opposition leaders and opposition press by issuing public statements.**

हम समझते ये कि प्रधान मली जी को इस वात का गुमान रहा होगा कि इलाहावाद हाई कोर्ट का जज उन से डर जायगा । लेकिन उस ने इन के भावदन पर जो भार्डर दिया है—वह इस तरह से है—

'The relief asked for is not at all understandable to me If the Respondent No 1 believes that anything said about the Ordinance can have a bearing on the issues involved in the case and can amount to contempt, it is for her to decide whether she should or should not say that Obviously the court cannot allow any party to do an act which is wrongful The application is rejected"

इन की एप्लीकेशन रिजेक्ट हो गई। इन्होने उस मे यह कहने की कोशिश की थी। इन के बारे मे लगातार प्रचार हो रहा है, विरोधी दल के लोग प्रचार कर रहे थे। देखिये--इ-होने जानबुझ कर इस कैस मे हम लोगो को फसाने की कोशिश की थी। अगर आर्डिनेस के भाधार पर वहा की जुडिशियरी ने यह रूलिंग दे दिया होता कि ठीक है, इन की जो एप्ली-केशन है, इस को हम एलाउ कर रहे है, एडमिट कर रहे है, उस के बाद ये कहते कि अब इस पर भाप बहस नहीं कर सकते हैं, क्योंकि हाई कोर्ट ने रूलिंग दे दिया है, लेकिन उस ने रह कर दिया। प्रधान मती जी वहा यह ऋहने के लिये गई थी कि हमारे खिलाफ प्रोपेगण्डा हो रहा है, लोक सभा मे भाज भी प्रधान मंत्री जी को बैठने की हिम्मत नही है। रघु-रमैया साहब बैठेंगे या गोखले साहब बैठेंगें-प्रधान मंत्री जी मे यह हिम्मत नहीं है कि इस लोक समा मे बैठ कर कह सकें-उन को लोक सभा में कहने की हिम्मत नही है कि मेरे चिलाफ भी चुनावयाचिका चल रही है भीर जी किल पेश हुद्धा है, जिस पर विचार हो पहा है, यह बिल या राष्ट्र पति का अध्यादेश मेरे खिलाफ चलनेवाली च्नाव याचिका पर कोई असर नहीं करेगा। यह प्रधान मंदी जी को इस सदन में कहने की हिम्मत नहीं है। वह हाई कोर्ट में कहने के लिये चली जांयगी, अपने वकील के खरिये कहलायेगी।

हम समझते हैं एक तरफ तो सर्वोच्च न्यायालय के खिलाफ जबरदस्ती यह बिल लाकर हिन्दुस्तान की न्यायापालिका का अपमान कराती है और दूसरी तरफ़ जब यहा कोई विल विचाराथ पेश होता है तो उस समय उच्च न्यायालय मे धर्जी देती है कि उन के खिलाफ प्रचार हो रहा है। इस तरह से वे दोनो का अपमान करती है।

इस लिये मैं झर्ज करुगा—यहा पर गोखले साहब बैठे हुए हैं, वे कानल के माहिए झादमी है। सुबह भी बहुत बात छंडी गई थी—आप किसी एक व्यक्ति के कर्मचारी नहीं है, बल्कि देश के सेवक है, सदन के सेवक हैं, हम समझते हैं कि वे इस बिल को वापस लेगे। प्रधान मत्री जी को हिफाजत के लिये ऐसा काला कानून यहांपर नहीं लाया जाना चाहिये।

ये लोग ग्रन्सर कह दिया करते हैं कि हम को चुनाव कानुन मे भ्रभी विशद परिवर्तन करना है-लेकिन कौन मानेगा भाप की बात को। सर्वोच्च न्यायालय ने एक मामुली सा परिवर्तन खर्च के वानून के बारे मे किया, उस पर लग रहा था एक सत्तारु दल और उस की सरकार की नानी मर रही है भीर भ्राप कह रहे है कि विशद परिवर्तन करेगे। भ्रगर विशद परिवर्तन करने की हिम्मत है तो म्रा रहा है-लोक सभा का चुनाव । जिस दिन नोटिफिकेशन हो खुनाब का-उस के एक महीने पहले कुर्सी छोड देना, राष्ट्रपति बला लेगे भीर भाप चनाव लड सेना। हिम्मत हो तो यह परिवर्तन कर देना-क्यों कि जब बुनाव होगा-उस के एक महीने, दो महीने या 15 दिन पहले क्सी कर चुनाब के मैदान में

[भी जनेश्वर निश्न]

मत्यें, तो किर दौवारा कुर्ती पर कहीं बैठ सकते-इस लिये इन में इतनी हिम्मत वहीं है। वे लीय इन कम्मिमन मपनी मर्जी का रखेंसे, जब वह हट जायना तो कही गवर्नर कनाया जायना, कहीं जज बनाया जायना या किसी भाषोन का चैयरमैन बना विया जायना। स्वर यही तथ करेंकि कमीसन एक भाषमी का नहीं, तीन-वार या पांच मादमी का बने बौर उस को री-एम्पलाममेन्ट किसी कीमत पर नहीं मिलेनी, फिरइलैक्शन कमीसन झाप की मर्खी के खिसाफ जाने से नहीं कतरायेगा— लेकिन यह सरकार ऐसा नहीं करेगी। ये नहीं पाहते हैं कि चुनाव विष्यक्ष हों।

सर्वोच्य न्यावालय ने जो व्यवस्था वी है-उस का सम्मान करने के लिए सभी भी में योखले साहब से पात्रह करंगा। हालांकि इतनी सद्बद्धि इन में नहीं है, जिस किसी विन कोई प्राटमी कांग्रेस पार्टी की मेम्बरी कवल कर लेता है, उस की सदब्दि मारी जाती है इतनी सदब्दि इन में नहीं या सकती है. क्योंकि इन में इतनी हिम्मत नहीं है। इस लिये मैं यह मर्ज करंगा -बहुत ही विनम्प्रता के साथ-कोई तेज हमला न करते हुए, आप अपने इम विश्लेयक को वापस लीजिए. राष्ट्रपति जी से कहिये कि वे अपने आर्डिनेन्स को से जांब, उस को खत्म कर दिया जाय. विना पास कराये हुए। हम समझते हैं सर्वोच्य न्याबालय जिसको प्राप ने प्रपनी मर्जी से नियुक्त किया है--हालांकि तीन-बार जजेंज आप की मर्जीको भी ठोकर मार कर चले गये-उस सर्वोच्य न्यायालय की बोडी सी मान्यतार्थे हैं, उस के निर्णय का आप सम्मान करेंचे-इतनी सदक्षि झाप में झायेगी।

SFFRI SAMAR GUHA (Contai): If this Bill is enacted into law, I fear the Law Minister will be remembered in future as the author of the script of the Swan Song of the institution of parliamentary democracy in our country. I do not know whether such a nakedly dishonest and treacherous Bill was ever brought before this august House. To what extent a totalitarian mentality the ruling Party is developing! The Parliamentary Affairs Minister has immediately made, I use the word, an ugly exhibition of that.

The ruling Party, so much confident about the brute majority that regardless of the merits of the issue, without having any consequences, without having any consideration whatsoever about the logic, the argument, the principles that may be put forward against this Bill by the Opposition Parties and opposition Members, this Government. this ruling Party has developed such a fascist mentality-I use the word 'fascist' mentality-that they do not consider it desirable in any way to enter into a dialogue, to enter into a controversy, to enter into an exchange of logic and to enter into an exchange of argument but that they, with their numercial superiority can rule over all kinds of arguments, logic or wisdom. This is the naked exhibition of the totalitarian mentality, as I have already said, while initiating my speech. I again repeat what I have said. My apprehension is this. This Bill, if enacted, perhaps again I use the word, the Law Minister who claims himself to be socialist, what to speak of bringing in socialism, is almost going to issue the death warrant on parliamentary democracy in our country in favour of an oilgarchy a chosen few. will be chosen from the community of all kinds of vested interests. I repeat. Sir, again that this is the worst, dis-Bill ever honest and treacherous brought before this House. It is dishonest in its concept, it is dishonest in its contemplating the procedure of its implementation. It is dishonest in its ultimate objective. The Minister criticised the judgment of the Supreme Court. He did not have the humility in him because he charged the judge of the Supreme Court and he said, this is not a judgment, it is a new law and all that. I have never heard of such

a thing. When a judgment is made by any court of law, can one belonging to the legislative wing of the country and being a Law Minister, denigrate or even use derogatory or bantering remarks by calling the judgment a new law? What is the function of these wings in a democracy? The legislative body enacts the laws, the executive implements the laws and judiciary interprets them, and finds out whether the executive has correctly applied the law. The Minister wants to usurp the function of both the judiciary as well as legislative competence, when he said, this is a new law. Those are hantering remarks. If he had any democratic sense, any honour for the judiciary, any appreciation for judicial wisdom, he would have said, we are thankful to the Supreme Court that at least they have found lapses in the condification of this section 77. They have pointed out in their judgment as follows.

I quote:

The pernicious influence of big money would then play a decisive role in controlling the domocratic process in the country.

How seriously they have gone into the matter! They have gone to the extent of saying that if a freeplay of money power is allowed, that will destroy the basis of democracy itself. This is the danger when Indian democracy is to be controlled by money power. Then the judgment said:

"If a candidate were to be subject to the limitation of the ceiling, but the political party sponsoring' him or his friends and supporters were to be free to spend as much as they like in connection with his election, the object of imposing a ceiling would be completely frustrated and the beneficient provision enacted in the interest of partity and assumptions of the demonstrate arrecase would be whally sman-

What strong words have they used,—whole democratic process would be wholly emasculated! And again the judgment said:

"The mischief sought to be remedied and the evil sought to be suppressed would enter the political arena with redoubled force and vitiate the political life of the country".

Then they said, and mark the words—

"The great democratic ideal of social, economic and political justice and equality of status and opportunity enshrined in the preamble of our Constitution would remain merely a distant dream eluding our grasp."

They have expressed their opinion very clearly. So, I am really astoni shed at the way the Law Minister spoke saying that they are setting up a new law. I am not at all using n bombastic word when I say that he has sung the swan song of the institution of democracy in India. The supreme court judges had expressed their concern, their anxiety in these matters. They said, if such things are allowed, the basis of democracy will be undone. So the judiciary has been very much concerned with this Bill.

I could understand if the words 'notwithstanding any judgment, order or decision of any court to the contrary' had been omitted in Section 2, Explanation 1 as well as in sub-section (a). What they have done is not only a frown to the judiciary, but an affrent to it. It is a challenge and no such remark has been made in any of our enactments so far. You may say anything and decide things by your brute majority. But you cannot avoid the common man coming to the conclusion that you have brought this Bill only to save your Prime Minister. This is an irresistible conclusion. You want to save her from the possible verdict of the courts of law. Now, may I tell you what is the discrimination in the law here? The law is meant for everybody. That has to be equally applied. The benefit of law muss be

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equal for everybody. But what has happened? You are making this law. But you are saying that Mr. Chawla will not get any benfit of that. I do not know why one set of people should be discriminated against those who get the benefit of the same law. If some persons commit the same wrong or the same offence, they will be coming under the same law.

Then again I said that this is a discrimination in the law. This is political hypocrisy. You are codifying this into law. You are not courageous enough to say that either for Parliament or Assembly, we do away with the expenditure. Why don't you take courage to say that you are trying to ban donations by the companies? You are doing away with this. Why don't you have the courage to say so? What kind of hypocrisy it is? You say that only Rs. 35,000 will be spent by the Lok Sabha candidate and about Rs. 10,000 by an Assembly candidate. At the same time you are saying that if it is spent by the party or if it is speat by any organisation it will not be include in the expenditure of the candidate. For this you have not even brought in a clause. There is no consciance of the country. That is the reason why I have said that this political hypocrisy is codified into a law which has never happened in any of the laws passed by Parliament. What are the qualifications of a Member? If he indulges in violence or if he indulges in communal propaganda or anything else. I believe he can spend any amount; he can spend lakhs and lakhs of rupees. He can indulge in commupropaganda; communal or anything or he can do anything. When it comes to the election of a candidate the law gives him a long handle of freedom. He can indulge in casteism, communalism, violence or rigging or do any kind of political or criminal offence. You will not touch him because it is not done by him but it is done by somebody else. He

may be concerned or many not be concerned with his conscience. It can be said that he can commit all these offences and he will be free from this. Do not take shelter under the codification of political hypocrisy. This ceiling law either for the Lok Sabha candidate or for the Assembly candidate is not practical and it cannot be implemented. Therefore, it is better to say that this ceiling law cannot be utilised by controlling the election expenditure. This I can understand.

MR. CHAIRMAN: Mr. Guha, please conclude. You have taken much time.

SHRI SAMAR GUHA: I am finishing. This is the apprehension of all the Members. It it honesty? Will the hon. Minister kindly tell us clearly and categorically whether he is going to have a snap poll or not? I do not know. Art. 82 of the Constitution envisages revision of voters' lists as also the revision or delimitation of the constituencies. This can be obviated only by and Act of Parliament or by an Ordinance and then only the Election Commission can issue a notification for the snap poll. About this I went your categorical explanation.

Lastly I want to conclude by saying that this Bill. as I have said, it not only to bury the future but it will also open the floodgate by controlling the so called democracy of our country by the money bag, by radio, and by the process of rigging with the help of hard hoodlums and also by manipulating administrative power. Sir, as I started. I conclude by saying that this Bill is not only dishonest, but is is treacherous because this Bill when it will unfold in its applicability will just pave the path of replacing our people's democracy by the oligarchy of a vested interest and that is the fear, that is the apprehension impregnated in this Bill.

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Chairman, Sir, I must say at the outset that I very emphatically

endorse my esteemed friend, Shri Shyamnandan Mishra's observations when he moved his statutory resolution on this very vital subject and I agree with him that this has been a very dishonest and a very treacherous Bill. Shri Samar Guha has said the same thing. I am sorry that on this particular Bill, only Members this side of the House are participating in the debate and that many good friends from the Congress **b**en**che**s have, due to the Parliamentary Affairs Minister's intervention and offer, denied themselves the privilege of participating and replying to the various points.

PROF. MADHU DANDAVATE: It is a privilege issue.

SHRI P. G. MAVALANKAR: I wish there was more time at the disposal of all of us so that Congress Members could have also effectively intervened at the end of each Member from this side and there would have been a more balanced debate. All the same, I hope that the Minister of Law, Justice and Company Affairs will in his reply refer to the various points which are being referred to in the discussion, especially from the Members on this side.

Now, Sir, let me say at the outset again that I would have thought that the progressive Government, as they often call themselves to be, would have welcomed the historic judgement of the Supreme Court in the Chawla Vs. Kanwar Lal Gupta's case. I say this because the Supreme Court which has given this judgement has viewed pros and cons very carefully. Indeed rather than being ignored, the earlier judgements have been considered, referred to and discussed by the Bhagavati judgement. It is true, Sir, that a view has been taken which has not been taken before... But, it is not contrary to what was already decided. The Bhagavati judgement represents if I may put it that way, a progressive view consistent with the socialistic pattern of society which we are trying to evolve and it carries out the object of imposing a ceiling on election expenses. Sir, it strikes at the money power in elections. So, this is a progressive judgement, a refreshing and welcome exposition of the law, and an admirable attempt at spelling out the law where it was perhaps silent. It is really. therefore, what we expect from the judiciary of a democratic Republic that the judiciary will in their judgements, reflect the several wholesome sentiments of the people. Therefore, Sir, I should have thought that for these reasons, Government particularly the Law Minister deeply immersed as he is in legal and judicial traditions would have welcome historic judgement. But, on purely and solely political grounds and in fact, on personal and party grounds, my charge is that the Law Mimster and his Government have come forward with an Ordinance followed by a Bill to make nonsense of what we call purity of elections and free and fair elections. Sir. the Law Minister says that this is not with regard to this or that individual case. It is not for me to refer to this or that case I am not interested in accusing this or that individual. Some people have already referred to the case pending before the High Court where the Prime Minister is involved. I do not want to go into that aspect. The Law Minister says that this is not merely one individual case or this or that party, but that 180 petitions are pending before the various High Courts and the Supreme Court and the petitions involve various MPs, MLAs of various parties, and therefore, this Bill has come.

20.00 hrs.

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there were 58 petitions. How many of the election petitions in the past and among the pending election petitions deal specifically or in a major way with the matter of excess of expenditure by a candidate in a particular election?

Therefore, it boils down to this that under a general umbreila of 182 election petitions, Government are eager to save the skin of this or that individual. This is my charge and this is the difficulty, to which the Minister will, I hope, if he is honest, try to give us a square answer.

Chawla case, the As regards the Deputy Speaker has ruled that he has gone to the Supreme Court. But the Law Minister has told us that his review petition has not yet been admitted by the Supreme Court. I would ask whether it is on the basis of the original Act, the Act of 1951, or on the basis of this Bill--which I am sorry to say will in a short time become law because there is a tremendous majority for Government in this House—the Supreme Court will reject-or admit his review petition. That also is a moot question.

The Law Minister has brought this Bill after the Ordinance. I agree with Shri Shyamnandan Mishra in asking where was the urgency for the ordinance. It has been done in vulgar has to because they wanted to save some of the high-ups m the establishment. Therefore, I charge that this Bill is clearly designed to destroy the effect of the historic Bhagavatı judgement.

The Minister has appended to the Bill various objects and reasons. If I had more time, I would dealt in detail with these. I know that ultimately these objects and reasons do not form part of the Act itself. But after all, they are a kind of preface, rationale by which the Minister wents to tell the Mouse, and through the House, the country as to why this long been bro-

ught. But the last two paragraphs are, if I may say so, both incorrect and misleading. Section 77 of the 1951 Act is quite specific. It does not say that the expenditure incurred by a political party on behalf of a party candidate is all ruled out. After all, a political party has a right to canvass its view, to propagate its ideology and make it known to the general public. But when a particular party spends money for a particular candidate in a particular constituency with the knowledge of that particular candidate, that expense is specifically and only for him or her, whoever that may be. Then the Bhagavati judgment says....

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SHRI H K L. BHAGAT: May I seek a clarification?

May I know if he has understood the judgment means this that if Shri Jayaprakash Narayan goes to his constituency at the time of the election, addresses a meeting and he has participated in that meeting, the expense will be accounted to him? I am sure he has not understood it.

SHRIP. G. MAVALANKAR I have understood it to the best of my knowledge. I am talking of political parties, not independents. I am an Independent and stood as such. But if Shri Bhagat wants my answer, it is simple: ıf Shri Jayaprakash Narayan were to address the meeting which was organised either by him or by me with my concurrence and I attend and participate in it then surely that expenditure is part of my election expenditure also. I cannot go beyond that. In he cannot understand this, I cannot help.

The main question is: can party's or some one else's expenditure for a particular candidate in an election be considered to be valid? The Bhagvati judgment says that it cannot be considered that way. The court's judgment is not new.

The main and moot guestion is this. Can the party's or some one cise's uncontrolled expenditure for a particular

[Shri P. G. Mavalankar]

This Government, instead of welcoming this judgment, are doing something which really marks through this Bill a great advancement towards everything that is dishonest, unfair and unjust in elections, which really speaking are to be free and fair. I ask the members of the ruling party, after this Bill is passed, will the people of India have any faith in the legitimacy of the members elected as a result of the law which is about to be pased by this House? This Bill is nothing but a charter of corruption in election practices in this country. It is a black Bill and it deserves to be condemned by all those who love democracy and morality.

भी मधु लिमये (बांका) : ग्रध्यक्ष महोदय, इस भ्रध्यादेश भीर विधेयक के बारे में श्रपना दिमाग बनाते समय कुछ मौलिक सिद्धातों के ऊपर मन्नी महोदय को गौर करना चाहिए था । लेकिन मुझे भफसोस है कि विगत साल सुप्रीम कोर्ट के मुख्य न्याया-धीश की निय्क्ति के समय कानून मन्नी ने भीर उन ने सहयोगी श्री कुमार मंगलम साहव ने जो भाषण किया भीर जिन सिद्धातों का निरुपण किया, मंत्री महोदय उन सारी बातों को भूल गए है। उस समय हम को यह कहा गया कि सुप्रिम कोर्ट के तीन वरिष्ठ न्यायाध्यशों को ताक पर एख कर श्री ए० एन० राय की नियक्ति इसलिए करनी पड़ी क्यों कि इन तीन जजों ने जो भी संबैधानिक केस के बारे में घपने फैसले दिये उस से सफाई भीर स्पष्टता की जगह पर उन्होंने संदिग्धता को कायम रखने का प्रयास किया। यह कहा गया हम लोगों को भीर पूर्णतः इस बात पर जोर दिया गया कि संविधान का जो सामाजिक दर्शन है जो सोशल फिलासाफी है उस के प्रति जजों का कमिटमेंट होना चाहिए मैं कमिटमेंट के बारे में जो यहां पर कहा गया उस को धप्छे धर्म में ले रहा है। वैसे सो हम कहते हैं कि व लोग चाहते हैं कि सरकार के प्रति जजों का कमिटमेंट हो या प्रधान मंत्री के प्रति हो, लेकिन इस की चर्चा मैं नहीं कर

रहा हूं। इन के भाषणों से मैं उद्धृत कर रहा हूं कि गोखले साहब चाहते थे कि जज ऐसे हों कि जो संविधान का सामाजिक दर्शन कबूल करें, उस के प्रति धपना कमिटमेंट रखें। लेकिन इसी कमिटमेट के धनुसार जब उन्होंने कंवर लाल गुप्ता वनाम चावला केस का फैसला किया धौर दूसरे भी कई फैसले किए तब कानून मती क्या करते हैं? वे घघ्यादेश जारी करते हैं, धौर विधेयक ले कर घाते हैं जिस से सुप्रीम कोर्ट का यह जो प्रगतिशील निर्णय है, जो संविधान के सभी मौलिक सिद्धातों के धनुरूप है उस को वे खत्म कर रहे है।

श्रध्यक्ष महोदय, मैं श्राप का ध्यान केवल संत्रिधान की दो धाराध्रों की धीर ले जाना चाहता है। एक मविधान की धारा 14 है जिस में कहा है। कि सभी नागरिको के बीच कानून के सामने समानता होनी चाहिए। इस में मौलिक सिद्धात वनाम निर्देशक सिद्धांतों का सगडा सरकार की भीर से खड़ा किया जाता है। डायरेक्टिव प्रिसिपल्स के अंदर दफा 39 है। उस में दो बातें वही गई है कि भौतिक साधन घौर मिल्कियत का नियंत्रण भीर उस का वितरण, डिस्ट्ब्यूशन इस तरह होना चाहिए कि इने गिने लोगों के हाथ में यह मिल्कियत केन्द्रीय न हो या नियंत्रण केन्द्रीत न हो भीर उसी 39 घारा में कहा गया है कि सम्पत्ति भीर उत्पादन के साधनों का भी केन्द्रीकरण नहीं होना चाहिए यह संविधान की सामाजिक दुष्टि है। प्रव जज भगवती ने क्या इसी दृष्टि के अनुरूप प्रपना निर्णय नहीं दिया है। मैं उनका कुल हिस्सा यढ कर सुनाना च।हता हुं।

"Now, if a candidate were to be subject to the limitation of the ceiling, but the political parties sponsoring him or his friends and supporters were to be free to spend as much as they like in accordance with his election, the object of imposing the ceiling would be completely frustrated and the beneficient provision enacted in the inter-

candidate's election be considered valid? The Bhagwati Judgment has said that it could not be considered that way. This judgment, let us note, has not in a way said anything new. It does not make any new law. It says that all expenses which are incurred by a party with the consent of a candidate for his particular benefit and advantage cannot be taken as expenses incurred by that party. It has not held as a matter of law that the expenses incurred by a political party or other persons are included within the expression 'incurred or authorized' by a candidate. I have no time read extensively from the Bhagwati judgement. It has taken a commonsense point of view. The court has not decided any question of law. It was in conformity with the morality. as you yourself, Mr. Chairman, said rightly earlier on in the debate. therefore, ask what was the necessity intention underlying to clarify the section 77? The Bill now makes an absolute provision that any party, any other body of persons can spend any amount for a particular candidate. Is this honest? The Government even after spending so much with the evil of black money power is not able to face the electorate bonestly, squarely and therefore they cannot afford fighting elections honestly. Therefore they have taken this blanket power. You are talking about smaller parties. What about the still smaller individuals who have every right to stand as a candidate to the Lok Sabha or the Assem-This Bill of the Law Minister opens the flood gates for a torrent of maney power to overwhelm the elective process. It gives licence to moneycandidates who will be running amuck in spending in elections. The role of money power has been condemned by all of us, by the ruling party itself. Are they honest? I ask them in all fairness they go on spending any amount; yet it will be considered democratic, fair, free and just elections. I am quoting one para from the judgement of Justice Bhagwati:

"It is elementary that each and every citizen has an inalienable right

to full and effective participation in the political process of the legislatures and this requies that each citizen should have equally effective voice in the election of the members of the legislatures. That is the basic requirement of the Constitution. This equal effective voice-equal opportunity of participation in the electoral process-would be denied if affluence and wealth are to tilt the scales in favour of one political party or individual as against another. democratic process can function efficiently and effectively for the benefit of the common good and reach out the benefits of self-government to the common man only if it brings about a participatory democracy in which every man, whosoever lowly or humbly he may be, should be able to participate on a footing of equality with others."

I shall conclude by quoting one more extract from the same historic judgement:

"if there is continuous community involvement in political administration punctuated by activited phases of well-discussed choice of candidates by popular participation in the process of nomination much of unnecessary expenditure which is incurred today could be avoided. Considerable distances may not have to be travelled by candidates and supporters nor hidden skeletons in political cupboards factually uncovered, propagandist marijuana skilfully administered, temptations of office strategically held out nor violent demonstrations disruptively attempted. The dawn-to-dawn multiple speeches and monster rallies, the flood of posters and leaflets and the organizing of transport and other arrangements for large numbers would become otiose. Large campaign funds would not able to influence the decision of electors if the selection and election of candidates become people's decision by discussion and not a Honson's choice offered by political partins".

est of purity and genuineness of democratic processes would be wholly emasculated ... The great deal of social, economic and political justice and equality of status and opportunity enshrined in the Preamble of our Constitution would remain merely a distant dream, eluding our grasp. The legislators could never have intended that what the individual candidate cannot do, the political parties sponsoring him or his friends and supporters should be free to do. That is why the legislators wisely interdicted not only the incurring but also the authorising of excessive expenditure by a candidate...."

यह इप निर्मेष का केन्द्र बिन्दु है भीर भ्रमी जिन धाराओं का मैंने हवाला दिया इन धाराओं में भीर जजों ने जो कहा है उस में कितना मेल है इस का निर्णय भ्राप स्वयं कर सकते हैं।

भगवनी के बारे में गोखने साहब की क्या राय है मुझे पना नहीं भीर इन के भीर मेरे बीच में जो बातें होती हैं, प्राइवेट कन्वसेंशन, उतको यहां पर कहना उचित नहीं है इसलिए में नहीं कहता। लेकिन कुष्णा भ्रय्यर के बारे में तो मंत्री जी मुझ से सहमत होंगे कि ये प्रगतिशील जज हैं, यानी इन की प्रगति-शीलता के बारे में भारतीय कम्युनिस्ट पार्टी के सदस्य भी सन्देह प्रकट नहीं करेंगे। क्रडणा भन्धर के बारे में मेरी यह राय है, भीर मैं यह भी नहीं मानता हूं कि ग्रगर कोई कम्युनिस्ट है तो उनको सुप्रीय कोर्ट में नहीं बैठना चाहिए, घगर हेगडे साहब बैठ सकते हैं तो कुष्णा भन्यर साहब भी बैठ सकते हैं भीर इसलिए कृष्णा भस्वर के बारे में मैं केवल भाप की जानकारी के लिए कहना चाहता हूं कि 1957 में जब केरल में कम्युनिस्ट पार्टी की सरकार बनी तो कुडणा घरवर उस में एक्केशन मिनिस्टर थे...(व्यवधान)...

मैं सब जानता हुं। ये एजूकेशन मिनिस्टर थे भौर लेजिस्लेचर कम्यूनिस्ट पार्टी के सदस्य थे।

श्री के॰ पी॰ उन्नीकृष्णन (बड़ागरा) : इंडिपेडट ये भीर एसोसिएट मेम्बर ये ।

श्री मधु लिसये: जैसे सी डी देशमुख भ्राप के सदस्य थे ऐसे ही कृष्णा भ्रय्यर भी विधायक दल के सदस्य थे।

तो ये कृष्णा ग्रन्थर शिक्षा मंत्री थे भीर वह जो शिक्षा विधेयक लाए थे उसी को ले कर उनके खिलाफ एक ग्रिभयान शुरू किया गया था। भीर उस ग्रिभयान का नेतृत्व ग्रन्त मे नृ० 1 ने किया था जो इस वक्त सदन में, हम लोगों के बीच मे नहीं है। श्रीमती इन्दिरा गांधी उस समय कांग्रेस की ग्रम्थका थी भीर उन्होंने राष्ट्रपति जी के सामने जा कर यह कहा था कि केरल की सरकार को बरखास्त करना चाहिए। यह मैं जरा उन्नीकृष्णनन भीर ग्रन्थ मिलों की जानकारी के लिए, इतिहास की याद को ताजा करने के लिए कह रहा हूं।

सभापति महोदय, श्री कृष्णा ऐस्यर के बारे में इस सदन में प्रधिकांश लोगों की सहमति होगी कि वे प्रगतिशील विचारों के व्यक्ति है। उन्होंने भी, सभापति महोदय. एक जजमेन्ट दिया है। आप तो कर्णाटक के हैं--वाटाक नागराज को भ्राप जानते होंगे -उन के केस में तीन जजों का जजमेन्ट है--यह फैमला कृष्णा एय्यर ने लिखा है भौर युनैनिमस है। भगवती का भी युनेनिमस है--वे दो जज की घोर से बोल रहे थे घौर ये तीन जज हैं--इस तरह से पांच जज हो गये। जरा कानुन मंत्री जी इस जजमेन्ट के मुख्य हिस्से की घोर घपना व्यान दें। समापति महोद्य, मुझे एक लम्बा उद्धरण देना पड़ेगा क्योंकि ये प्रगतिशील जज हैं--- श्री कृष्णा घट्यर कहने हैं ---

"To give all condidates a fair chance, an operationally fairer

[श्री मद्यलिमये]

perhaps even radical plan to finance our elections, particularly the campaigning process, may have to be devised. Money power casts a sinister shadow on our elections and the political pay-off of undue expenditure in the various constituencies is too alluring for parties to resist temptation. Moreover, there is a built-in inquity in the scheme because an independent candidate who exceeds the ceiling prescribed under the law legally commits a corrupt practice."

मावलंकर जी, जरा सुनिये, मैं इण्डीवेण्डेन्टस के बारे में बोल रहा हूं —

"His rival set up by political parties with considerable potential for fund raising and using, may lay out a hundred times more in each constituency on their candidates and yet hope to escape the penalty under section 77. The convenient—not necessarily correct—plea would be that the candidate spent for his election but the party for its campaign. This likely evasion of the law by using big money through political parties is a source of pollution of the Indian political process."

गोस्बले साहेब, यह कृष्णा ऋय्यर कह रहे है---

"To channel funds into the campaign for specific candidates getting around the requirements the law by establishing party committees is all too familiar in this and some other countries. In this context, it may be apt to draw attention to a recent ruling of this court in Kanwarlal Gupta vs. Amar Nath Chawla on election expenses. It may be proper to infuse into the election law the cleansing spirit which was emphasized way back in 1920 by the Select Committee on the Indian Election Offence and Enquiries Act (XXXIV of 1920).

संगापित भंहोदय, भंगवती के फैसले की म केवल इन्होंने ताईद की है, बिल्क कहा है कि यह जो इन्ट्रप्रदेशन है, वह अच्छा है जिससे यह जो पोल्यूशन आफ़ इण्डियन पोलिटीकस श्रीसेस है, राजनीति दूबित ही रही है, यह पोल्यूशन इस से कुछ कम होवा ।

सभापति महोदय, भागे ये कहते हैं---

"Courts come in only when specific cases are filed and cannot arrest this cultural contamination. We can only suppress the wish, with a sense of social awareness, that campaign finance reform, imposing realistic limitations on spending on behalf of candidates directly or vicariously seems necessary if inequality of influence is not to operate upon the electoral process and later upon government decisions."

भीर भव वे को टकी रूलिंग पर भा रहे हैं---

"To a limited extent, courts can respond to be fulfilment of this consitutional aspiration by a benignant interpretation of the legal limits on election expenditure which section 77 clamps down."

सनापित महोवय, अब कृष्णा अय्यर भी कहते हैं कि वर्तमान कानून के तेहत-टुए लिमिटेड एक्सटेफ्ट--सीमित अर्थ में अवालत भी इस प्रवृत्ति पर रोक लवाने का काम कर सकती है और वही भगवती साहब ने किया। अगर भगवती एक कम्बर्वेटिय जज हैं या न्यूट्रल जज हैं--सीशल किलास्की के जारे में, तो कृष्ण अय्यर की भी बही राय है। भगवती से मिलती है।

ऐसी हालत में मैं मानता हूं कि मंत्री महोदय जो विश्वेयक लाये हैं यह विश्वेयक संविधान की सोशन फिलास्की के प्रमुक्तार नहीं है।

समापति महीदय, बाप मुझैं बोड़ा समय बौर दीजिए--व्योंकि मैं न दूसरे बाचन वर बोजने वाली हूं बौर न तीसरें वाचन पर

- (4) Use of Air Force planes and helicopter and payment therefor
- (5) Rostrums, barricades, loudspeakers' use.

ग्रीर उन का खर्चा।

(6) Distributing quilts, blankets, dhotis and liquor

मदिरा का उपयोग ।

SHRI SHYAMNANDAN MISHRA:
Most modern campaign!

भी मधु लिसये

(9) Voters conveyed to the polling stations on vehicles hired and procured for the purpose by Shrimati Indira Gandhi's election agent, Shri Yashpal Kapoor.

भी जनेववर निश्वः सब शुछ 12 हजार में हों गया ।

की सबु लिसपे घव इन्दिरा जी के हलफनामें से उद्भुत कर रहा हू On 1st January 1971 the respondent came down to Lucknow from Delhi in an Air Force plane for Congress election work including the filing of her nomination, यह इन्दिरार्जा के एफिडेकिट से पढ़ रहाहु-

Loudspeaker was arranged at all these places by the District Congress Committee of Rae Barelly who organized the meeting at their own expenses

ये मारे ईश ज है--इन से आप को पता चलेगा कि श्रीमती इन्दिरा गाधी का जो पैटीणन है मोर उन्होंने जो ब्यान स्वय भूपने हलफनामें में दिया है--मैं उन पर कमैंन्ट नहीं करना चाहना हु-मैं सिर्फ इतना ही वहना चाहना हूं वि इस विश्लेयन और मध्यादेश का जो विषय है उस में सीधा सम्बन्धित है, उस को जोडता है। इस नियं इन्होंने जो प्रधान मनी ना एप्लिकेणन पढ़ा है, उस में उन्होंने बहुत बेवेडी विया है वि सुप्रीम कीटं के निर्णय वा मेरे क्रपर कोई ससर नहीं पड़ने वाला है---मगर इसमें कोई दम नहीं है।

में आनना चाहता हु--- 180 विधायको की सरक्षण देने के लिये यह जो विश्वेयक ला रहे है, उन में भेग्य का हाल ती हम ने बतलाया सेमिन बाकी 179 की क्या स्थिति है. उन के लिये हम को में टिस्फाई की किये, उन मे जो माधार, ग्राउण्डस लिये गये हैं, वह बतलाइये मैंने तो कहा था कि आप इन को आदेश दीजिये कि हम को उन के बारे में समरी देवे--लेकिन वह भ्राप ने नहीं किया। इस स्रयय इसी निष्कर्ष पर पहुंच यहा हूं कि यह जो है यह सविद्यान का जो सामाजिक दर्शन है। उस के बर **खिलाफ है भी**र _करूण **भ**य्य**र भीर भगवर्त**। का जजमेंट सामाजिब वर्षन, सोशल फिलास्की के भ्रनुकुल है। सं शलकिलास्फी इस वक्त सुत्रीम कोठं के साथ है, श्राप का यह काम सोशल फिलास्फी के मूल पर कुछराबात करनेवाला काम है। कानून मंत्री भीर सदन के सभी सवस्यों से धाज मेरी सपील है, विशेष-

[बी मधु रिमये]

कर काग्रेसी सदस्यों से प्रयोल है—बहुत रात हो चुकी है, प्रांज श्राप अपने दलीय ब्हिप के साधार पर, दलीय प्रादेश ये साधार पर विचार न करते हुए, प्रापने शपय ली है कि इस संविधान के प्रति वकादार रहेंगे, भाप को सीखा चनना है—एक और इन्दिरा गाधी का कान्न है और दूसरी भोर यह सविधान है—आप का क्या निर्णंग है, प्राप किस को चुनने जा रहे हैं? जहा तक हम लोगों का सवाल है हम मविधान के पक्ष में बोट गें, इस निये शाप में भी प्रपीत है आप भी साज हमारे साथ बंट दी निये प्रीर इन के अध्यादेश भीर विधेयक को पिराने का काम की निये।

THE MINISTER OF LAW JUSTICE AND COM' MY AFFAIRS (SHRI H R GOKHALE) Mr Chairman, Sir, the speeches have been long Although I did not have the advantage of supporting arguments from speakers of this side yet in view of the short time available to the House I took upon myself the responsibility of putting the point of view which really rests behind the proposal of the present Bill before this House

So many things have been said They are not all relevant Some, of course, are relevant Some according to me do not relate to the subjectmatter of this Bill at all. So, I am going to confine myself to those issues which are relevant for the consideration of the Bill The issue is in a very narrow compass. As the House knows by this proposed amendmentas also by the Ordinance—Section 77(1) has been proposed to be amended. Section 77 has been in the statute book for a long length of time, and as I have said earlier, the amendment has been necessitated by the interpretation recently given by the Supreme Court in the case of Kanwar Lal Gupta versus Chawla.

I have been very carefully reading the judgment of the Supreme Court and I would first dispel the argument made by many members opposite that legislation of this type is a dis-respect to the Supreme Court. I must categorically state that when Parliament passes law to set right a certain view taken by the highest court of the land it does not mean any disrespect to the Supreme Court that it means is the Supreme Court has done its job-I would concede honestly-in interpreting what they thought was the correct provisions under the existing law and when Parliament wants to re-consider that interpretation Parliament also 15 equally honestly providing for legislation which will put before the country what was the real intention of the Parliament Therefore I would categorically reject the argument that any such legislation is a di respect to the highest court of the country I want you to consider that We have the fullest respect for the courts They have done their duty and it is undoubtedly for us to do our duty.

It was argued since the law of land was laid by the Supreme Court under Article 141 the Parliament has no power to legislate so as to set-aside that law It has also been said hat Parliament as the supreme authority has the power ultimately to express what were the intentions behind a particular legislation or what should be the intentions behind a particular legislation. It is in that spirit that the present legislation is brought before Parliament.

I may divide the Supreme Court judgment in two parts. The first part is more or less a theoretical discussion about the electoral process. I would again respectfully submit that when the court interprets a provision it has to take into account the language of the provision which it is interpreting and not to be guided by as to what is considers to be right philosophy.

Unfortunately, I got the impression after reading the judgment very

carefully, first they dealt with that part which gives political theory. At one stage they even say in this light we must interpret the sections which arise for interpretation. I never wanted the Supreme Court .to do that. That is where the distortion comes in. What had happened earlier was that they imported their philosophy the otherway around. I never wanted any importing of philosophy for interpretation of statute. The importation of a philosophy for interpretation has never been an accepted canon of construction. While I agree there are varieus interpretations possible and the other one has not been possible it has not been considered by the court at all. The court may stretch a section here or stretch a section there and give interpretation according to what considers to be the right interpretation. Here I still maintain that the view taken by the Supreme Court is inconsistent. After hearing my hon. friend. Shri S. N. Mishra, very carefully in his opening speech I still maintain that the interpretation given by the Supreme Court is in-consistent with the view that the Supreme Court itself had taken for a long period of time beginning with 1955, maybe earlier, but that is the earliest decision of which I am aware. The Supreme Court has referred to four cases and I have looked at these cases very carefully and I have looked at the comments of the Supreme Court in respect of these few cases. For the purpose of understanding the submission which I am making, it might not be out of place, very briefly, to refer to these few cases which to my mind clearly establish that a view taken by the Supreme Court was that expenditure incurred by a candidate or his election agent was the only expenditure or authorised by him was the only expenditure which was to be taken into account for purposes of Section 77(1).

I would first refer to the very first cases to which the Supreme Court

referred, namely, Rananjaya Singh Vs. Baijnath Singh and Others. It is very interesting to see what were the facts of this case. The successful candidate Rananjaya Singh was the heir apparent of a estate which belonged to his father and in fact fact found was that although the Estate belonged to the father Rananjaya Singh was managing the estate because the father was infirm and disabled. A large number of servants were employed technically by the father on the estate because the father was the owner of the estate. Admittedly and also according to the finding of the court a large number of servants employed by the father were working and had worked for the furtherance of the election of Rananjaya Singh. At that time apart from the limit on the expenditure there was also a limit on the number of employees which could be employed by a candidate and the two-fold argument was firstly because the payment made to these employees should be included in the expenditure incurred by the candidate because they admittedly at any rate according to the finding of the court had worked for the successful candidate; and secondly if all these employees taken into calculation the number of employees allowed far exceeded and, therefore, it was a corrupt practice under Section 123 of the Representation of Peoples Act. After having found all this what does the Supreme Court say? The Supreme Court says that this expenditure admittedly curred on account of the employment of the servants of the father cannot be taken into account because this is an expenditure not incurred by candidate or his election agent. Where was the theory of implied authorisation at that time? What better case and stronger case to infer by implication authorisation could have been there more than this when it was not anybody third person but the father's employees working for the son and money admitted to have been paid and Supreme Court finds that this would not be regarded as expendi[Shri H. R. Gokhale]

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ture. The total number of employees would not be taken into account because they may however have helped the election, in fact the finding was that they did work in election. but this expenditure not having been incurred by the candidate or his election agent, the father was not the election agent.

* Therefore, this could not be taken into account for the purpose of Section 77 of the Representation of the People Act. I am justifying on the ground that that was the law as per the Supreme Court from 1955 right till the recent judgment was delivered.

If you want to change the law, the way is not this. I shall come to the cases. The proper time for me and for all of us is that we may sit together and consider whether any change in the Election Law is necessary. We are not averse to it. We are today on the narrow question as to whether there is occasion to restore the status quo ante. In view of this clear and unequivocal judgment of the Supreme Court where the argument is similar to the one that was advanced in Rananjaya Singh vs. Baijnath Singh, it looked as if the spirit of the legislation and the spirit of the legislature will be defeated, if you do not take this expenditure into account. That was argued in Rananjaya Singh's case. The observation made by the Supreme Court in regard to this particular argument is very relevant. It is interesting know what the Supreme Court says. I quote:

"The spirit of the law may well be an elusive and unsafe guide and the supposed spirit can certainly not be given effect to in opposition to the plain language of the sections of the Act and the rules made thereunder. If all that can be said of these statutory provisions is that construed according to the ordinary grammatical and natural meaning of their language they work injustice by placing the poorer candidates at a disadvantage the appeal must be to Parliament and not to this Court."

Therefore, while conceding-I concede now-that we must restore a certale mount of equality in the fight which takes place in the election between various candidates-whether they are party candidates or not, whether they are independent candidates, or not, well. Sir, the way out is not to interpret a section in such a way that the appeal is not to the court as the Supreme Court itself has said but the appeal should be to Parliament. Therefore, it is for Parliament which is the forum to consider whether any change in this law which has there from 1955 till the judgment in Chawla's case came is necessary whether that will be given effect to or not. It is not as if it is an isolated judgment because I would point out that later on, after this judgment was delivered by the Supreme Court. a reference is made to this judgment and relying on the judgment, they have come to the conclusion that that expenditure shall not be taken into consideration. This is a bench of five judges. I do not go into the technicality of the present law. After all both were the Sunreme Court Benches. We can refer to five judges bench. I shall give more importance to fact that the Bench have gone into it and made an observation. The cases which are referred to by the Supreme Court are those in which they placed reliance for reiterating their view that the expenditure that was incurred by a person who is not a candidate or an election agent shall not be taken into account. The other case which was considered-it also referred to earlier-was the case of Ram Dayal Vs. Brijrai Singh and Others. That was also referred to in Court judgment, in the Supreme Chawla's case.

Here Brijraj Singh was the elected candidate. His election was challenged inter alia on the ground that he had exceeded the limit of expenditure. It was contended that the Maharaja of Gwalior and Rajmata had incurred expenditure to support his candidature. They had gone by a helicopter and had incurred considerable amounts of money on the election of this particular candidate.

Now, what is most important to note is this that the Supreme Court did not find that the Maharaja and the Rajmata had not participated in that election campaign. But, the Supreme Court said that there was nothing to show that the Maharaja and Rajmata incurred the expenditure on behalf of the successful candidate, namely, Brijraj Singh. Secondly, the relevant portion of the judgment is this. The Supreme Court observed as follows:—

"Unless it is established that the expenditure was incurred in connection with the election by the candidate or by his election agent or was authorised by him..." (Interruptions).

Why does my hon. friend get upset. Just listen to me.

SHRI SHYAMNANDAN MISHRA: It affects you.

SHRI H. R. GOKHALE: It does not affect me. My friend will realise that 'authorised' is the word which the Supreme Court has not used but it is the word in the Section. Therefore, there is no need to run away from it. I am not at all doing that. What I am saying is that this is not said by the Supreme Court. This is in the Section itself. The question is what interpretation you give to it, whether on the facts which the Supreme Court considered in earlier cases, it was not implied authorisation, because it was admitted.

SHRI MADHU LIMAYE: Here, it is a question of fact.

SHRI H. R. GOKHALE: It was not a question of fact. It was a question of law. They have laid it down as law. Subsequently, this has been depended upon and relied upon in all these cases for the proposition of the law and they have come to the same conclusion in the subsequent cases. Here, I was just reading this when unfortunately we word 'authorised' rattled my hon. friends on the other side for which there was no reason.

"Unless it is established that the expenditure was incurred in connection with the election by the candidate or by his election agent or authorised by him, it is not liable to be included under Section 77 of the Representation of the People Act. We agree with the High Court that under Section 77(1) only the expenditure incurred or authorised by the candidate himself or by his. election agent is required to be included in the account or return of election expenses and thus expenses incurred by any other agent or person without anything more ... "

I agree with this. I know my friend will again harp on this 'without anything more'.

need not be included in the account or return, as such incurring of expenditure would be purely voluntary."

But the next is important.

"Assuming that the expenditure was incurred...."

even on the assumption that the Maharaja and the Rajmata had incurred that expenditure for the purpose of canvassing votes against Raja Pancham Singh, who was the defeated candidate.

"in the absence of evidence that the Maharaja and the Rajmata of Gwalior acted as election agents of Brijraj Singh, or the expenditure was authorised by Brijraj Singh. —it was not liable to be included in tation of

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the account of the election expen-

Therefore, Sir, let us look at the facts. First of all, it was found that the Maharaja and the Rajmata did incur expenditure, that they travelled by helicopter and otherwise in support of the election campaign of Brijraj Singh, Then, Sir, since that itself was in dispute in the Court, the Court proceeded on the assumption also that they had worked for the election of this candidate and came to the conclusion that even under that assumption, they were not the election agents of Brijraj Singh and that the expenditure need not be included. With reference to the phrase, without anything more', because much is made...

SHRI MADHU LIMAYE: Authorisation could not be proved. That is what the Supreme Court has said.

SHRI H. R. GOKHALE: Not at all. If this is not authorisation, when the Maharaja has admitted participation in the election, then what is it? A father spending money for the son was not implied authorisation what other implied authorisation can be Nothing special had happened in that case, which had happened in Chawla's case, and the view was taken that this is not expenditure to be included for the purpose of Section 77 of the Representation of the People Act. Then, Sir, the third case is again very interesting. That was the case Patodia Vs. R. K. Birla. This is also referred to in the judgment of Supreme Court. Here, Sir, the successful candidate was R. K. Birla. election was challenged. It was pointed out that large amounts of money were spent in support of his election. Now, it was said that this expenditure incurred by the political party sponsoring his claim and also the employment of a large number of employees of the Birla Group of companies-I will later on read and

point out that although there some dispute about it, it was ultimate. ly found that he was a candidate of the Swatantra Party-at that time it was very much there Therefore, the question is, a large number of employees belonging to various Birla Group of companies had worked. That was the finding. That was the admission on the basis of which the Supreme Court proceeded and Supreme Court also found that that the postiion is established and it is not denied that the Respondent No. 1 was a Swatantra Party candidate. I do not want to take the time of the House. The earlier case of 1955 also been referred to.

Coming to corrupt practices of incurring expenditure beyond the prescribed limit, in several decisions this Court has ruled that it is not sufficient for the retitioner to prove merely that the expenditure more than the prescribed limit had been incurred in connection with the election.

"He must go further and prove that the excess expenditure was incurred with the consent or under the authority of the returned candidate or his election agent"

Therefore, the incurring of the expenditure in this case was not disputed; it was not disputed that he was a party candidate; it was well established that the expenditure incurred was much more than the limit which had been set for the purpose, and yet they said that this expenditure not having been incurred by the candidate or his election agent, therefore, could not be taken into account.

In this case, it is interesting to note that the Supreme Court also relied on a judgment of the Allahabad High Court where the election of the late Shri Lal Bahadur Shastri was challenged—that is, Mubarak Mansoor valual Bahadur Shastri. In that case, it was held that expenditure voluntarily incurred by the friends and suppor-

ters of the returned candidate does not came within section 123, though the returned candidate was aware of the fact at the time of the election itself that his friends and sympathis is were incurring expenditure in connection with his election. This was cited with approval in the Supreme Court judgment. What was held was that even though it was done with the knowledge of the candidate and the expenditure might have been incurred by his friends and admirers. still it was not expenditure incurred by the candidate and therefore could not be taken into account.

The last one is very important because of the phrase on which my hon. friends have been relying-what is more. Even that is missing in that judgment. I have been trying to understand 'what is more'. Although the Supreme Court never explained what is that something more anywhere, in every case the position was perhaps worse than in the case of the judgment in Chawla's case, but even that something more was not found to exist. It was said that the something more does not come here cause expenditure was not incurred by the candidate or his election agent.

The last one which was referred to by the Supreme Court in the judgment is the case in which the election of N. G. Ranga was challenged, that is Rajagopal Rao vs. N. G. Ranga. It was also on the ground of expenditure amongst other grounds. In the Court's observations, what is something more is not there. This is incidentally the last in this series which says: "Expenditure, if any, incurred by the party which sponsored the candidature of a candidate cannot be taken into account for the purpose of determining whether the corrupt practices within the meaning of S. 123(6) were committed by the candidate". That 'something more' is not there. Not only that, but in terms, it says that if sponsored by a party, the expenditure incurred by the political party cannot be taken into account.

20.50 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Again in this last judgment-last in the sense of last but one judgment before the Chawla judgment-even this reliance was placed on Rananjay Singh's case. In Ramdayal vs. Braj Raj Singh, again they have come to the conclusion that the law is that you cannot take the other expenditure into account. Reliance was placed on these cases because Supreme Court itself read all these cases to mean that you have to take into account the expenditure incurred by the candidate or his election agent or authorised by him, but the expanditure incurred by others, friends and admirers in one case, a political party in another. father in the third case and in the fourth case by companies which had spent large amounts of money, and also by the Maharaja and Rajmata of Gwalior-all this was not sufficient for implied authorisation. Then the court came to the conclusion that you cannot take that into account.

That is why I repeat this with the utmost respect to the Supreme Court, because as a lawyer, as a parliamentarian and as a citizen, I do insist that we must have the utmost respect for the Supreme Court. But that is not to say that it is not recognised everywhere that the Court's judgment is always open to fair comment. What I am doing is not doing any disrespect to the Supreme Court but what I regard as a fair comment on the judgment of the Surreme Court. This absolutely makes it clear, in my submission, without any shadow of doubt that the law was not the same till the Chawla judgment was delivered. I have read the theory part in the Chawla judgment. I do not wish to say that I disagree with all the observations they have made. I agree that some of these observations do require mature and serious consideration and it might be that when all of us sit

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together—election is not a matter where I can sit alone and decide or you can sit alone and decide—it might be that all of us will have to think of this when the substantive law for amendment of the Representation of that People Act is considered. Before that, we can go through this process.

I submit with all the emphasis at my command. I honestly believe, that the judgment is not correct because of the fact that the earlier view, taken was categorically different.

I do not wish to take the time of the House by reading the pages but even here there is some ambiguity left. This portion was read by one hon. friend:

"When the political party sponsoring a candidate incurs expenditure in connection with his election as distinguished from expenditure on general party propaganda, and the candidate knowingly takes advantage of it or participates in the programme or activity or fails to disavow the expenditure or consents to it or acquiesces in it, it would be reasonable to infer.."

I do not understand the next pharase-

"....save in special circumstan-

Again with this pronouncement the whole thing has been thrown in doubt. What are the circumstances in which party expenditure will be taken into account and what are the circumstances in which party party expensial not be taken into account. Even here in categorically saving so the Supreme Court itself proceeded on the basis that there are special circumstances.

PROF. MADHU DANDAVATE: Special means 180 cases. SHRI H. R. GOKHALE: I do not know. If they refer to 180 cases my Bill is fully justified. I am sure they do not. My submission before the House is that even here the ambiguity is not altogether done away with. The ambiguity is there. That is not the reason for the present Bill. The reason for the present Bill is, what I believe to be true, namely the law has been consistently the same.

Repeatedly it has been said that there was only one petition in which the question of election expenditure was raised. All lawyers and all politicians also know that in most of the election petitions the question of excess expenditure is raised; in fact that is the most important allegation in most of the petitions; it may not be in all petitions but it is there in most. Only in the Supreme Court there are thirteen appeals pending, where the question of election expenditure has risen; there are many more appeals but in these thirteen the question of election expenditure has Two appeals of candidates belonging to the Bharatiya Jan Sangh; independents, two appeals in which the respondents are Cong (O) candidates and three in which the persons are the Indian National Congress; the Nagaland Nationalist Organisation has one. So, out of thirteen only three are Congress candidates in so far as appeals concerning election expenses are concerned.

I had mentioned the figure of 180 in my Press Conference. That was sometime in October. At that time I had gone on the basis of figures of pending cases available by the end of September. In the meanwhile courts do not wait for that, we do: they decide cases and it appears that twenty cases have in the meantime been disposed of. My latest information is that on 1st November there were 160 petitions pending in various Courts. It is unthinkable that none of these petitions refer to the otiestion of excess election expensions I understood quite a few almongst them would contain the question of election expenditure.

21.00 hrs.

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Reference was made to the Constitution. Shri Madhu Limaye referred to article 14. I have not been able to understand, with great respect to him, how article 14 can come into this arti cle 15 talks of equality before law I fully agree that if a law violated article 14, it is ultra vires of the Constitution. But what has been held by the courts all along in respect of this article is that when you make a reasonable classification and when you do not apply the law by picking and choosing one or two individuals for special and favourable treatment, merely because you make a classification, article 14 15 not violated. Here there is a clearcut classification. It talks of all candidates who will be benefited, irrespective of political parties, colour or their independence against whom election petitions are pending in the High Courts or Supreme Court. (Interruption). From what you read yourself. the Supreme Court has referred to friends and admirers. You know better than I that independent candidates have friends and admirers. Gokhale might have a Gokhale Mitra Mandal to support him if he is a no party candidate. Even in one of the judgments I read, there is reference not only to political parties but friends and admirers and associations formed for the purpose This is not unknown to him. He is far more experienced than me and he has fought many niore elections. I cannot believe that he does not know how election funds collected and how money is spent.

It is perfectly legitimate for the opposition to say that this law is motivated by this and that and so on and so forth, but I sternly cautioned at that time that our discussion should not lead us into a discussion on the facts of the existing cases. That was indirectly sought to be done. Unfortunately, Sir, you were not in the Chair. I am not going to repeat all

those allegations. I know that for all those allegations, there is also a repty in the Court. Therefore, those allegations are not the final facts which are found by the courts. Ultimately the courts may or may not find those facts. The same thing was referred to with reference to the rostrum of the Prime Minister

SHRI MADHU LIMAYE I read out from the affidavit.

SHRI H. R. GOKHALE: You read out and Mr. Bosu also read out that statement in 1969. This had come up for consideration in the courts and this challenge was thrown out from the courts. This will arise for consideration in the Allahabad High Court in the petition against the Prime Minister and I am sure the High Court is competent to deal with it. But I did not understand one argument. If we are to go on the assumption that the Prime Minister's security is a matter which is of vital interest to the whole nation irrespective of party affiliations. that security is no less important in an election meeting than anywhere else. Therefore, the emphasis as to how much money is paid by the party etc. is completely irrelevant for this discussion. I am not going to deal These questions have been with it answered several times.

It was said, "you are legitimasing corruption" It has been said, "you are not giving effect to the recommendations of the Joint Committee". After all, when the Joint Committee functions, I know there can be differences of opinion. How do we proceed? We proceed on the basis of a recommendation which is of the majority. In this case it is not. In some of the cases. it is not majority recommendation, but it is a recommendation which to almost unanimous. The question as to whether parties should be called upon to furnish their return of election bepenses or for that matter whether there should be any limit on party expenditure has as it were not estate the attention of the Joint Committee

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I am not saying, what they said is the final word. In view of the importance of the matter, whatever the Joint Committee may have decided, it is open for us to discuss it and see whether in consultation with all of us it is possible to do anything in this direction. I cannot say what is possible, but I do not close the issue. It is a matter of great importance, which I do agree should receive attention. Therefore, the other argument that we have changed the character of Section 77 does not hold good.

That the Government should take over certain expenditure was the one point made by Shri Jagannathrao Joshi. I am not averse to considering this aspect. In fact, we are examining that question. It is a matter as to what extent we will be able to do that. In view of the vastness and the size of the country as well as the electorate, whether we will be able to do to the fullest extent is a different matter. Whether certain items of expenditure can be taken over is a suggestion worth considering. I am not rejecting it outright. It is a matter which we will consider carefully and probably discusss it with you also and find cut as to what should be done in this matter.

Then, a reference was made to the review peitition, I believe, by my hon. friend, Mr. Mavalankar, filed by Mr. Chawla. The House knows that matters which have been finally disposed of by the Supreme Court or by the High Court have been excluded by the operation of this Ordinance. He asked: What will now the Supreme Court decide? That is the only question I cannot answer. But, I am sure, Mr. Chawla's right to get the judgment reviewed under Article 137 stands unimpaired irrespective of this Ordinance. The right to review has been there and the right to review has been exercised. If the Supreme Court is pleased to take cognizance of the review petition and issue notice to the otherside, the Supreme Court will go into the review pelition on merits.

Sir, I would submit that most of the doubts which have been expressed have no foundation. I do hope that this Bill will receive the support of the House.

SHRI SHYAMNANDAN MISHRA (Begusarai): Mr. Deputy-Speaker, Sir, I regret to have to say that the reply of the hon. Law Minister is the most perfect model of an evasive reply. The hon. Law Minister. Mr. Gokhale. has proved to be the proverbial duck on which whatever quantity of water we might pour, not a single drop will stick.

The basic point of law is that if the word "authorised" does exist in Section 77. then would it be allowed to exist in the real sense of the term or not or whether authorisation would be required to be interpreted according to the sweet wishes of the executive or of the ruling party. If the word "authorisation" does exist, my question which I put squarely to him earlier was: Would the law Minister prevent any court from going into the question of implied authorisation? [think, it is beyond the capacity of any executive to go into question of implied authorisation. They are really in a quandary. Whatever changes they might bring in Section 77, they would not be able to tell the court, "Please do not go into the question of implied authorisation." It is only the Law Minister who would appropriate to himself the right of saying, what does authorisation exactly mean.

In all cases which the Law Minister has cited, the word "authorised" does exist. I will go into all these cases. This is bound to exist because that is in the law itself, in section 77 itself. So, it is bound to exist. Whatever the effort on the part of the Law Minister, he has not been able to erase that word from the substantive Section of the law. It is only by a backdoor method, by an indirect method, that he wants that the word 'authorisation' should be a non-word, should be almost non-existent. That is what he desires. But my humble submission

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is that, so long as is remains in the substantive clause, the court will always interpert it and in all cases the Law Minister has been pleased to cite, this word does exist

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Now, let me come to the cases into which he has gone just now and to which I had made a reference earlier in my speech while moving the Resolution.

The hon Lov. Minister has referred to the case of Rananjave Singh vs. Boijnath Singh What does the Supreme Court say about this? I will repeat what I have said earlier, so that the House may be in a position to judge whether the interpretation of the hon. Law Minister is correct or the interpretation put by the Supreme Court is correct. There, the Supreme Court says:

"This Court had no occasion to consider whether the elected candidate could be said to have authorised any expenditure by knowingly taking advantage of the services of these persons because no such argument was advanced before the Court. It fact, such an argument could not plausibly be advanced because salaries paid by the father to these persons were not for the purpose of working in connection with the election"

After one or two lines, the Supreme Court has said

"This decision does not, therefore run contrary to what we have said,"

No plea of this kind had been taken in that case, in the Rananjaya Singh vs. Baijnath Singh case, and the Supreme Court has held that no such plea could have been plausibly taken in that case. So, that is the position And the Supreme Court has asserted that it does not go against the judgment that they had delivered.

Coming to Ram Dayal vs. Brijraj Singh and others, the question arose whether a certain expenditure incurred by the Maharaja of Gwalior and the Rajmata could be said to be an expenditure in connection with the election of the condidate. The Court had pointed out

'In the absence of any connection 'I would like to lay stress on this.

"In the absence of any connection carried on by the Maharaja and the Rajmata with the candidature of Brijraj Singh, it is impossible to hold that any expenditure was incurred by Brijraj Singh which was table to be included in the election expenses of the first respondent"

Further the Court had said:

"We agree with the High Court that under section 77(1) only the expenditure incurred or authorised by the candidate himself or by his election agent is required to be included in the account or return of election expenses and thus expenses incurred by any other agent or person without anything more need not be included in the account or return . ." and so on.

My humble submission is that, if there could be any connection established between the canvassing activities carried on by the Maharaja and the Raymata, then the Court would have held that that was an expenditure which should be included in the account of the candidate. These are the words of the judgment which I am quoting:

"But in the absence of any such connection between the expenditure incurred between the canvassing activities carried out by the Maharaja and the Rajmata with the candidature of Brijraj Singh, it is impossible to hold that any expenditure was incurred by Brijraj Singh."

Now, would not the hon. Law Minister agree with me that if the Supreme Court found that there was a nexus between the two, then, it would have been proper for the Supreme Court to

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[Shri Shyamnandan Mishra]

hold in that case also that the expenditure should be put down to the account of the candidate? These are the points of the Supreme Court's judgment (Interruptions) What? Now, you are a lawyer in disuse

So, Sir, here what has been happening is that the hon Law Minister has been conveniently ignoring all these important observations of the Superme Court and he has been only going in the direction m which his Party has asked him to go because of the reasons which have been mentioned by many of my hon friends

Now, he had laid a great store by the judgment in the case of V. Rajagopal Rao vs N. G. Ranga. May I point out in that very connection what the Court has to say? Here, the first question related to a publication brought out in connection with the candidature of a particular person There, the Supreme Court says:

"If it is a publication by a person other than the candidate or his election agent, the consent of the candidate or his election agent must be established before the charge is held proved Proof of express consent is not necessary"

Now, this is the point on which I would like to lay stress The Court says:

"Proof of express consent is not necessary. Inference of such a consent may be raised from the circumstances"

, here is also a case of implied inference, implied authorisation. When that could arise in the case of a publication, it should stand to reason that it could arise in the case of an expenditure also. If the whole question... (Interruptions) Mr. Rao, don't behave like persons who have completely mortgaged their legal knewledge to their parties,

Now, if that could be in the matter of a publication, why should it not? The authorisation can be implied in the case of a publication. The authorisation cannot be implied in the case of an expenditure of other kind? Is that the submission of my hon, friend? Then the contion arose in that very case Rajagopal Rao vs N G, Ranga and the Court observed:

"Towards the boarding and lodging expenses of workers, it appears Simha Jagannatham, President of the District Swatantra Party paid Rs 5000 and Rs 1200 after the election. It was proved by evidence that the Party office was in the house of Simha Jagannatham. The workers were lodged and boarded in a place called Sri Venkateswara Boarding and Lodging at Srikakulam"

Now, if it could be proved again in this case that the boarding and lodgered did take place in the house of the District Swatantra Party Chief, my submission is that the whole amount credited into the could have been account of the election of the candidate That being the position in the case of Rajagopal Rao vs. N Ranga-in the other case I have pointed out that in the case of a publication they accept that there can be implied authorisation, not necessarily express-where the court has held that there was no evidence to show that this expenditure of boarding and lodging was incurred in the house of the District Swatantra Party President and, therefore, could not be put down to the account of the candidate But, if it could be proved, then, of course, my submission is that it could have been included in the election account of the candidate. So, whichever case the hon. Law Minister has cited, he has not done justice to the observations made by the hon. Court and I think that thereby he has tried to completely distort the meaning of the judgments on which the Supreme Court has relied. The Law Minister said that the Court has to go by the language of the statute. All the time what

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been telling to the country is that the court has to interpret the laws in terms of the ethos and the spirit of society and so on. That is what they have been telling the country all the time. But in this case they want their own philosophy. It is not the supreme court which has imported a philosophy into this thing. It is the philosophy of corruption which the ruling party wants to import into this thing. It is a philosophy of, I again say, corruption. What else can I say? There could not be any other correct philosophy except that of the supreme court, which philosophy it relied upon, to interpret the law in this connection.

Having said this, I would like the hon. Minister to consider whether now the candidate as such does not disappear in a sense altogether in the matter of expenditure. If a candidate shows only zero expenditure and all the expenditure is shown to be incurred by the party, the hon. Law Minister would say it is according to law. Is that the spirit of the law which you want us to appreciate?

SHRI B. V. NAIK: That is a mathematical absurdity.

SHRI SHYAMNANDAN MISHRA: Now the party takes the place of the candidate in the matter of expenditure. And what would the party mean? The party would mean, in effetfct, an agency of moneybags and capitalists. It can't be anything else. You are placing the party in that position where it can spent amounts, limitless amounts. I should say, on a candidate. The Minister has said this yesterday. He said that election petitions involve members of the opposition as well. Did any opposition party approach the Minister to come forward with this amendment? No. But yet he said, election petitions are not only concerning the ruling party but that members of the opposition as well are involved in it. I would say that this sympathy of the Law Minister so far as the members of the opposition are concerned, is misplaced and this is totally uncalled for.

Sir, let me make it clear on behalf of the entire opposition that no opposition party seeks this amendment at all. If it did involve, then again, he has not answered the question which I had raised earlier on. Why did you not consult the opposition parties before the promulgation of this ordinance? Did you think it fit to consult the members of the opposition when you wanted to promulgate an ordinance on smuggling? But when it comes to protecting the political smuggling you do this, because you want to protect this very thing. Otherwise what is the reason for this at all? In a vital matter of election with which the Parliament of India ought to be concerned more than anybodye se there you did not think fit to consult the Opposition. Why? The Opposition could have been persuaded by your point of view or it could not have been persuaded as it was in the case of smugglers.

It is abundantly clear that they seem to be determined to make the ballotbox equivalent of the chest box of the ruling party. That is their plain intention. Earlier a candidate's dis-honesty could make a nonsense of the ceiling law on expenditure now the party is being asked to supplement the dishonesty of an individual candidate, that is the plain meaning of this amendment. The Law Minister asks us to believe that the Government is keen to bring about reforms in the election system. If that is the proof of their keenness, I must say, we will have absolutely nothing to do with the reforms they have in their mind.

The decision of the ruling party to do away with the ban on company donations is indeed an indication that the ruling party wants to amass as much money as it is possible for them. They will produce only a certificate of Rs. 2 lakha from these businessmen whereas they would have got from them under the counter Rs. 2 crores.

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[Shri Shyamnandan Mishra]

If the hon. Law Minister and his party are really serious about the election reform then may I ask him why did not his party support the suggestion for putting a ceiling on the expenditure to be incurred by the party. We had all suggested that the party also should be obliged to file election returns. If you were serious why did not your party support that suggestion in the Joint Belect Committee itself.

Finally, I would say that the hon. Law Minister has also not answered the point about discrimination that is implied in this law. Why didn't you protect the election of Shri Chawla? Can any law be based on discrimination? That is what you are doing.

This is all only augmenting the heat waves of their words. So far as ideological postures are concerned they do not mean anything serious. It is also a clear violation of the law of ceiling on election expenditure. This makes a complete nonsense of this. I would say if the Election Commission and the Government of India really want to exercise a check on corrupt practices then why should not the Election Commission organise intensive and effective checks in about hundred constituencies in which the high-ups and the affluent persons are involved.

If that is done, I think that we exercise an effective check on the corrupt practices in election. But, this Election Commission consists of persons who have been bred up in that tradition of bureaucracy. That cannot be expected to go against them. We have absolutely no faith in such an Election Commission. Why has the Government not been coming forward with a measure which will expand the Election Commission? That is the question to which the hon. Law Minister has not answered. What stands in your way in expanding the Election Commission? We simply have faith in one man Election

Commission. But, that one Member-Election Commission is always under your patronage. So, I would submit that we cannot support this measure which we consider to be the greatest on-slaught on our democracy and we oppose it with all the strength operate in the other stages of this Bill because they go by the strength of the majority. So, let it be made clear that we, from the Opposition, would not cooperate in other stages of this Bill because it is clear that they want to go by the steamroller majority on the strength—on the physical number—in this House-which we would not sup-

MR. DEPUTY-SPEAKER: I shall now put this Resolution moved by Shri Mishra first to the House.

The question is:

. "This House disapproves of the Representation of the People (Amendment) Ordinance, 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October. 1974."

The motion was negatived

MR. DEPUTY-SPEAKER: Now. I shall put the motion moved by Shri H. R. Gokhale to the House

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration."

The motion was adopted.

Clause 2—(Amendment of Act 43 of 1951)

MR. DEPUTY-SPEAKER: Now we take up clause by clause consideration. There are a number of amendments tabled by various Members.

SHRI SAMAR GUHA: May I move?

MR. DEPUTY-SPEAKER: I shall go step by step. Several hon. Members are not moving their amendments. Mr. Guha, are you moving?

SHRI SAMAR GUHA: I move:

"Page 1.-

after line 17, insert_

"Provided that a political party or any other association or body of persons or any individual with prior consent of the candidate declared the amount of election expenditure apportioned for the said candidate within tenth day after his nomination paper is accepted as valid by the appropriate authority and that such expenditure remained with fifteen per cent in excess of the permissible limit of election expenditure of a candidate in accordance with relevant provisions of the Representation of the People Act. 1951." (14)

Page 1, line 18.-

after "Provided" must further" (15)

SHRI SURENDRA MOHANTY (Kendrapara): Sir, I beg to move:

Page 2-

after line 10, insert-

"Provided further than nothing contained in this Explanation shall apply to the cases pending in any court or tribunal on the commencement of the Representation of the People (Amendment) Act. 1974" (26)

SHRI KRISHNA CHANDRA HAL-DER: Sir, I beg to move:

Page 1-

after line 17, insert-

"Provided that the total amount of expenditure incurred or authorised by the candidate or by his election agent and the expenses incurred or authorised in connection with the election of the said candidate, by a political party, or by any other association or body of persons or by any individual, shall not in any event exceed Rs. 35.000/- and Rs. 10.000/- for a Parliamentary constituency and a State Legislative Assembly constituency respectively within any of the States and R's. 15,000/- for a Parliamentary constituency within any Union Territory. Such amount in all the cases shall be inclusive of any expenses incurred towards posters and all other publicity materials distributed and transport of any kind viz., road, air or water." (28)

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Page 1, line 18, -

after "Provided" insert "further" (29)

SHRI BHOGENDRA JHA: Sir. I beg to move:

"Page 1, lines 13 and 14,-

Omit "or by any other association or body of persons or by any individual (other than the candidate or his election agent)" (30)

*SHRI KRISHNA CHANDRA HAL-DER: Mr. Deputy Speaker, Sir. I have moved amendment to Clause 2. I have suggested that at Page 1 after line 17 the following may be inserted:—-

"Provided that the total amount of expenditure incurred or authorised by the candidate or by his election agent and the expenses incurred or authorised in connection with the election of the said candidate by a political party or by any other association or body of persons or by any individual, shall not in any event exceed Rs. 35,000/- and Rs. 10,000/- a Parliamentary constituency and a State Legislative Assembly constituency respectively within any of

[Shri Krishna Chandra Halder]

the States and Rs. 15,000/- for a Parliamentary constituency within any Union Territory. Such amount in all the cases shall be inclusive of any expenses incurred towards posters and all other publicity materials distributed and transport of any kind viz., read air/or water."

I have also suggested that after line 13, after the word "provided" the word "further" be inserted.

Sir, the leaders of the Opposition Parties have already put forward their irrefutable arguments to prove how the passage of this Bill will encourage the moneyed people and they alone will have a smooth entry into this House while the poorer people will have practrally no chance to come to this House and as such I will not reiterate that argument once again I would, however, stress that after this Bill is passed the entire election system will be dominated by money power. This money power will have an unfettered freedom to weild its unethical influence and elections would be a mockery. My friend Shri Joshi has rightly pointed out that the very foundation of democracy will be shaken because hereafter, the candidate with enormous financial resources will always have an edge over those who lack them. The "Lok Sabha" can never be a House of true representatives of the People, but it would be a House of the representatives of the moneyed people. Sir, Democracy is described as a "Government" of the people, for the people and by the people" but after this Bill is passed would wholly change the concept of democracy in our country. It would then be a Government of the moneyed people, by the moneyed and for the moneyed people".

The representative of the agricultural labourers, cultivators and the working class can hardly find a place in this House. Sir, I could support the Minister If he had introduced an amending legislation which sought to

lower the voting age to 18, if it sought to introduce proportional representation in our electoral system, if it provided the right to recall to the electorate, if it provided that use of vehicles would be banned within a certain distance from the polling booth on the polling rate, or if it provided that on compfaints from the candidates and opposition parties that some rigging had taken place, the Government would automatically order a repolling in that constituency but far from all the ernment have brought forward a Bill which will only encourage the play of money and black money into politics. Today the concept of "one leader" "one party" is being propagated by the ruling The country is being pushed towards dictatorship. For all reasons I have suggested some statutory limit through my amendments and I would urge the House to accept them.

SHRI SHYAMNANDAN MISHRA: We do not give our co-operation to this. We are walking out.

Shri Shyamnandan Mishra and some other hon, members then left the House

SHRI BHOGENDRA JHA: I have moved amendment No. 30. I hope at this stage the hon. Minister will accept it. I have not moved the other two amendments in my name. I have omitted the last one because I think it creates a controversy.

As the Minister has said, the Supreme Court has given some interpretation to the Representation of the People Act, section 77 and because of that a situation has arisen and by this Bill he is trying to restore the status quo ante. By this amendment, I seek to omit "or by any other association or body of persons or by any individual (other than the candidate or his election agent)", Otherwise, this will simply open the floodgates and openly legalise corruption, expenditure of black money etc. This should be the concern not only of us but of the entire House, of all those who have been elected by the people. We are concerned with defending and protecting democracy; but we are not

449 Res. and Repre- AGRAHAYANA 25, 1896 (SAKA) People (Amdt.) 450 sentation of the Bill

strong enough to do it alone. That is why I say this is the concern of all those interested on this or that side. I appeal to the hon. Member that he should accept my amendment. This should also be his concern. I am not doing it for to sake of propaganda. I mean it very seriously. He should also do likewise.

SHRI H. R. GOKHALE: I am not able to accept his amendment. I appreciate his argument. But I would say that when the election law is amended, we shall keep this in mind and see if anything can be done.

SHRI KRISHNA CHANDRA HAL-DAR: I am also working out.

Shri Krishna Chandra Haldar left the House.

SHRI BOGENDRA JHA: Is it an assurance?

SHRI H. R GOKHALE. It is not an assurance.

MR. DEPUTY-SPEAKER: It is an assurance to consider.

SHR! H. R. GOKHALE: I said that we could consider it at that time.

MR. DEPUTY-SPEAKER: I shall put all the amendments to clause 2 together.

Amendments Nos. 14, 15, 26, 28, 29. and 30 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 2 stand part of the

The motion was adopted.

Clauses 2 was added to the Bill.

Clauses 3 and 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE: Sir, I beg to move:

"That the Bill be passed".

SHRI P. G. MAVALANKAR: hon. Law Minister in so many words said during the second reading stage that even if this House had to do certain things and the appeal sent to Court Parliament itself can do many things for making elections more fair and more free. I hope he will try and bring together all the Opposition Leaders and a few Independents a view to have some meaningful discussion for making elections freer and fairer and less expensive. Let arrange a meeting as early as possible. I want to make this appeal to him.

SHRI H. R GOKHALE: This was an appeal.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 17, 1974 Agrahayana 26, 1896 (Saka).